

SHRI NARESH AGRAWAL: In this session. Mr. Deputy Chairman, we will do like this. यह नेसेसरी नहीं है। पीठ का यह जो आदेश है, इसमें यह बाउंड नहीं होना चाहिए कि कंसल्ट करने के बाद वे कब आएँ, इस सेशन में आएँ या मानसून सेशन में आएँ। आपकी यह जो रूलिंग है कि इसी सेशन में आएँ, यह रूलिंग ठीक नहीं है।

श्री उपसभापति : नरेश जी, आप मेरी बात सुनिए, आप बैठ जाइए, what has been said by the Minister is, after consultation, if there is no agreement and if the House wants a Select Committee, he is amenable to that, he is agreeable to that. It is after that statement, I asked him to come back in this Session itself.

श्री नरेश अग्रवाल: श्रीमन्, यह प्वाइंट ठीक नहीं है, 'in this session only'. यह चेयर की रूलिंग से हटना चाहिए।

श्री उपसभापति : यह क्या झगड़ा है?

श्री एम. वेंकैया नायडु : नहीं, यह रूलिंग चेयर की नहीं है, Okay, agreed. It is not for the Chair. The Government is keen to have consultation at the earliest and come back to the House in this Session itself.

MR. DEPUTY CHAIRMAN: So, the Bill is deferred for a couple of days. The Government is to come back after consultation during this Session itself.

SHRI JESUDASU SEELAM: For referring it to Select Committee. You also tell that.

MR. DEPUTY CHAIRMAN: I told you that the Minister has not even moved the Bill. It is only after moving the Bill, you can think about the Select Committee.

Now, we will take up discussion on the working of the Ministry of Law and Justice. Dr. E.M. Sudarsana Natchiappan to initiate the discussion on the working of the Ministry of Law and Justice.

DISCUSSION ON WORKING OF MINISTRY OF LAW AND JUSTICE

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Thank you Mr. Deputy Chairman, Sir, I rise to initiate the discussion on the working of the Ministry of Law and Justice. It is a very important Ministry. We are celebrating 125th Birth Anniversary of Dr. Ambedkar who is the architect of the Indian Constitution.

Sir, at this juncture, I would like to draw the attention of the Government to three

departments of the Ministry of Law and Justice. They are: Legislative Department, the Department of Law and the Department of Justice. But, at the same time, we are not only ruled by the domestic rule of law but we are also ruled by the international laws. Many conventions and multi-lateral treaties are now binding the citizen of India. Knowingly or unknowingly, the citizens are controlled by the international laws. Take the case of multi-lateral treaties. They are already submitted to the Secretary-General of the United Nations and they cover a lot of subjects including human rights, refugees, narcotic drugs and psychopathic substances, traffic in persons, absence of publication, health, international trade and development, transport and communications, navigation, economic statistics, education and cultural matters, declaration of death of missing persons, status of women, freedom of information, penal matters, commodities, maintenance obligations, law of sea, commercial arbitration, law of treaties, outer space, telecommunications, disarmament, environment, fiscal matters, etc. In such a way, more than a hundred other conventions are binding the citizens of India. But there is no follow-up of implementation of the international treaties where we are participating. In certain cases we are signing treaties, in certain cases we are ratifying the treaties, in certain cases we are bringing the domestic laws. But many of the treaties are not followed by the domestic law. The Ministries/ Departments involved in this are widening by the day. We can take the examples of the Ministry of Overseas Indian Affairs, Ministry of Water Resources, River Development and Ganga Rejuvenation, Ministry of Information and Broadcasting, Department of Atomic Energy, Ministry of Home Affairs, Department of Space, Ministry of Tourism, Ministry of Road Transport and Highways, Ministry of Shipping, Ministry of Defence, Ministry of Finance, Ministry of Civil Aviation, Ministry of Environment & Forests and Climate Change, Ministry of Commerce and Industry, Ministry of Social Justice and Empowerment, Ministry of Science & Technology, Ministry of Earth Sciences, Ministry of Health and Family Welfare, Ministry of Culture and so many other Ministries. We have got more than 108 Ministries. Every Ministry is bound by the international treaties. But, at the same time, we don't have a separate Department for International Law in our Government set up. Every nodal Ministry is having its own advisors. For example, when the Ministry of Finance goes for *bilateral* relationship of investment, it is getting some advice. They fix certain *ad hoc* period for the Ministry's advisors. Similarly, the Ministry of Environment & Forests and Climate Change is having its own system of seeking the help of the Treaties Division of the Ministry of External Affairs for the international obligations and other things when they want to go for negotiations. On many issues, the nodal Ministry is only giving some feedback to the Treaties Division of the Ministry of External Affairs. They are going and negotiating with different countries. I have some

[Dr. E. M. Sudarsana Natchiappan]

personal experience of representing in many cases on behalf of India. Counsels are there and professional groups are coming up around the world. Take, for example, the World Trade Organisation. If the U.S. is representing, it will have 150 counsels, professional groups, who are totally involved in negotiations and they know how to go about it. China too is having a similar system. Even a small country like the Netherlands is having so many counsels. But we are depending on our own Additional Secretaries and Joint Secretaries who are getting the feedback at the time of negotiations in the Treaties Division. This is how we are running the Government. At the same time, we want to be a super power and we want to be a hub of international investment. If the international law is not enforced, the International Law Department is not there in India and the Law Ministry is not having any accountability on that part to see whether the domestic law is properly followed by the nodal Ministry or not, but, at the same time, we are bound by the international obligations. If we violate on any count, then we are answerable to the international bodies. How many bodies are there! Take the United Nations itself, and it is having many bodies to make treaties and laws. And we are party to it. More than 120 conventions have been held on different subjects. We are having different United Nations bodies. Take, for example, the Counter Terrorism Committee Executive Directorate, Department of Economic and Social Affairs, Food and Agricultural Organisation, International Labour Organisation, Office of Disarmament Affairs, Office of Coordination of Humanitarian Affairs, Office of the Special Adviser on Gender Issues, Office of Special Representative of Secretary-General for Children and Armed Conflict, United Nations Commission on International Trade Law, United National Conference on Trade and Development, United Nations Democracy Fund, United Nations Environment Programme, United Nations Educational, Scientific and Cultural Organisation, United Nations Human Settlement Programme, United Nations Inter-regional Crime and Justice Research Institute, United Nations International Research and Training Institute for Advancement of Women, United Nations Population Fund, Regional Commissions, the World Health Organisation, the World Intellectual Property Organisation, World Meteorological Organisation, World Tourism Organisation, Comprehensive Nuclear Test Ban Treaty Organisation, Preparatory Commissions, International Atomic Energy Agency, Organisation for Prohibition of Chemical Weapons, International Civil Aviation, International Fund for Agricultural Development, International Maritime Organisation, International Telecommunications and International Seabed Authority.

[THE VICE-CHAIRMAN, (SHRI V.P. SINGH BADNORE) *in the Chair.*]

Other than that, there are non-UN organisations like WTO, World Group, International

Finance Corporation, Universal Postal Union, World Intellectual Property Organisation, the Hague Conference on the Private International Law, Permanent Court of Arbitration, International Institute of Unification of Law, Commonwealth Secretariat, International Institute for Democracy and Electoral Assistance, Antarctic Treaty System, etc. In such a way, we are going on having many representations, but without any concurrence of the Parliament. The Parliament is not at all informed of any of the covenants or any of the treaties. Nobody is accountable. They take the provisions of the Constitution of India whereby international treaties are binding upon the country. This authority is given to the Executive, no doubt. But, at that time, we thought that this is sufficient. But now we need the accountability part. Our country is giving a lot of democratic process to every system. Now, we need the International Law Department to be created. I can even say to the extent that the rule of law is not the domestic law alone. The rule of law of international law is now prevailing upon the citizens of India. Therefore, now the Law Ministry should get next to the Prime Minister's position. Even now we are following the colonial system of Home Ministry becoming second to the Prime Minister. Nowhere is it relevant now. We have to take into consideration that all the Departments are now covered under the international obligations and treaties. India is governed by international treaties. Therefore, we have to oblige by bringing a proper accountability part from the Cabinet. The Cabinet is answerable for everything. They cannot say that the nodal Ministry has said like that, the External Affairs Ministry has said like that. Therefore, this is the way they have done it. But when they are coming up with a follow up measure of the domestic law on the basis of the international treaty, then only this Parliament knows that this is the lacuna, this is the weakness, this is the way India has moved away from the international obligations.

Therefore, Sir, this is high time to see that the Ministry of Law is upgraded. It should have its own International Department, covering all the nodal Ministries by consultation. They should do it in a professional way. It should not be by way of hierarchy or by way of having a person who entered in the Legal Services and then he is having promotion to that extent after 25 years, having the institutional memory. Now, the institutional memory is overlooked by the international memory of the present status. What is happening today in international forums is that sitting in Geneva and in some other country, they are making some obligations. But our representation is very, very weak in the international conventions and also in the treaty-making bodies. Therefore, I feel, Sir, this is high time to make International Law as a separate department in the Ministry of Law. Similarly, till now, the Ministry of Justice was with the Ministry of Home Affairs. The Parliamentary Standing Committee on Law and Justice had recommended, as early as 2004-05, that it

[Dr. E. M. Sudarsana Natchiappan]

should be separated from the Ministry of Home Ministry. They were keeping it with the Ministry of Home Affairs to get the information of the background and other things of the Judges to be appointed. The Secretary would not get appointment with the Home Minister at all. He or she even could not even tell the Home Minister that so many vacancies, say 350, were there in the High Courts and they had to be filled up. Those days are gone. The UPA-I had separated it from the Ministry of Home and attached it with the Ministry of Law. Therefore, the things are now moving. The Secretary is reporting to the Minister of Law. Therefore, it has speedily been coming up. We are making laws and having constitutional support for making the laws, not only on a particular subject, but on many issues of Judiciary. Article 124 of the Constitution of India deals with the appointment of Judges. So, starting with the appointment of Judges to constitution of the Supreme Court and increasing the number of judges, everything is within the powers of the Parliament. Dr. Ambedkar and the Constitution makers very subtly made such provisions that Parliament is supreme, even though the Executive and the Judiciary are at par with the parliament. How? Let me tell you. Take Article 124. It deals with the establishment of the Supreme Court. Whether it is appointment of Supreme Court Judges or it is the removal of the Supreme Court Judges, everything is within the powers of Parliament. Similarly, if we take Article 141, the law declared by the Supreme Court is binding on all the courts. Article 142 deals with the enforcement of decrees or the judgement. The execution of the judgement of a court is by way of legislation made in the Parliament. If you see Article 146, the power to appoint only the staff is given to the Supreme Court of India. The power to appoint Judges was not given to the Supreme Court of India. But, what is happening now? This Government has brought a law within its first 60 days, the honeymoon days, to establish the National Judicial Appointment Commission. We appreciated it. We congratulated the Government. If you delay it, then, the court may give you some issues on the scams and other things. And, then, you will be bogged down. Since you are having a majority after 20 years, this Government wants to set aside the things that happened from the 1993 judgement of the Supreme Court. The pre-1993 situation should be restored and that is why you brought forward the Act to appoint the National Judicial Appointment Commission. But what is happening now? The Attorney General of India has requested the Supreme Court to widen the Bench by having a 11-member Bench to decide on the validity of the National Judicial Appointment Commission. Can we give the powers to Judiciary to appoint themselves? Can the Judges appoint themselves or their brothers and sisters or their grandsons as Judges? Is the same power given to the Parliament? The Parliament is elected by the people. We have got a fixed period of five years or six years, depending upon the House.

3:00 P.M.

If we want to come back, we can come only if the people re-elect us. The Parliament has got a right only to appoint its own staff within the secretariat. No Ministry can appoint its Secretary or IAS officers. They have to go through the UPSC process. That is what the Constitution says. (*Time-bell rings*) Therefore, the Executive is also having restrictions. It can appoint its officers only through the UPSC. Therefore, it is high time that the Government deal with this matter very carefully. Not acting according to the statutory obligations...(*Interruptions*)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): उपसभाध्यक्ष जी, मेरा आपसे अनुरोध है कि यह एक बड़ा इम्पोर्टेंट इश्यू है। आज सर्वोच्च न्यायालय और कहीं न कहीं हम लोगों के बीच एक टकराव की स्थिति पैदा हो गई है। यह भी चेलेन्ज हो गया है कि क्या पार्लियामेंट को पावर है या नहीं?

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): आपका समय आएगा, तब आप बोल लीजिए।

श्री नरेश अग्रवाल: श्रीमन्, आप इसमें कोई टाइम लिमिट मत करिए, हम लोगों को अपनी बात कहने दीजिए। अगर आप टाइम लिमिट करेंगे, तो यह जो इतना इम्पोर्टेंट इश्यू है, यह कैसे होगा? ...(*व्यवधान*)..

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): सर, यह एक ऐसा इश्यू है, इस पर कोई पांच मिनट में अपनी बात कैसे कहेगा? पांच मिनट में तो खड़े होकर बैठ ही सकता है। ...(*व्यवधान*)...

श्री नरेश अग्रवाल: इसमें पांच मिनट, चार मिनट की जो फॉर्मैलिटी है, यह नहीं होनी चाहिए।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): टाइम में तय नहीं करता हूँ। टाइम जो तय होता है, वह चेयर तय करते हैं। ...(*व्यवधान*)...

श्री नरेश अग्रवाल: नहीं, सदन तय करेगा। ...(*व्यवधान*)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): अगर आप लोग चाहें, तो दो-दो मिनट और एक्सट्रा दे सकता हूँ। इससे ज्यादा तो मेरे हाथ में नहीं है। ...(*व्यवधान*)... आप इस मुद्दे पर जितनी अच्छी तरह से बोल सकते हैं, उसी पर कॉन्सेंट्रेट करें। आपको कौन रोक रहा है?

श्री नरेश अग्रवाल: वाइस चेयरमैन साहब, हमारा जो हाउस है, इसमें बड़े सीनियर एडवोकेट्स हैं, जिनमें सुप्रीम कोर्ट के, हाई कोर्ट के, डिस्ट्रिक्ट कोर्ट के, सबके हैं। अगर सबने अपना व्यू नहीं रखा।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): मैं तो आपको रोकूंगा नहीं। आप इसके अंदर इसी पर कॉन्सेंट्रेट करें, लेकिन एक ही इश्यू पर करें, दूसरी चीजों पर कम कर दें। कौन आपको रोक रहा है? ...(*व्यवधान*)...

श्री नरेश अग्रवाल: प्लीज, इस पर आप न रोकें। ...(*व्यवधान*)...

DR. E. M. SUDARSANA NATCHIAPPAN : I will complete within five minutes.
...(Interruptions)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): मैंने घंटी बजाई है, मैंने रोका नहीं है। इसका मतलब यह है कि मैं आपको आगाह कर रहा हूँ कि आपका टाइम हो गया है। मैंने रोका तो नहीं है। I can't just be a spectator here. ...(Interruptions)...

DR. E. M. SUDARSANA NATCHIAPPAN: Sir, already two minutes have been taken away from my time. ...(Interruptions)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): मुझे घंटी बजाकर आगाह तो करना ही पड़ेगा कि इतना टाइम आपका है। यह बताना तो पड़ेगा। ...(व्यवधान)... Let us not have an argument here please.

SHRI SITARAM YECHURY (West Bengal): It is in jest. I mean, you will also enjoy it. You have not only, like Mr. Naresh Agrawal said, lawyers of the Supreme Court or lawyers of the High Court but a large number of non-practising lawyers are also here.
...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): I will give them also all the respect. येचुरी जी, आपको भी मैं पूरा रेस्पेक्ट करके दो मिनट ज्यादा दूंगा।

SHRI SITARAM YECHURY: Good.

DR. E. M. SUDARSANA NATCHIAPPAN: Sir, what I want to stress finally on this issue of ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Let us not waste time, please.

श्री भूपिंदर सिंह (ओडिशा): वाइस चेयरमैन साहब।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): आपका नंबर आएगा, मैं आपको टाइम दूंगा।
...(व्यवधान)...

श्री भूपिंदर सिंह: सर, जैसा नरेश जी ने कहा कि यहां सीनियर एडवोकेट्स हैं। मैं यही कह रहा हूँ कि यही फर्क है कि हम यहां देश के लिए एडवोकेसी करने आए हैं।

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Let us not have a debate on this, please. Let us not have a debate on this. ...(Interruptions)...

SHRI BHUPINDER SINGH: No, no. All are advocates.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Let us not have a debate. ...(Interruptions)... मैं खाली आपको आगाह कर रहा हूँ,

DR. E. M. SUDARSANA NATCHIAPPAN: Sir, I will complete it within five minutes. Actually, on the judicial aspect, we are now empowered by the people's verdict. From 1991 onwards, we were having a coalition Government system. Now, we are having a full mandate. Therefore, the Government should not shy away from taking a stand according to the Constitution. Within the powers of the Constitution, the Parliament is supreme and it has got its own in-built system of giving the power to the Parliament to decide on the appointment of Judges, taking action on the Judges and reconstituting the Judges, reconstituting the courts, establishing the courts and making the procedure for their day-to-days affairs also whether it is regarding making the court fee system or how to conduct the cases. Everything is given in the Constitution. The powers have been given to the Parliament. ...*(Time-bell rings)*... Sir, you gave me five minutes. I will finish it within that time.

Thirdly, many of the Judges, when they are retiring, are making certain observations. But while they are sitting as Judges also, they are making certain observations. I don't want to quote the name of the Judge. But a sitting Judge has said, 'Government's filing more cases is a sign of governance deficit.' Why are there so many cases pending? More than 2.18 crores of cases are pending throughout India. There are many reasons. But we can take two reasons alone. One is, many of the cases, 70 per cent of the cases, are related to the Government. Whether it is the State Government or the Central Government, it is a party to the litigation. There should be a system by which the Law Ministry should work out a system by having a networking through all the counsels who are appearing for the Government of India to find out what is the stage of the case, why the case is delayed, whether proper affidavit has been filed, whether evidence is given before the court, what is the fate of the case, etc. If the judgement is proper, according to the law, then why would you want an appeal against it? Six lakh crore rupees are locked up in the Tax Tribunal alone. Our tax money is locked up there because of appeals made by the Government. Why do we have to do that? ...*(Time-bell rings)*... Sir, you have allowed me five minutes. Kindly look at the clock.

THE VICE-CHAIRMAN (SHRI V. P. SINGH BADNORE): Fifteen minutes were allotted to you. There are four-five speakers. I have already given five minutes extra to you.

DR. E. M. SUDARSANA NATCHIAPPAN: Sir, kindly give me one more minute. ...*(Interruptions)*... Sir, I would like to finish my speech. ...*(Interruptions)*...

श्री नरेश अग्रवाल : सर, यदि ऐसा है, तो सारे लोग मिलकर इसका बायकॉट कर देते हैं।
...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): बायकॉट का क्या मतलब है, ...(व्यवधान)... आपका तो नंबर ही नहीं आया है। ...(व्यवधान)...

श्री नरेश अग्रवाल : सर, हम लोगों से ही चेयर को पावर मिली है और हमें भी चेयर से पावर मिली है।

श्रीमन्, चेयर जो व्यवहार कर रहा है कि एक मिनट दे दूंगा या दो मिनट दे दूंगा, जैसे हम भीख मांग रहे हों, ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): नहीं ऐसी कोई बात नहीं है। बी.ए.सी. में आप भी तो थे। क्या आप बी.ए.सी. में नहीं थे?

श्री नरेश अग्रवाल : हां, था।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): उस समय क्या डिसाइड हुआ था?

श्री नरेश अग्रवाल : श्री ऑवर्स डिसाइड हुए थे।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): हां, तो श्री ऑवर्स के हिसाब से ही तो बोलने के लिए समय देंगे। ...(व्यवधान)...

श्री नरेश अग्रवाल : वह समय तो बढ़ सकता है। ...(व्यवधान)... वह कोई पत्थर की लकीर नहीं है। ऐसा नहीं है कि बी.ए.सी. में तीन घंटे डिसाइड हो गए, तो तीन घंटे ही मिलेंगे। सदन में तमाम बातें हैं। समय बढ़ भी सकता है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): आप टाइम से ही तो चलेंगे, या तो आप डिसाइड कर लो कि अनएंडिंग चलेगा। ...(व्यवधान)...

श्री नरेश अग्रवाल : हां, तो कर लीजिए। इस सदन की सहमति ले लीजिए। ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): हां, तो कर लीजिए।

श्री नरेश अग्रवाल : आप प्रस्ताव लाइए। ... आप प्रस्ताव लाइए। ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): फिर आपने बी.ए.सी. में क्यों डिसाइड कर दिया? ...(व्यवधान)... नरेश जी, आप विराजिए। ...(व्यवधान)... समय की मांग की कोई बात नहीं है। आपको नाराज होने की भी जरूरत नहीं है। आप विराजिए। ...(व्यवधान)...

श्री नरेश अग्रवाल: ऐसे सदन नहीं चलेगा। ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): सदन तो समय के हिसाब से ही चलेगा, आपके हिसाब

से नहीं चलेगा। ...**(व्यवधान)**... यदि आप सोच रहे हैं कि आपके हिसाब से चलेगा, तो सदन आपके हिसाब से बिलकुल नहीं चलेगा। ...**(व्यवधान)**...

श्री अविनाश राय खन्ना (पंजाब) : नरेश जी, ...**(व्यवधान)**... नरेश जी, एक मिनट के लिए आप मेरी बात सुनिए। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): इसका मतलब है कि जो आपके मन में आएगा, जो आप चाहेंगे, वह करेंगे। ...**(व्यवधान)**... लेकिन आपको करने की क्या जरूरत पड़ गई? ...**(व्यवधान)**... समय के हिसाब से चलेंगे। ...**(व्यवधान)**...

श्री सतीश शर्मा (उत्तर प्रदेश): सर, क्या आप भी बहस किए जा रहे हैं। दो मिनट की ही तो बात है। अभी तो उनका टाइम भी बचा हुआ है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): श्री सतीश जी, अभी इनकी पार्टी के चार स्पीकर और बोलने के लिए बचे हैं। ...**(व्यवधान)**... They have four speakers. अगर ये चाहें, तो इनके चारों स्पीकर्स का टाइम इन अकेले स्पीकर को ही दे दें, तो अच्छा है। ...**(व्यवधान)**... ओ.के.। आप विराजिए। ...**(व्यवधान)**... I will consult on this and tell you. Please sit down. ... **(व्यवधान)**... कृपया आप विराजिए।

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी) : उपसभाध्यक्ष जी, एक मिनट के लिए मेरी बात सुन लीजिए।

मैं बताना चाहता हूँ कि लॉ एंड जस्टिस मिनिस्ट्री पर चर्चा के लिए तीन घंटे का समय अलॉटेड है, लेकिन इस मंत्रालय पर बहुत से लोग, बहुत ज्यादा बोलना चाहते हैं और बहुत महत्वपूर्ण विषय रखना चाहते हैं, तो मुझे लगता है, उन्हें अपने विषय रखने देने चाहिए।

DR. E. M. SUDARSANA NATCHIAPPAN: Sir, regarding the backlog of cases, pending cases accruing every day, we would like to look at the issue in a different way. The system of governance is on the basis of decision-making. If a Desk, whether it is the Joint Secretary or anybody else who is in a position to take decisions, takes the responsibility and takes a proper decision, there would be no need for going to the court. If they take decisions according to the rule of law, the cases would not go to the courts. But the tendency of the bureaucracy and also the politicians now is, 'why should we bother ourselves; let us go to the court. Let them go and seek remedy in the court. Let the courts decide.' Even in major cases, the accountability part is missing. I would request the Law Ministry to enforce it properly. Every Ministry, every Desk that has the power to take decisions, is accountable. If they are not doing that, and if a case goes to the court, because they have not been able to take a decision, then action must be taken against that particular Government servant who is responsible for that. If this happens, the two crore cases pending in the courts would just vanish. Now, we feel that it is the

[Dr. E.M. Sudarsana Natchiappan]

courts alone that can take decisions and pass judgements, even on welfare activities. They are even giving directions to the Parliament. They say, 'you must enact the law within a particular period'. Just now the Minister for Urban Development said that the Supreme Court has directed it. How can they direct the Parliament to enact a law? Let us do our job and let them do their job when a dispute comes up before them. It is our business to make the law. Sir, we have to see to it that every person is responsible for taking action. If I am talking now, I am responsible for taking a decision on whether to put a point or not. Similarly, every person has to take the decision, not the Judges alone. Now, we are multiplying into many tribunals. But none of the tribunals has its vacancies filled up by the Government. Every tribunal is lying vacant. In every tribunal, posts of judicial members and other members are vacant. This is the reason of backlog cases. Every day you are producing new regulatory authorities and new tribunals. Your Green Tribunal passed the law if anyone is caught burning waste material in the open, he has to pay a fine of ₹ 5,000. Where is the executive? What is the executive doing? Whether the executive is enforcing environmental laws or not, or, whether the Mayor or the Municipality is working properly or not? It is high time to think about it. We should not blame the system alone. It is the system of governance that makes the proper disposal of the matters, redresses the grievances and gives response to the people. That is the response of the governance. With this observation, I thank you very much for giving me this opportunity.

श्री अविनाश राय खन्ना: सर, अभी माननीय नाच्चीयप्पन साहब कह रहे थे कि लिटिगेशन बहुत लंबा हो जाता है और बहुत से मुकदमे पेंडिंग रहते हैं। माननीय मंत्री जी, मैं न तो अपने राज्य के लिए कुछ मांगने के लिए खड़ा हुआ हूँ, न किसी और के लिए कुछ मांगने के लिए खड़ा हुआ हूँ, लेकिन जो सिस्टम है, उसको अगर हम ठीक ढंग से चला लें, तो एक लिटिगेंट को बहुत बड़ी रिलीफ मिल सकती है, इसलिए मैं आपको कुछ सजेशन देने के लिए खड़ा हुआ हूँ।

सर, मैं खुद पेशे से वकील हूँ। ठीक है कि मैंने हाई कोर्ट या सुप्रीम कोर्ट में प्रैक्टिस नहीं की, लेकिन जहाँ मैंने प्रैक्टिस की, तो जो-जो lacunae, जो-जो difficulties मैंने आम आदमी के लिए देखी हैं, मैं उनको आपके साथ शेयर करना चाहता हूँ। जैसे नाच्चीयप्पन जी ने अभी कहा कि अगर हम अपने ऑफिसस को responsible नहीं बनाएंगे, तो कोई भी जस्टिस जहाँ मिलना चाहिए, वहाँ न मिलकर अदालतों में मिलेगा, क्योंकि Section 80 CPC के रूप में एक बहुत बड़ी प्रोटेक्शन स्टेट को, सरकार को दी गई है। किसी ने सरकार से कोई रिलीफ लेना है, तो उसको दो महीने का नोटिस देना पड़ता है। 1984 में जब मैंने प्रैक्टिस शुरू की, तो मेरे फादर मुझे कहते थे कि आज से एक साल पहले अगर Section 80 का नोटिस चला जाता था, तो सरकार हिल जाती थी, लेकिन आज क्या हो गया है? यह तो मैं 1984 की बात कर रहा हूँ, लेकिन आज नोटिस दे दो, तो वह नोटिस रद्दी की टोकरी में चला जाता है, ultimately litigation में उसको आना पड़ता है। सर, मैं आपसे कहना चाहता हूँ कि आप अगर आज से ही डायरेक्टिव जारी कर दो कि अगर किसी ने Section 80 का नोटिस दिया है और

उसको जो रिलीफ मिलना चाहिए, वह नहीं मिला और उसके कारण लिटिगेशन शुरू हुआ है, तो अगर लिटिगेशन के बाद उसको रिलीफ मिलता है, तो उसका जितना खर्च आएगा, वह उस अफसर को देना पड़ेगा, जिसके कारण सरकार को लिटिगेशन में जाना पड़ा। तो मैं दावे के साथ कह सकता हूँ कि सेंटर और स्टेट का 50 परसेंट से ज्यादा लिटिगेशन खत्म हो जाएगा।

दूसरी बात मैं एक एकजाम्पल से शुरू करना चाहता हूँ। मेरे शहर के पास एक गांव है - बीड़ा, उसमें 800 रुपए के एक लॉग के लिए झगड़ा हुआ, वुड लॉग पर। झगड़ा हुआ और करते-करते 17 केस हो गए। एक तरफ मैं वकील था, दूसरी तरफ कोई दूसरा था। उस समय मैं एमएलए भी था और मैं प्रैक्टिस भी करता था। तो जज साहब ने कहा कि आप एमएलए हो, इनका कॉम्प्रोमाइज़ क्यों नहीं करा देते? मैंने कहा कि कॉम्प्रोमाइज़ नहीं होगा। आप हम दोनों वकीलों को बाहर रखिए और इन पर एक दबाव डालिए कि अगर आपने कॉम्प्रोमाइज़ नहीं किया, तो मैं सबको अंदर कर दूंगा। ऐसा करने पर दूसरी पार्टी मेरे पास आई कि खन्ना साहब, आप हमारा मुकदमा खत्म करा दीजिए। मैं एक दिन दोनों पार्टियों के साथ बैठा और कॉम्प्रोमाइज़ के कारण 17 मुकदमे खत्म हो गए। तो कोर्ट कॉम्प्रोमाइज़ क्यों नहीं कराता? उसका एक कारण है। सर, जो सजेशन मैं आपको देने वाला हूँ, उसमें आपको न तो सैलरी ज्यादा देनी है, न ही आपको कोई ज्यादा इन्फ्रास्ट्रक्चर डेवलप करना है। जो existing इन्फ्रास्ट्रक्चर है, उसमें अगर आप एक केस... जो वकील हैं, वे जानते हैं कि जज जब एक केस डिस्माइड करता है, पांच साल या छः साल बाद, तो डिस्मिशन देने के उसको पांच युनिट मिलते हैं। वह तीन-चार साल मेहनत करता है, तो उसको पांच युनिट मिलते हैं। तो आप ऐसा कीजिए कि अगर कोई जज कॉम्प्रोमाइज़ करा देता है, तो उसको सात युनिट दे दीजिए। तो उसकी न तो कॉम्प्रोमाइज़ की कोई अपील होगी। वह कम से कम हाई कोर्ट तक उस लिटिगेशन को खत्म कर देगा। उसमें सरकार का कुछ बिगड़ने वाला नहीं है, तो सात युनिट देने से वह जज effort भी करेगा और इंटरैस्ट भी लेगा, तो लिटिगेंट को भी उसका फायदा होगा। दूसरी बात मैं आपसे यह कहना चाहता हूँ कि अदालतों के बारे में हम यह सोचते हैं कि ये 'temples of justice' हैं, लेकिन 'temples of justice' में लोग एक आशा के साथ, एक होप के साथ जाते हैं, किन्तु वहां पर उनको न्याय नहीं मिलता। उसका कारण क्या है? कारण यह है कि वहां का जो सिस्टम है, वह सिस्टम, जब हम लॉ पास करते हैं, वह litigant के फेवर में है या litigation बढ़ाने के लिए है, उस समय यह बात भी हमें सोचनी चाहिए। सर, मैं आपको एक उदाहरण देता हूँ कि कोर्ट में होता क्या है। एक बार एक लम्बरदार जी कोर्ट में पेश हुए तो जिस तरह से रूटीन में हम कहते हैं कि कसम खाओ, जो कहोगे, सच कहोगे - उस समय जज साहब अपना काम कर रहे थे, हम अपना एविडेंस करवा रहे थे - तो उस लम्बरदार ने कहा कि मुझे यह बताइए कि मैं सच कौन सा बोलूँ? मैं सच पंचायत का बोलूँ, पुलिस स्टेशन वाला बोलूँ या अदालत वाला सच बोलूँ? उस समय सबको curiosity हो गयी कि यह क्या कह रहा है। अदालत में सन्नाटा सा छा गया। उस समय उसने differentiate किया कि सच कौन सा बोलना है। उसने कहा कि जब हम पंचायत में बोलते हैं तो हम पूरा सच बोलते हैं, जब पुलिस स्टेशन में बोलते हैं तो आधा सत्य और आधा असत्य बोलते हैं और जब हम आपके यहां अदालत में आते हैं तो हम पूरा असत्य बोलते हैं, इसलिए आप बताइए कि सच कौन सा बोलना है? इसलिए मैं निवेदन करना चाहूंगा कि हमारे ज्युडिशियल अफसर, मैं उनके ऊपर कोई बात नहीं कहना चाहता, उनका माइंडसेट कैसा है। इतने प्रोविजंस बने हुए हैं, जिनके कारण हम frivolous litigation को कम कर सकते हैं। मैंने तो अपनी 15 साल की

[श्री अविनाश राय खन्ना]

प्रेक्टिस में कभी नहीं देखा कि किसी कोर्ट ने ऑर्डर किया हो कि इनके खिलाफ 182 लगा दो - अगर कोई केस असत्य है, असत्य कम्प्लेंट है - कभी किसी ने नहीं किया। फैसला किया, अपने युनिट डाले और बात खत्म हो गयी। क्या कभी किसी कोर्ट ने perjury के केस के बारे में रिकमेंड किया? हम लोग लॉ वाले समझते हैं। अदालत में डाक्युमेंट पेश हुआ, अदालत में असत्य बोला, क्या अदालत ने रिकमेंड किया कि इसने असत्य बोला है, इसके ऊपर perjury का केस डाल दो? अगर existing law को हम इम्प्लीमेंट करवाने के लिए कामयाब हो जाते हैं तो मैं समझता हूँ कि बहुत सारी लिटीगेशंस को कम करने में हम कामयाब हो सकते हैं। सर, मुझे सिस्टम में रहते हुए Human Rights Commission में काम करने का मौका मिला। दस महीने मैंने वहां पर काम किया। वहां पर एक जनरल रूटीन थी कि कमीशन जब डेट देता था तो दो महीने की डेट देता था और पहली डेट पर अफसर आकर कहता था कि रिपोर्ट तैयार नहीं है, हमें कुछ और टाइम दिया जाए तो कमीशन में रूटीन थी कि दो महीने और दिए जाते थे। वह फिर आता था और कहता था कि थोड़ी सी फार्मलिटी रहती है, दो महीने का टाइम और दे दीजिए। इस तरह से 6 महीने तक कमीशन में रिपोर्ट नहीं आती थी। मैंने एक प्रयास किया। मैंने जो प्रयास किया, वह विदइन लॉ किया। माननीय लॉ मिनिस्टर साहब, मैं यह बात इसलिए कह रहा हूँ कि जब भी आपकी जर्जों की कॉन्फ्रेंस होती है, उस वक्त उनको थोड़ा सा कहिए कि वे इस लॉ को समझते हुए within law जो प्रोविजन है, उसको फालो करते हुए बहुत बड़ा न्याय कर सकते हैं। मेरे पास जब पहला केस आया तो उसने वही रिक्वेस्ट की कि सर, दो महीने का टाइम दे दीजिए, एसएसपी की रिक्वेस्ट है। मैंने अपने स्टेनो को बुलाया। मैंने कहा कि आपको दो नहीं, तीन महीने का टाइम देते हैं, लेकिन जब तक यह रिपोर्ट नहीं आएगी, तब तक आपकी सेलरी मैं attach करता हूँ। वह एकदम कहने लगा कि नहीं सर, मैं कल ही लेकर आता हूँ। मैंने कहा, नहीं, अब ऑर्डर विदड्रॉ नहीं होगा, मैं आपकी सेलरी attach करता हूँ, जब आप रिपोर्ट लाएंगे, मैं आपकी सेलरी रिलीज कर दूंगा। मैंने दस महीने वहां पर काम किया, 4,300 केसेज को डिसाइड किया, मैंने अलग-अलग जगह पर इन्स्पेक्शन करके 30 रिपोर्ट्स सबमिट कीं और मेरे कोर्ट में, जब भी मैं लिखता था, 15 दिन में रिपोर्ट आ जाती थी। सर, मैं यह कहना चाहता हूँ कि जो लोग सीट पर बैठे हैं, अगर वे इस सिस्टम को पूरा समझने के लिए सेंसेटाइज हो जाएं, अगर वे समझें कि हम न्याय देने के लिए हैं, हम गरीब को देखें, किसान को देखें कि वह हमसे अपेक्षा रखकर आया है कि हम उसको न्याय देंगे, तो सिस्टम में रहते हुए हम बहुत कुछ कर सकते हैं। सर, मैं बहुत दिन से सर्च कर रहा था। आपमें से भी काफी लोग एमएलए, सरपंच, ब्लॉक समिति मेंबर आदि पदों से उठकर आए होंगे। बहुत से लोगों को पुलिस स्टेशन में जाने का मौका मिलता होगा। जब हम पहले पुलिस स्टेशन में जाते हैं तो क्या देखते हैं कि एक साइकिल से लेकर ट्रक तक, वहां पर करोड़ों की प्रॉपर्टी पड़ी हुई है। अगर पुलिस वाले से पूछते हैं कि ये क्या है, तो वह कहता है कि यह किसी ने सुपुर्दगी पर नहीं ली। इसका कारण यह है कि वहां पर पड़ी हुई प्रॉपर्टी की न तो पुलिस को चिंता है, लेने वाला अगर जाएगा, वकील करेगा, सिक्वोरिटी देगा, इसका बहुत लम्बा प्रोसिजर है।

उपसभाध्यक्ष महोदय, 2008 में रिट पेटिशन नम्बर 14 दायर हुई। उस कोर्ट ने कितना अच्छा लिखा है, माननीय मंत्री जी, मैं चाहूंगा कि अगर सभी स्टेट्स और यहां पर सुप्रीम कोर्ट ने सभी डिविजनल कमिश्नर, एसएसपी और स्टेट को डायरेक्ट किया है, मैं उसे कोट कर रहा हूँ, जो उन्होंने

verdict लिखा है, वह बहुत balanced है और जो आम आदमी से संबंधित है। मैं उसको कोट कर रहा हूँ, “It is a matter of common knowledge that as and when vehicles are seized and kept in various police stations, not only do they occupy substantial space in the police stations but upon being kept in open, are also prone to fast natural decay on account of weather conditions. Even a good maintained vehicle loses its road worthiness if it is kept stationary in the police station for more than fifteen days. Apart from the above, it is also a matter of common knowledge that several valuable and costly parts of the said vehicles are either stolen or are cannibalized so that the vehicle becomes unworthy of being driven on road.” ये कॉमन बात है।

“To avoid all this, apart from the aforesaid directions issued hereby above, we direct that all the State Governments/Union Territories/Director General of Police shall ensure macro implementation of the statutory provisions and further direct that the activities of each and every police station, especially with regard to disposal of the seized vehicle be taken care of by the Inspector General of Police of the division / Commissioner of Police concerned of the cities / Superintendent of Police concerned of the district concerned.” एक बहुत बड़ी बात जो उन्होंने लिखी है -

“ In case any non-implementation is reported either by the petitioner or by any of the aggrieved party, then, needless to say, we would be constrained to take serious view of the matter against an erring officer, who have to be dealt with iron hands.”

आज तक करोड़ों रुपये की प्रापर्टी पुलिस स्टेशनों में पड़ी है। मैं दावे के साथ कह सकता हूँ कि इसका डिस्पोज़ल करने से स्टेट्स को भी बहुत बड़ा फायदा होगा, अगर इसका auction किया जाए, जिस सामान को कोई लेने नहीं आता है, उसके लिए कानून बनाया जाए। इसलिए मैं छोटी-छोटी बातों को बताना चाहता हूँ कि आज निचले स्तर पर कितना नुकसान आम आदमी का हो रहा है।

सर, मैं एक बात और आपके ध्यान में लाना चाहता हूँ। अभी नाच्चीयप्पन जी, जब बोल रहे थे कि हमने बहुत से ट्रिब्यूनल और कमीशन बना रखे हैं। क्या इनका कोई कोआर्डिनेशन, कोआपरेशन है? मैं आपको छोटा-सा उदाहरण देता हूँ। जब मैं कमीशन में था, तो मैंने एक जेल का इन्स्पेक्शन किया, तो वहां पर बिहार का एक ड्राइवर था, मैंने उससे पूछा कि कितने दिनों से जेल में हो, तो उसने बताया कि दो साल से ऊपर हो गए। जब पूछा कि केस कौन-सा है, तो बताया कि 304 (ए) का है और जिसकी मैक्सिमम पनियामेंट दो साल है। मेरा मानना है कि अगर जेलों की, पुलिस स्टेशनों की इन्स्पेक्शन ह्यूमैन राइट्स कमीशन का मेम्बर, हाई कोर्ट का जज और जेलों को देखने वाले ए.डी.जी. (पी) हैं, ये सभी इकट्ठा करें, तो बहुत सा जस्टिस हम वहां दे सकते हैं। जब मैंने जेल अथॉरिटी से रिपोर्ट मांगी कि उसे दो साल से ऊपर जेल में क्यों रखा हुआ है, तो जब रिपोर्ट आई, उसमें बड़ी खुशी से बताया कि हमने उसे रिलीज़ कर दिया, लेकिन वह दो साल से अधिक जेल में कैसे रहा, जबकि मैक्सिमम सजा दो साल की है? ऐसे बहुत से केस आपको मिलेंगे।

[श्री अविनाश राय खन्ना]

मैं एक और सजेशन माननीय मंत्री जी को देना चाहता हूँ। गवर्नमेंट ने बहुत कोशिश की है कि जब कोई एक्सीडेंट होता है, इसके लिए बहुत ऐड्स आती हैं, इसके लिए एनजीओज और बहुत से लोग काम भी करते हैं कि तुरंत ही इंजर्ड व्यक्ति को शिफ्ट किया जाए, लेकिन इसमें हम कामयाब नहीं हो पा रहे हैं। अगर टाइमली इंजर्ड व्यक्ति को शिफ्ट कर दिया जाए, तो कम से कम दस या पन्द्रह परसेंट लोगों का जीवन बचा सकते हैं। सर, the Evolution of National Emergency Management Mission है, इनकी एक रिपोर्ट है। इन्होंने लिखा है कि जो एम्बुलेंस 108 आई है, उसके कारण कम से 33 मिलियन जो लाइव हैं, उनको टाइमली ऐड देकर सेव किया है। अब यदि एक्सीडेंट होता है, तो Section 304 (a) में दो साल की सजा है। जो बात मैं कहने वाला हूँ, यह बात मेरे मन में क्यों आई, यह इसलिए आई कि मेरा एक दोस्त कनाडा से आया था। उसने यहां आकर एक BMW गाड़ी ले ली। वह लुधियाना में कहीं जा रहा था और वह स्वयं ही अपनी कार ड्राइव कर रहा था, तो अचानक कुछ बच्चे पतंग का पीछा करते हुए भाग रहे थे। उनमें से एक बच्चा भागते-भागते उस गाड़ी से टकरा गया। मेरे दोस्त ने गाड़ी रोकी और बच्चे को अपनी कार में डालकर इलाज के लिए दयानन्द मेडिकल कॉलेज में ले गया। वहां पर जाते ही डाक्टर ने कहा कि पैसे जमा कराओ। उसने पैसे भी जमा करा दिए। इसके बाद उसने डाक्टर से पूछा कि क्या अब मैं जा सकता हूँ, तो डाक्टर ने कहा नहीं, अब हम पुलिस बुलाएंगे। कुछ देर बाद पुलिस आ गई, तो पुलिस ने कहा कि जब भी इस बच्चे के कोई parents आएंगे, तो आपके ऊपर केस रजिस्टर होगा। यदि वे कहेंगे, तो हम आपको छोड़ देंगे, लेकिन तब तक आपको इंतजार करना पड़ेगा। उसका सारा दिन इसी काम में चला गया। वह मुझ से आकर कहने लगा कि मैंने क्या गलती की है? मैंने यह गलती की कि मैंने उस injured को hospital में shift किया। अगर मैं भी वहां से भाग आता, तो मुझसे कौन पूछता? अगर कोई मुझसे पूछता भी तो कम से कम जो मुझसे पूछने के बाद होना था, वह सब तो मेरे साथ पहले ही हो गया। इसलिए सर, मैं आपसे रिक्वेस्ट करूंगा कि आप Section 304 (a) में एक अमेंडमेंट कीजिए, जिससे हम बहुत सी life save कर सकते हैं। अगर कोई accident करने वाला व्यक्ति किसी injured को hospital में shift करता है, उसको बचाने में मदद करता है, तो उसको कम से कम वार्निंग देकर छोड़ दिया जाए, ताकि हम उस injured की जान बचा पाएं। इसमें कोई बहुत लम्बा-चौड़ा काम नहीं है। इससे हम बहुत से लोगों की जान भी बचा सकते हैं।

सर, मेरी एक रिक्वेस्ट यह है कि कानून बनाते समय सोशल ऑस्पेक्ट्स का ध्यान रखा जाए। हमने यहां बाद में जितने भी अमेंडमेंट्स किए, जैसे IPC और एविडेंस एक्ट में किए, हम उनमें बहुत ज्यादा अमेंडमेंट्स नहीं कर पाए। क्योंकि अग्रेजों ने इस ढंग से बनाया था कि उसमें स्कोप कम था, लेकिन जितने भी हमने अमेंडमेंट्स किए हैं with the passage of time हमने देखा कि उस कानून का मिसयूज हुआ है, जैसे 498(a) है। लॉ कमीशन को भी एक रेकमेंडेशन देनी पड़ी कि अब इसका मिसयूज होना शुरू हो गया है। सर, जहां हम ऐसा कोई एनेक्ट करते हैं, तो सोशल ऑस्पेक्ट्स को देखने की बहुत जरूरत है।

सर, मैं लास्ट में एक रिक्वेस्ट करते हुए, अपनी बात समाप्त करूंगा। मैं यह कहना चाहूंगा कि Advocates लोगों को न्याय दिलवाने में बहुत help करते हैं। यह जरूरी नहीं कि सभी Advocates

अमीर हों। वे काम करते-करते जब एक स्टेज पर आ जाते हैं, तो ऑफ्टर रिटायरमेंट उनकी सोशल सिक्योरिटी का भी ध्यान रखा जाए। नए-नए Advocates को ओथ कमिश्नर की नौकरी का चांस मिलता है, वैसे तो Advocates रिटायर नहीं होते हैं, लेकिन एक स्टेज पर बहुत से Advocates काम नहीं कर पाते हैं। उनकी सोशल सिक्योरिटी के बारे में यदि कुछ कर सकते हैं, तो वह अवश्य करें। बाकी जो लोकल लैंग्वेज हैं, उनके बारे में मेरे कहने का अर्थ यह है कि कोर्ट की लैंग्वेज लोकल लैंग्वेज होनी चाहिए। इसका कारण यह कि जब कोई गांव से आने वाला व्यक्ति एविडेंस देता है, तो वह जो लैंग्वेज यूज करता है, वह साधारण लैंग्वेज यूज करता है। जब उसका ट्रांसलेशन होता है, तो कई बार वह ट्रांसलेशन उतना अच्छा नहीं हो पाता है। जो उसकी बोलने वाली इंटेंशन है, उसका और ट्रांसलेशन का आपस में समन्वय मुश्किल हो जाता है। मुझे याद है कि सुप्रीम कोर्ट में हमारा ट्रेनिंग का एक पार्ट था। हम सुप्रीम कोर्ट में विजिट करने गए। सुप्रीम कोर्ट में जज के सामने विटनेस ने कहा कि उसको फावड़े से मारा। फावड़ा क्या होता है, यह न तो वकील समझा पा रहा था और न ही जज साहब को समझ में आ रहा था, क्योंकि वह लोकल लैंग्वेज में एविडेंस दिया गया था। इसलिए इस बात को समझते हुए हर स्टेट में लोकल लैंग्वेज को importance दी जाए। सर, मैं अपनी बात समाप्त करते हुए यह निवेदन करूंगा कि Section 304 (a) में आपको अमेंडमेंट करना होगा। मंत्री जी, मैं आप से रिक्वेस्ट कर रहा हूँ कि उसके नोटिस के आने के बाद अगर Section 80 कोई रिलीफ नहीं देता है, तो कोर्ट में लिटिगेशन में रिलीफ मिलता है, तो सारा खर्चा उस आफिसर को डालना पड़ेगा। जो मैंने यूनिट कहे हैं, कम्प्रोमाइज करवाने वाले एक जज को यूनिट दिए जाएं और Advocates के बारे में भी उनको सोशल सिक्योरिटी देने का प्रयास करें। आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : धन्यवाद। प्रो. राम गोपाल यादव। वैसे तो आपके पास 9 मिनट हैं, लेकिन आप 15 मिनट में तो खत्म कर देंगे न? मैं पहले से कह दूँ, नहीं तो फिर नरेश जी आपके लिए खड़े हो जाएँगे।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : सर, जब वकील लोग बोलते हैं, तो वे कानून और विधि मंत्रालय के बारे में परस्पर अपने तरीके से बोलते हैं।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : अभी वकील कितनी अच्छी तरह से बोले हैं।

प्रो. राम गोपाल यादव : अब आप देखिए कि यह जो मंत्रालय है, मैं बोलना शुरू कर रहा हूँ, इसमें कानून और न्याय, ये दो चीजें हैं। आम आदमी के लिए यह आवश्यक है कि कानून बहुत सरल हो और न्याय सस्ता हो। माननीय मंत्री जी, इस प्रिंसिपल को ध्यान में रखते हुए आप कभी विचार करें कि क्या हिन्दुस्तान में ये दोनों चीजें हैं? क्या कानून इतना सरल है? स्थिति यह हो गई कि जब हम लोग पॉलिटिकल सायंस पढ़ते थे, तो यह सवाल पूछा जाने लगा कि भारत का संविधान वकीलों का स्वर्ग है। उसकी एक-एक धारा का लोग इतना इंटरप्रेटेशन करते हैं कि अगर दस लोग एक धारा का इंटरप्रेटेशन करेंगे, तो दस तरीके से करेंगे। नतीजा यह होता है कि न्यायालय में मामला जाता है, विलम्ब होता है और लोगों के लिए न्याय पाना इतना महंगा हो जाता है कि सुप्रीम कोर्ट में तो सुनील दत्त जी को संजय के केस में अपनी कोठी बेचनी पड़ी, मुम्बई और महाराष्ट्र के सारे लोग जानते हैं। एक-एक पेशी के लिए, दो मिनट के लिए सुप्रीम कोर्ट के एक वकील जाते हैं और दो लाख से लेकर

[प्रो. राम गोपाल यादव]

पंद्रह-बीस लाख रुपए तक लेते हैं। यह स्थिति है। जब न न्याय सस्ता है और न कानून सरल है, तो लोगों के लिए यह जो सबसे महत्वपूर्ण मंत्रालय है, यह लोगों को राहत नहीं दे पा रहा है। नतीजा यह है कि हिन्दुस्तान में लोअर कोर्ट्स से लेकर सुप्रीम कोर्ट तक बड़े पैमाने पर लगभग तीन करोड़ के आसपास मुकदमे लम्बित हैं। आप जजेज की नियुक्तियाँ नहीं कर पा रहे हैं। इलाहाबाद हाई कोर्ट में नियुक्तियाँ होने के बाद भी, मिश्रा जी बेहतर जानते होंगे, 90 वैकेंसीज़ हैं। आप एक तरफ कोशिश करते हैं कि लोगों को न्याय जल्दी मिले, लेकिन न्यायाधीशों की नियुक्तियाँ नहीं हो पातीं। नियुक्तियों में भी यह दुनिया का अकेला ऐसा अभागा देश है, जिसमें स्वयं जज ही जज की नियुक्ति करते हैं। हालाँकि मैं गवर्नमेंट को धन्यवाद देना चाहूँगा कि उसने इसमें संशोधन किया है, पता नहीं सुप्रीम कोर्ट इसको वैलिड रखे या न रखे, लेकिन यहाँ जज, जज की नियुक्ति करते हैं। सारी दुनिया में एक्जीक्यूटिव जज की नियुक्ति करता है, लेकिन यहाँ जजेज स्वयं अपनी नियुक्तियाँ करते हैं। सब अपने लिए अपने तरीके की व्यवस्था करते हैं। इसके लिए एक्जीक्यूटिव को बहुत मजबूत होना पड़ेगा। एक्जीक्यूटिव को, न्यायपालिका को, सबको बराबर अधिकार हैं, अपने-अपने क्षेत्र के अधिकार हैं। आप कानून का पालन कराएँगे, न्यायालय कानून की व्याख्या करेगा, कानून तोड़ने वाले के लिए दंड निर्धारित करेगा, हम यहाँ बैठ कर कानून बनाएँगे, लेकिन स्थिति यह हो गई है कि अब चाहे गवर्नमेंट की पिछले 10-15 साल से कमजोरी रही हो, सुप्रीम कोर्ट से आदेश होने लगा है कि आप कानून भी किस तरह का बनाएँगे। क्या यह व्यवस्थापिका या लेजिस्लेचर के अधिकार क्षेत्र में एन्क्रोचमेंट नहीं है? अभी-अभी हमारे माननीय मंत्री जी ने बताया कि सुप्रीम कोर्ट ने यह पूछा कि इसे कितने दिनों में बनाएँगे। यह पूछना सुप्रीम कोर्ट का बिजनेस नहीं है, यह सुप्रीम कोर्ट का काम नहीं है। सुप्रीम कोर्ट का काम तो यह है कि अगर हम कानून बनाएं, तो वह उसका ज्यूडिशियल रिव्यू करे, वह उसको गलत घोषित कर दे, असंवैधानिक घोषित कर दे, अल्ट्रा वायरस घोषित कर दे। संसद कानून बनाए या न बनाए अथवा किस तरह का कानून बनाए, कोई न्यायालय संसद को इस तरह का निर्देश नहीं दे सकता है, लेकिन हमारे यहां यह हो रहा है। इससे कई बार स्थिति ऐसी हो जाती है, जैसे अभी जब National Judicial Appointments Commission के लिए जज का नाम मांगा गया, तो चीफ जस्टिस ने इसके लिए मना कर दिया। जब न्यायपालिका और एक्जीक्यूटिव में झगड़े की नौबत आ जाती है, तो कई बार दिक्कतें पैदा हो जाती हैं।

महोदय, मैं आपको याद दिलाना चाहूँगा, जब अमरीका में 1931 में बहुत बड़ी मन्दी थी, उस समय 1932 में रूज़वेल्ट राष्ट्रपति चुने गए थे। उन्होंने संसद से डील लॉज बनवाए कि अर्थव्यवस्था को स्टेबल रखें, लेकिन न्यायपालिका ने उनको रद्द कर दिया और बार-बार उसने ऐसा किया। उस समय अमरीका के राष्ट्रपति, फ्रैंक्लिन डी. रूज़वेल्ट को गुस्से में यह कहना पड़ा कि अगर न्यायपालिका इसी तरह से काम करेगी, तो हम न्यायपालिका को अपने लोगों से पैक कर देंगे, भर देंगे। हालांकि कभी ऐसा हुआ नहीं, लेकिन अमरीका के राष्ट्रपति के उस बयान के बाद, 1936 से लेकर आज तक अमरीका में फिर कभी भी यह नौबत नहीं आई कि न्यायपालिका ने राष्ट्रपति या एक्जीक्यूटिव से लड़ने या झगड़ने की कोई कोशिश की हो। वहां ऐसा फिर कभी नहीं हुआ, लेकिन यहां पर ऐसा हर रोज होता रहता है। यहां पर हर रोज हम दब जाते हैं।

डेमोक्रेसी में जनता की कलेक्टिव विल को संसद रिप्रेजेंट करती है। संविधान ने अंततोगत्वा हमारी विधायिका को यह बताया है, चाहे इस पर जितनी भी बहस हुई हो कि कौन सर्वोच्च है, कौन नहीं है। यहां मैं इसका एक उदाहरण बताना चाहता हूं, उत्तर प्रदेश असेंबली में एक बहुत महत्वपूर्ण केस हुआ था, जहां केशव सिंह नाम के एक लड़के ने पर्चा फेंक दिया था और उसको गिरफ्तार कर लिया गया। विधान सभा ने उस लड़के को चार-पाँच दिन की सजा दे दी और जनरल वारंट के तहत उसको जेल भेज दिया गया। दो दिन बाद, एक वकील साहब थे, जो उसको जमानत पर लखनऊ हाई कोर्ट से छुड़वा लाए। उस समय उत्तर प्रदेश विधान सभा सेशन में चल रही थी। विधान सभा ने तुरन्त कोर्ट का रूप लिया और वारंट जारी करके लखनऊ के डिस्ट्रिक्ट मैजिस्ट्रेट और एसएसपी को यह आदेश दिया कि आप उस जज और उस वकील को गिरफ्तार करके सदन के सामने लाइए। चूंकि यह मामला लखनऊ बेंच का था, इसलिए वह जज इलाहाबाद हाई कोर्ट चले गए, वहां से डिवीजन बेंच ने उनको एंटिसिपेट्री बेल दे दी। जब इलाहाबाद हाई कोर्ट ने उनको एंटिसिपेट्री बेल दे दी, तो उत्तर प्रदेश असेंबली ने यह कहा कि इन दोनों जजों को और दोनों वकीलों को गिरफ्तार करके सदन के सामने लाया जाए। इस स्थिति में स्वयं राष्ट्रपति को बीच में आना पड़ा। जब राष्ट्रपति ने यह देखा कि न्यायपालिका और विधायिका का झगड़ा शुरू हो गया है, तो राष्ट्रपति महोदय ने यह मामला सुप्रीम कोर्ट में न्याय के लिए भेज दिया। सुप्रीम कोर्ट ने उस वक्त कहा कि हां, यह ठीक है कि जमानत दे सकते हैं, इसके बाद भी इलाहाबाद हाई कोर्ट में वह मामला चलता रहा। जब इस केस का फैसला आया, तो इलाहाबाद हाई कोर्ट ने एक ऐतिहासिक जजमेंट दिया, जो केशव सिंह केस में अब भी देखा जा सकता है कि एक बार जब विधायिका जनरल कोर्ट का रूप ले लेती है और जनरल वारंट के तहत किसी को सजा दे देती है, तो उसकी अपील सुनने का अधिकार हिन्दुस्तान के किसी भी न्यायालय को नहीं है। इस जजमेंट का नतीजा यह हुआ कि केशव सिंह को, जिसका केवल एक दिन का समय रह गया था, कई साल बाद दोबारा गिरफ्तार करके लाया गया और जेल भेजा गया।

इस तरह कोर्ट ने स्वयं यह स्वीकार किया है कि विधायिका इतनी ताकतवर है, लेकिन हमारे यहां रोजाना यह होता है कि हाई कोर्ट मनचाही बातें करने लगता है।

न्यायपालिका की स्वतंत्रता के लिए बहुत सारी बातें की गई थीं और उम्मीद की गई थी कि हमारी न्यायपालिका स्वतंत्र होगी, लेकिन हमने स्वयं इस तरह की स्थितियां पैदा कर दीं कि अब न्यायपालिका स्वतंत्र भी नहीं रह गई है। यह एक मायने में स्वतंत्र है, लेकिन यह उम्मीद की गयी थी कि रिटायरमेंट के बाद कोई लाभ वाले पद पर उनको नहीं भेजा जाना चाहिए, वरना लालच में फिर जजेज फैसले देने लगेंगे। अब होने क्या लगा है? फलां कमिशन का चेयरमैन जज होगा, मानवाधिकार आयोग का चेयरमैन जज होगा, नेशनल ग्रीन ट्रिब्यूनल का चेयरमैन जज होगा, प्रेस काउंसिल ऑफ इंडिया का चेयरमैन जज होगा। यानी जितने कमिश्ंस हैं, सबके चेयरमैन जज होंगे। क्या जरूरी है कि ये जज ही हों? हरेक का यही हाल है, कोई बचा नहीं है। इससे होता क्या है? बहुत सारे जजेज ऐसे होते हैं, जिनके मन में यह लालच होता है कि अगर हम गवर्नमेंट के अनुसार फैसला देंगे, तो हो सकता है कि रिटायरमेंट के बाद हम किसी कमिशन के चेयरमैन बना दिए जायें। यहाँ तो आप समझ लीजिए कि जो पोलिटिकल साइंस का स्टूडेंट होते हुए मैंने कभी नहीं सोचा था, सुप्रीम कोर्ट के रिटायर्ड चीफ जस्टिस रंगनाथ मिश्रा साहब को ये कांग्रेस के लोग राज्य सभा में ले आये थे।

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उस वक्त इसी हाउस में मैं भी मेम्बर था। अब वे गवर्नर बने। तो जब ये चीजें होने लगेंगी, तो न्यायपालिका की स्वतंत्रता कहाँ रहेगी? ...**(समय की घंटी)**... माननीय मंत्री जी, एग्जिक्यूटिव की कमजोरी की वजह से न्यायपालिका निरंकुश भी होती जा रही है और लालच की वजह से उसकी स्वतंत्रता पर भी असर पड़ रहा है। आपको इन चीजों को ध्यान में रखना पड़ेगा।

जब अप्वायंटमेंट्स होते हैं, तो मेरा आपसे एक अनुरोध है कि इस देश की बहुत बड़ी आबादी ओबीसी और एससी/एसटी की है। कई बार तो इनमें से एक आदमी भी नहीं होता है। एक चीफ जस्टिस होकर रिटायर हुए, वे तब बने, जब हिन्दुस्तान के एक राष्ट्रपति ने फाइल पर यह कह कर दस्तखत करने से मना कर दिया कि आप शैड्यूल्ड कास्ट के कम से कम एक आदमी का नाम इसमें लाइए। जब नारायणन साहब ने उस फाइल पर दस्तखत करने से मना कर दिया, तब एक जज ऐसे हुए, बालकृष्णन साहब, जो चीफ जस्टिस बन कर रिटायर हुए। तो इस कम्युनिटी का कोई जज नहीं है। एक और चीज है। आप ज़रा इतिहास मँगाकर देख लीजिए। कितने सुप्रीम कोर्ट के जजेज़ के लड़के जज हैं, हाई कोर्ट के जजेज़ के लड़के और रिश्तेदार जज हैं। अगर किसी नेता का लड़का नेता बन गया, तो आलोचना होने लगती है या वह किसी पद पर पहुँच जाए, तो आलोचना होने लगती है। हमारे यहाँ, इलाहाबाद हाई कोर्ट में तो हर बार अप्वायंटमेंट होता है, तो कोई ऐसा बंच नहीं है, जिसमें कुछ न कुछ ऐसे नाम न हों, जो किसी जज के लड़के, दामाद या रिश्तेदार आदि न हों। ...**(समय की घंटी)**... आज यह स्थिति है।

श्रीमन्, यह बहुत आवश्यक है कि लोगों को सस्ता न्याय मिले, सही न्याय मिले। आज जजमेंट रिजर्व हो जाता है। मान्यवर, जजमेंट रिजर्व हो जाता है, उसकी कोई समय सीमा नहीं है। छः महीने में सुनार्ये या एक साल से अपने पास जजमेंट रखे हुए हैं। लोग कहते हैं कि साहब, इसके लिए कोई कानून ही नहीं है और जब तक चाहे, तब तक जजमेंट रिजर्व रखे रहते हैं। मैं किसी की आलोचना की दृष्टि से यह नहीं कह रहा हूँ। जब मैं यह कहने जा रहा हूँ, तो इसका मतलब यह भी नहीं है कि ज्यूडिशियरी या न्यायपालिका में ईमानदार लोग नहीं होते। वहाँ एक से एक ईमानदार लोग होते हैं। लेकिन, लम्बे अरसे तक जब किसी फैसले को सुरक्षित रखा जाता है, सुनाया नहीं जाता है, तो दलाल घूमने लगते हैं, यह मैंने स्वयं देखा है और सुना है। कोई औचित्य नहीं है कि फैसला लम्बे अरसे तक या छः-छः महीने तक सुरक्षित रखा जाये। क्यों सुरक्षित रखा जा रहा है? आखिर लोग क्या सोचेंगे? यह सब हो रहा है। ...**(समय की घंटी)**... सर, दूसरी बात यह है कि आज न्यायालयों में इतने बड़े पैमाने पर लंबित मुकदमे हैं। आप जरा यह पता करा लीजिए कि अपील के कितने मामले सुने जाते हैं, अपील पर फैसले कितने होते हैं। कोटा पूरा करते हैं पीआईएल पर, रिट हो गई और मैंने इतने केसेज़ किए। अपील के कितने केस सुने गए? बीस-बीस साल से केस क्यों पड़े हैं? कोई सुनने ही वाला नहीं है, कोटा पूरा कर लिया और हो गया। जब विंटर वेकेशन होती है, हमारे मिश्रा जी एडवोकेट जनरल भी रहे हैं, ये बड़े वकील हैं, बीच में जो सात-आठ दिन का गैप होता है, उन दिनों में सब जज चले जाते हैं। कोई नहीं रहता है, एक काम कोई नहीं करता है, बीच की छुट्टी ले ली और चले गए। जज कितना काम करे, कितने फैसले हुए, कितनी अपीलों को सुना गया, इसके लिए असली मेजरमेंट जो है, बैरोमीटर जो है, वह यह है कि अपील के कितने केसेज़ सुने गए और फैसले हुए। दो रिट आ गईं,

पीआईएल आ गई और कह दिया गया कि हमने पांच केसेज़ सुन लिए, लेकिन जिसमें दिमाग की जरूरत है, जिसमें पढ़ना पड़ जाएगा, सुनना पड़ेगा, कुछ करना पड़ेगा, उस तरह के केसेज़ को कोई सुनता ही नहीं है। उन पर डेट्स पड़ती रहती हैं और इस तरह से क्लाइंट मरता रहता है।

अगर आपको गरीब आदमी को राहत देनी है, सस्ता न्याय दिलाना है, तो यह निश्चित करना पड़ेगा कि लोगों को जल्दी न्याय मिले। आज गरीब आदमी को न्याय नहीं मिल पा रहा है। गरीब आदमी कोर्ट जा ही नहीं पाता है। अगर उसके पास पैसा हो, वकील कर सकता हो, तो वह अपनी जान बचा सकता है। चूंकि उसके पास पैसा नहीं होता है, इसलिए उनकी जान भी चली जाती है। हम तमाम ऐसे मामले जानते हैं, जिनमें झूठे केसेज़ में 302 में लोगों को फंसाया गया, उनको सजा हुई, क्योंकि उनके पास पैसा नहीं था, इसलिए वे अच्छा वकील नहीं कर सकते थे। उनके केस को सही तरीके से लड़ा नहीं गया और उनको आजीवन कारावास से मृत्यु दंड तक हो गया, निर्दोष लोगों को। ...**(समय की घंटी)**... आपका बहुत महत्वपूर्ण मंत्रालय है, देश के सारे सिस्टम्स को प्रभावित करने वाला मंत्रालय है। लोगों को सही न्याय मिल सके, सस्ता न्याय मिल सके, यह हो जाए और संसद की तथा कार्यपालिका की गरिमा बनी रहे, हर मामले में ऐसा न लगे कि अब आपको वही करना होगा, जो ऊपर से सुप्रीम कोर्ट निर्देश दे रहा है। इस पर भी कोई न कोई अंकुश लगाने की बात करनी होगी। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): श्री के. सी. त्यागी जी, आपके आठ मिनट हैं, लेकिन आप दस मिनट तक ले सकते हैं।

श्री के. सी. त्यागी (बिहार): डिप्टी चेयरमैन सर, मुझे आपसे यही आशा थी कि मेरे बोलने से पहले ही आपकी instructions आ जाएंगी। मैं उसका भी सम्मान करता हूँ।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): ताकि आप उसी हिसाब से चलेंगे।

श्री के. सी. त्यागी : उपसभाध्यक्ष महोदय, पिछली सरकार के समय सरकारी पक्ष की तरफ से बोलते हुए हमारे मित्र श्री राजीव शुक्ल ने इस पूरे सिस्टम पर बड़ी बारीकी से बहस की शुरुआत की थी और ऐसी दूसरी बानगी प्रो. राम गोपाल जी के वक्तव्य में मुझको दिखी है, जिसमें उन्होंने बुनियादी और सतही सवाल उठाने का प्रयास किया है। सदन के अंदर तो हम ये सब बातें करते हैं, बाहर जाकर इन बातों को करने की न इजाजत है और न व्यवस्था है। डा. अम्बेडकर ने अपनी शुरुआती उल्लेख में कहा था कि इसका अर्थ 'सबको न्याय और सस्ता न्याय' है। इसके अंदर सब चीजें हैं, न तो सबको न्याय है और न सस्ता न्याय है और सारा जो ठीकरा है, वह संसद के सर फोड़ा जाता है। सर, किसी अदालत में — चूंकि हमें राजनीतिक कार्यकर्ता होने के नाते दर्जनों बार जेल जाने का सौभाग्य प्राप्त हुआ है ...**(व्यवधान)**... राजनीतिक कार्यकर्ता होने के नाते, किसी और स्कैंडल में नहीं। सर, जेल की हमने कई परिस्थितियाँ देखी हैं। पिछले दिनों मुझे होम मिनिस्ट्री की कंसल्टेटिव कमिटी की मीटिंग में जाने का मौका मिला। एक आदिवासी जिला सुकमा है, जहाँ 570 लोग बन्द हैं। यहाँ मध्य प्रदेश या छत्तीसगढ़ के मेरे साथी होंगे। वे 570 के 570, सारे आदिवासी हैं, उनमें से एक भी नॉन-आदिवासी नहीं है। ऐसी 70 महिलाएँ हैं, जो पिछले तीन साल से बगैर ट्रायल के ओवरलोडेड जेल में रह रही हैं। वजह पता नहीं है। सर, यूँ तो पूरे देश के सब विभागों में गड़बड़ है, लेकिन हमने जेलों के अंदर जितना

[श्री के. सी. त्यागी]

बेरहमी का बर्ताव देखा है, उतना कहीं नहीं है। वहाँ पर भी प्रिविलेज क्लासेज हैं। हमने देखा है, जब पैसे वाले जेल जाते हैं, तो उनके लिए अंदर एसी है, अंदर मालिशिया है, उनके कपड़े बाहर से धुलकर आते हैं, वहाँ मोबाइल से लेकर इंफॉर्मेशन के जितने सेंटर्स हैं, वे काम कर रहे हैं। कई जगह जेलों में छापे पड़ते हैं, पता नहीं कितनी तरह की चीजें पकड़ी जाती हैं, और जिनका मैं जिक्र नहीं करना चाहता। 'सबको न्याय और सस्ता न्याय' यह बात कल्पना भर बनकर रह गई है।

अभी प्रो. राम गोपाल जी अंडरट्रायल का जिक्र कर रहे थे। कोर्ट ने जमानत दे दी है, लेकिन जमानत कौन भरे? दो-दो, तीन-तीन साल से और दो रुपये की चोरी में पाँच-पाँच साल से वे जेलों में पड़े हुए हैं। यह कैसा न्याय है? यह तो अन्यायिक व्यवस्था हो गई। हमने कई बार पूछा। मैं आपातकाल में मेरठ जेल में था। वहाँ सुबह के वक्त मेरे गाँव के बाजू के चार-पाँच किसान बैठे रो रहे थे। मैंने जाकर उनसे पूछा कि क्या प्रॉब्लम है? उन्होंने बताया कि साहब, हम सौ-सौ, डेढ़-डेढ़ सौ बीघे के जमींदार हैं और हम यहाँ कर्जा वसूली में लाए गए हैं और सुबह-सुबह हमारे हाथ में झाड़ू दे दिए गए। उन्होंने कहा कि साहब, हमने तो अपनी पूरी जिंदगी में यह काम नहीं किया, वे रो भी रहे थे और झाड़ू भी लगा रहे थे। वहाँ काम करने का ऐसा तरीका था और अथक भ्रष्टाचार था। क्या देश की ऐसी कोई जेल है, जहाँ एक मुलाकात बगैर भ्रष्टाचार के हो जाए? उस समय जेल में हम लोग तरसते थे कि कोई मुलाकाती मिलने आए। आपातकाल में तो वैसे भी डर की वजह से घर वाले भी छोड़कर चले गए कि पता नहीं ये वहाँ से आएँगे कि नहीं आएँगे। अन्तोनी साहब की पार्टी ने आपातकाल में ऐसी दुर्गति कर दी कि कई लोगों को उनकी बीवियाँ छोड़कर चली गईं कि ये नहीं लौटेंगे। 'टाडा' के अंदर भी यही हुआ। जब हम समाजवादी पार्टी में थे, तब हम लोगों ने मुम्बई के 'टाडा' के मुकदमे उठाए थे। उनमें 99 परसेंट मुस्लिम्स थे और हमें मुम्बई शहर के अंदर ऐसे दो दर्जन से ज्यादा किस्से मिले कि 'टाडा' का मुजरिम जेल से 20 साल के बाद आएगा और उसकी बीवी ने किसी दूसरे आदमी से शादी कर ली। उसके पति ने अपनी बीवी से कह दिया कि मैं लौटकर नहीं आऊँगा, 'टाडा' लगा हुआ है। उसने जेल से ही तलाक दे दिया, जिसके बाद उसने कहीं और शादी कर ली।

सर, मैं यह कहना चाहता हूँ कि अब तो कोई भी होली बुक नहीं रही, हम लोगों पर तमाम तरह के इल्जाम लगते हैं। अब तो जजों पर भी यौन शोषण के इल्जाम लग रहे हैं, वे भी कोई होली ग्रन्थ तो बचे नहीं। अभी लोक सभा के 60 एमपीज ने यह लिखकर दिया है कि किस तरह से एक जज ने एक महिला ट्रेनी के साथ किस तरह का दुर्व्यवहार किया। अभी ऑनरेरी चेयरमैन साहब ने उसको लुक आफ्टर करने के लिए कमिटी बनाई है। वहाँ पर पुलिस कस्टडी से लेकर जेल जाने तक महिलाओं का बहुत निर्मम शोषण है। सर, मैं यह कहना चाहता हूँ कि एक ताजा उदाहरण, जिसका जिक्र राम गोपाल जी कर रहे थे, यह बहुत भयानक है। राजीव शुक्ल जी को पिछली बार दिया गया अपना वक्तव्य शायद याद हो, इन्होंने सारे सवाल उठाए थे। सर, इन्होंने arbitration का सवाल उठाया था। Arbitration यहाँ नहीं होता है। हमारी तो कमिटी की मीटिंग के लिए भी अभी डिप्टी स्पीकर साहब ने मना कर दिया कि बाहर नहीं जाते, arbitration cases जेनेवा में होते हैं। चूंकि यहाँ गरमी रहती है, तो यहाँ arbitration नहीं हो सकता। Arbitration के लिए जो जज जाते हैं, उनके लिए एक करोड़ रुपये से लेकर पाँच करोड़ रुपये तक के पैकेजेज हैं। पार्लियामेंट की कमिटी कहीं जाएगी, तो उसके लिए 10 तरह की इंस्ट्रक्शंस हैं कि no five stars hotels, etc., लेकिन इनके arbitrations के लिए कोई

restriction नहीं है। जेनेवा, लंदन के अलावा कहीं और इनके arbitrations नहीं होते। दूसरा, काफी दिन पहले एक मांग उठी थी। जब भैरो सिंह शेखावत जी आपके स्थान पर सुशोभित थे, तो एक एंटी-करण का विषय हम लेकर आए थे। मैं अपने सभी माननीय सदस्यों से कहना चाहता हूँ, यह एक नॉन-पार्टी इश्यू है कि सुप्रीम कोर्ट के और हाई कोर्ट के जितने भी रिटायर्ड जस्टिस हैं, उन सबकी जांच के लिए एक कमेटी बननी चाहिए। हमारे लिए तो बड़ी कमेटी बन रही है। इस राज्य सभा के चार एम.पी. दस-दस हजार रुपए के मामले में अपनी मेम्बरी खो बैठे। बुलंद शहर का मेरा एक साथी भारतीय जनता पार्टी से था, प्रो. छत्रपाल सिंह, वह हमारे साथ कभी लोक दल में था। एक सवाल पूछने के दस हजार रुपए के इलजाम में उसकी मेम्बरी चली गई।

सर, मैं एक रिटायर्ड चीफ जस्टिस को जानता हूँ, जिसके मकान के बाहर बेटे का प्रॉपर्टी डीलर का बोर्ड लगा हुआ था कि फलां सिंह, सन ऑफ श्री जस्टिस फलां सिंह, रियल इस्टेट कंसलटेंट। उसको कैसे इजाजत मिल गई? उसके असेट्स की जानकारी आप लीजिए। कभी मुझे उसके घर के बाहर से गुजरने का मौका मिला, तो मैंने वह बोर्ड देखा और इसी शहर के अंदर जो पांच सौ करोड़ रुपए की कोठी है, उसने बहुत सस्ते दामों में ले ली। उसके बाप ने उसके साथ कुछ अच्छा काम किया होगा।

उपसभाध्यक्ष (श्री वी.पी.सिंह बदनौर): ऐसे सिंह तो नहीं होते हैं।

श्री नरेश अग्रवाल: आप बदनौर नहीं कह रहे हैं, सिंह कह रहे हैं।

श्री के. सी. त्यागी: सर, आप तो हुकुम हैं। हुकुम को कौन हुक्म दे सकता है? राजस्थान में हम आप लोगों को 'हुकुम' बोलते हैं। बड़े हुकुम हमारे भैरों सिंह जी थे, उनके बाद जसवंत सिंह जी थे, आज आप हमारे हुकुम हैं। यह हुकुम की परंपरा जो है, चली आ रही है, लेकिन आपके बारे में एक अच्छी बात यह है, जो शायद सदन के कई सदस्यों को मालूम नहीं होगी, कि आप मीरा के परिवार से हैं, यानी जो रघुवंशी परंपरा थी उसको छोड़कर भक्ति युग की परंपरा मीरा से शुरू होती है।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): आप सब्जेक्ट पर आइए।

श्री के. सी. त्यागी: सर, हम और नरेश जी किसी भी सब्जेक्ट पर आ जाते हैं। हमारे ऊपर और नरेश अग्रवाल जी के ऊपर कोई सीमा नहीं लग सकती है। हम एक विषय पर बोलते-बोलते दूसरे विषय पर जा सकते हैं। सर, यह डायवर्जन तो आप ही ने किया है, मैं माफी चाहता हूँ।

उपसभाध्यक्ष (श्री वी. पी. सिंह बदनौर): दो मिनट कम नहीं होते।

श्री के. सी. त्यागी: सर, मेरी बात खत्म हो गई है, मेरा जो थीम था खत्म हो गया। अब मैं दो-तीन चीजों के साथ अपनी बात खत्म करना चाहता हूँ। एक तो इस सिस्टम को पार्लियामेंट अपने हाथ में ले। जुडिशियरी की इंडिपेंडेसी इतनी हो कि कोई पॉलिटिकल लीडर सिफारिश करे कि अमुक को छोड़ दीजिए, मुक्त कर दीजिए, तो उसके पक्ष में कोई भी पार्लियामेंटेरियन नहीं है। कोई जज, जिसका जिक्र प्रो. राम गोपाल जी ने भी किया था, यानी सुप्रीम कोर्ट का रिटायर्ड जज, जिसने संविधान के प्रति कसम खाई है, वह महात्मा गांधी के बारे में ऐसी बात कह जाए। क्या ऐसा किसी मुल्क में संभव है?

[श्री के. सी. त्यागी]

4:00 PM

सिर्फ इसी मुल्क में यह संभव है। क्या आप चीन में माओ-त्से-तुंग के बारे में, पाकिस्तान में मोहम्मद अली जिन्ना के बारे में, हनोई में हो ची मिन्ह के बारे में या किसी और मुल्क में जो वहां का राष्ट्रपिता हो, उसके बारे में ऐसी बात कह सकते हैं? वह साहब प्रेस कॉउन्सिल में भी हैं, उन्होंने गांधी जी को गाली दी है और कभी मोहब्बत में हमारे घर वाले मित्र विश्वनाथ जी, that he was a fit case for some commission.

श्री नरेश अग्रवाल: प्रेस कॉउन्सिल में किसने बनवाया था?

श्री के. सी. त्यागी: वह भी आपके मित्र ही रहे होंगे। मैं यह कहना चाहता हूँ कि इस क्षेत्र में भी बहुत सारी बीमारियां हैं और जब सारा समाज खराब है, तो आप जुडिशियरी को कैसे होली, गीता, कुरान मान सकते हैं? वे जमाने चले गए, जब जगमोहन लाल सिन्हा जी थे, जिन्होंने मिसेज गांधी के खिलाफ मुकदमे में न सिर्फ उन्हें डिसक्वालिफाइड किया, बल्कि छह साल के लिए चुनाव लड़ने पर रोक भी लगा दी। क्या आज किसी जज से ऐसी उम्मीद की जा सकती है? सर, हमारी हाउस कमेटी के आजकल जैसे आप सदर हैं, मैं लोक सभा की कमेटी का मेम्बर था, एक जज साहब की यह भी सिफारिश थी कि मुझे बड़ा मकान मिलना चाहिए। हमें मिल जाएगा, तो हमारा तो कैन्सिल कराने पर लग जाएंगे। आपके बारे में भी शिकायतें आ रही हैं कि आप अच्छे मकान नहीं दे रहे हैं। जया जी भी बैठी हैं, इनकी भी शिकायत है कि इनको अच्छा मकान नहीं मिल रहा। तो मेरा इतना कहना है कि इन सारे मामलों पर जिस तरह का एटीट्यूड जुडिशियरी का है, जितना भ्रष्टाचार वहां पर है, उसे देखना होगा। अपनी बात खत्म करने से पहले मेरा एक निवेदन है, मेरे बहुत बढ़िया मित्र हैं अरुण जेटली जी, रविशंकर प्रसाद जी छोटे भाई हैं, गौड़ा जी आए हैं, कोई नहीं बचा, जिसको मैंने अपनी तकलीफ न बताई हो।

उपसभाध्यक्ष महोदय, मैं सिर्फ एक लाइन में खत्म कर रहा हूँ। गाजियाबाद से नई दिल्ली 20 किलोमीटर है और सहारनपुर से 70 किलोमीटर है। दिल्ली से नैनीताल 270 किलोमीटर, चंडीगढ़ 275, जयपुर 280, ग्वालियर 300, शिमला 370, इलाहाबाद 700 और लाहौर 410 किलोमीटर दूर है। इस प्रकार, सर, हम पश्चिमी यू.पी. के लोगों के साथ इतनी बड़ी ज्यादाती हो रही है। यह कैसा सबका न्याय और कैसा सस्ता न्याय है? क्यों नहीं आप पूरे एन.सी.आर. का एक कोर्ट बनाते हैं? ...**(व्यवधान)**... लाहौर में चले जाएं, तो और भी अच्छा है। हम तो अंतर्राष्ट्रीय सीमाओं को लांघने वाले लोग हैं। हमारे लिए पाकिस्तान, नेपाल, बांग्लादेश आदि सब एक जैसे देश हैं। गौड़ा साहब, मैं आपसे रिक्वेस्ट करूंगा और मैंने चिट्ठी भी लिखी थी और आपने उसका टैक्नीकल जवाब दिया है। अब हम गांव के लोग भी इतना जान गए हैं कि जब राज्यों के री-ऑर्गेनाइजेशन होते हैं, तब इस तरह की जरूरत पड़ती है, जिस प्रकार का आपने मेरी चिट्ठी का जवाब भेजा है।

महोदय, अभी तेलंगाना और आंध्र प्रदेश का बंटवारा हुआ है। दोनों राज्यों के अलग-अलग कोर्ट हैं और हैदराबाद की भी अलग कोर्ट होगी। एक राज्य में तीन-तीन कोर्ट और वैस्टर्न यू.पी. की 6 करोड़ की आबादी के लिए एक भी कोर्ट नहीं है। इलाहाबाद हाई कोर्ट में 8 लाख केस पेंडिंग हैं। जजों की

नियुक्तियां हैं, लेकिन उसकी बिल्डिंग ही एक्सपेंशन को अलाऊ नहीं करती है। इसलिए इस विषय पर बैठकर तरीके से सोचिए। इस विषय में डॉग्मेटिक मत बनिए। इसलिए सबका न्याय हो, सस्ता न्याय हो, इसे आगे बढ़ाने के लिए पश्चिमी उत्तर प्रदेश में हाई कोर्ट की एक बेंच शीघ्र स्थापित कीजिए।

महोदय, अब तो हर चीज के पी.आई.एल. में फैसले हो रहे हैं। हम खदर पहनें कि नहीं, यह भी कोर्ट तय करेगी। प्याऊ कहां लगेगी, यह भी कोर्ट तय करेगी। इसमें हमारा भी निकम्मापन है। अगर इन सारी व्यवस्थाओं को हमने दुरुस्त किया होता, तो अदालत आज हमारे सामने यह काम नहीं करती। उसके बढ़ते हुए इंटरवेंशन को रोकिए, वरना एक दिन पूरे देश में जुडिशियरी का ही राज हो जाएगा और वही तय करेगी कि क्या करना है। ... (व्यवधान)... सबका साथ, सबका विकास, 14-15 परसेंट लोगों को छोड़कर, मैं आपसे डिसएग्री करता हूं।

महोदय, मैं अपनी बात समाप्त करते हुए, पश्चिमी उत्तर प्रदेश में हाई कोर्ट की एक बेंच खोलने के लिए विशेष तौर से गौड़ा साहब से निवेदन करता हूं। मैं निजी बात को यहां कोट नहीं करना चाहता हूं। जेटली साहब, खुद मानते हैं कि पश्चिमी यू.पी. के लोगों के साथ ज्यादाती हो रही है। जब ये सारी चीजें आएंगे, तो मैं चाहता हूं कि हाइकोर्ट की एक बेंच इलाहाबाद में है, एक लखनऊ में है, इनके साथ एक गाजियाबाद या आगरा में भी बना दीजिए। मैं कोई ऐसा टिपीकल गाजियाबाद या मेरठ वाला नहीं हूं जो यह कहूं कि गाजियाबाद या मेरठ में ही बननी चाहिए। मेरा यही निवेदन है कि पश्चिमी यू.पी. में भी उसकी एक शाखा खोलिए, ताकि सबका न्याय और सस्ता मिल सके, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Now, Shri Sukhendu Sekhar Roy. You have seven minutes. You can go up to ten minutes, please.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, when we are discussing on the working of the Ministry of Law and Justice, first of all, I would like to highlight about the three Departments which are functioning under the Ministry of Law and Justice. All of us know that these are (i) Department of Legal Affairs; (ii) Legislative Department; and (iii) Department of Justice. So far as the Department of Legal Affairs is concerned, they are handling the functioning of thirteen major areas. I don't want to go into the details because of paucity of time, and you may start ringing the bell then. Similarly, the Legislative Department acts mainly as the service provider because they are engaged in the preparation of notes for Cabinet, drafting of Government bills, etc., etc. And, the Department of Justice also deals with 13 major subjects, and I need not elaborate on it, as I said, because of paucity of time. But, Sir, the focus which is, particularly, being given today by different hon. Members, is on the justice rendering system, that is, the Justice Delivery System through High Courts, District Courts, Subordinate Courts, Tribunals, etc. We are, no doubt, in a state of disarray because things have not improved. We as a nation took a pledge to ourselves that justice should be within the reach of the common man, at the doorsteps of the common man and so many measures have been adopted by

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the successive Governments from time to time, even to the extent of setting up of Gram Nyayalayas under the Panchayat Act, so that the rural people for each and every litigation, may be petty litigation, have to come to the district headquarters or the sub-divisional headquarters. It need not be.

(MR. DEPUTY CHAIRMAN *in the Chair*)

So, in this way the successive Governments have tried to emphasise on the principle that I have stated, justice at the doorsteps of the common man, but when we go and scrutinize the functioning of judiciary as a whole, no doubt Tyagiji has rightly pointed out, that because of the default or deficiency on the part of the Executive and, to some extent, the Legislature, I must admit that the people of this country are, sometimes, subjected to even judicial excess. If I use this term 'judicial excess', I think, it will explain everything. While on the one hand, while discussing the functioning of the Ministry I must congratulate the officers and the staff who are attached to the three Departments I have mentioned because they are doing a commendable job. As a Member of this august House since 2011, as a Member of the Standing Committee related to the Ministry of Law and Justice since 2011, I have found that the officers and staff of the three Departments are doing a commendable job under severe constraints, but the other side is so dark -- the justice rendering system, the justice delivery system -- that it is going day-by-day out of the reach of the common man. How is this to be addressed? In spite of several measures taken by Government at different times, things are not improving. Prof. Ram Gopal Yadav and other hon. Members have rightly pointed out about some areas. One area is, nowadays some judicial officers are more interested to dispose of or to entertain the Public Interest Litigation. Shri Satish Chandra Misra is also here. He knows better than us. In S. P. Gupta case, probably, the Supreme Court commented and it is in the judgment itself that sometimes, this Public Interest Litigation becomes a publicity interest litigation or a paisa income litigation and there are so many professional nowadays, who are moving PIL, one after another, for good reasons, valid reasons or no reasons. Some companies, because of their inter-company rivalry are putting some NGOs or even some members of legal fraternity to move a PIL and to stall something. Even our developmental projects of the country are, sometimes, being stalled by some NGOs under the garb of PIL.

MR. DEPUTY CHAIRMAN: I think there is a judgment saying that when a PIL is moved, the petitioner's *bona fides* should be established.

SHRI SUKHENDU SEKHAR ROY: There should be *locus standi* and the petitioner should go for a deep research on the subject and then come before the court

and in most of the cases these principles are not taken care of, I am sorry to say, in spite of the judgment. Sir, now it has gone to the extent that even sub-judicial officers are also very interested because their names are also appearing day-in-and-day-out. At the top of the newspaper you will find, today this PIL has come up, this verdict has been given or some observations have been made. It has gone to the extent that whether Members of Parliament will use red beacons in their car or not. That is also being determined by the apex court and the judgment is that those who are holding Constitutional post are only entitled for that. Where the Constitution says that the Constitutional posts will enjoy such powers or privileges, including the use of red beacons? लाल बत्ती की गाड़ी एम.पी. लोगों को नहीं मिलेगी। हमने तो कभी नहीं ली और जिंदगी में कभी नहीं लेंगे, वह दूसरी बात है, लेकिन जो प्रिविलेज था, उसको समाप्त कर दिया गया। But, judges, irrespective of their position, will enjoy it. Some senior officers and bureaucrats also enjoy.

Another point is, the Supreme Court also decided that if a Member of Legislature or a Member of Parliament is punished by a district court or even a lower court for three years, his right to appeal has gone and is not entitled to be a Member of the Legislature or Parliament. Suppose, a criminal defamation case is instituted against me and, as per the IPC, punishment for this is three years. And, if a lower court gives a punishment of three years against me then I am gone from the political scenario. I am removed from the political scenario once and for all.

MR. DEPUTY CHAIRMAN: Afterwards, what if the higher court exonerates you?

SHRI SUKHENDU SEKHAR ROY: No. As soon as the punishment is declared, I am debarred from contesting election. That has become the judgment of the day. And, we are silent! The entire Parliament is silent! The entire legislature is silent!

MR. DEPUTY CHAIRMAN: If you are silent, why should you blame the Supreme Court for that?

SHRI SUKHENDU SEKHAR ROY: No, no. That is altogether a different question. Why are we silent? I am asking it to myself.

MR. DEPUTY CHAIRMAN: For that you cannot blame the Supreme Court. You cannot blame the Supreme Court for your silence.

SHRI SUKHENDU SEKHAR ROY: I am asking it for myself. Why are we silent?

SHRI VAYALAR RAVI (Kerala): It is the judgment of the Supreme Court. That is the issue.

MR. DEPUTY CHAIRMAN: Yes. If the Supreme Court has given a judgment, the Parliament is supreme. Why are you keeping quiet if you are so concerned?

SHRI SUKHENDU SEKHAR ROY: Sir, that is the moot question that I am putting here on this occasion of discussion on the working of the Ministry of Law and Justice... *(Interruptions)*...

MR. DEPUTY CHAIRMAN: He is a Parliamentarian. That is why I am asking him... *(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: Sir, some hon. Members, I think, Avinashji, he is not here, has raised a very valid point. There are thousands of innocent people languishing in different jails even after getting bail order from court. They are not being released, because they could not produce surety. And, Sir, so many people are at the mercy of judge. It is the discretion of the judge to grant bail or not to grant bail. There is no bail Act in our country. In England there is a Bail Act. In our country, after sixty-seven years of Independence, we do not have any bail Act! We are at the mercy of the judicial officers. Here, My Lord or His Lordship will decide whether I am entitled to bail or not looking at the case records hurriedly within minutes and declare whether I will get bail or not, even the anticipatory bail. Why don't we follow a similar Bail Act prevailing in England and in many other advanced countries? So, I request the hon. Law Minister to look into this aspect whether a Bail Act can be introduced by the Government.

Sir, now, it has become a fashion, of late, to say that whatever enacted by the British Parliament 100 years back or 150 years back is draconian. It has become a fashion. The press is writing. We are also fighting, particularly keeping an eye on the Land Bill. They have had a series of Acts; I need not mention all. But I will mention only two-three—the Indian Evidence Act dates back to 1872 and we are still following it; General Causes Act, 1897; Explosives Act, 1884; Indian Police Act, 1861; Indian Penal Code Act, 1860; Indian Trust Act, 1882; Indian Contract Act, 1872, although some Amendments have been given effect to from time to time, still we are following. So, only because the Acts are old or they are passed during the British Parliament, it need not be said that all are draconian Acts. Wherever Amendments are required, the Government must look into it. The Department concerned must look into it.

Sir, kindly give me two-three more minutes because it is a very serious subject and at my initiation in the Business Advisory Committee, this subject has come up for discussion today. I insisted on this discussion as this is a very serious subject.

MR. DEPUTY CHAIRMAN: You should have initiated it then.

SHRI SUKHENDU SEKHAR ROY: The largest Opposition Party took the opportunity and I can't help it.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): He is a very eminent lawyer also.

MR. DEPUTY CHAIRMAN: He is making very valid points.

SHRI SUKHENDU SEKHAR ROY: Both the Criminal Procedure Code and the Civil Procedure Code have been amended to some extent. But they require further Amendments. For years together, the cases are going on, particularly in the civil cases. The learned lawyers who are practising on the civil side know that during their life-time the case might not be resolved or might not come to an end. In the Calcutta High Court I have found that still there is a civil case of 1930 pending before it!

The main question is the vacancies of judges and the pendency of the cases. Many hon. Speakers have spoken on it and I will highlight only the bullet points. There were recommendations from various bodies because more than three crore cases are pending now-a-days in the country. Mostly they are in the higher courts, not in the district or subordinate courts. So, the ratio is much in the higher courts. Several bodies like the Law Commission of India, the National Commission, to review the working of Constitution and the Law Ministry have proposed ways in which the issue of pendency of courts may be addressed.

Sir, on the timeframe for disposing cases, there is no timeframe. I am not asking for a mandatory provision. There must be some flexibility. But there should be some rationale also. How long should a case continue? For decades together? When would there be a full stop? So, there should be a rationale, yet not mandatory for making a timeframe.

Sir, similarly, on the creation of special courts, the Government tried morning courts and evening courts. Funds were allocated. The funds are lying idle. It is not being utilized properly by the States. Therefore, this should be taken note of. Additional courts need to be assessed by the High Courts. The High Courts should themselves assess the pendency. The Supreme Court should itself assess the pendency and should also assess how to address the problem.

Sir, on the vacancies of judges, you know how many vacancies are there. On this also there were several recommendations. One recommendation was that recruitment of

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judges should be on the break even point. The recruitment of new judges should focus on the number of judges required to break even and to dispose of the backlog within three years. It was a very important recommendation yet to be adopted by the Government. I request the hon. Minister to look into this. Fix the number of judges based on the pendency.

On the appointment of retired judges, there should be a cooling period. Ram Gopalji was saying that there is no retirement for the judges. Even after retirement, the very next day, they get a new appointment in a tribunal. It has become a breeding ground for judges. There may be hundreds of valid reasons. But there should be some cooling period also.

Sir, on the strength of judges, Mr. Ravi Shankar Prasad, as the Law Minister, introduced and we passed legislation on the Constitutional Amendment, on the National Judicial Appointments Commission, which is now in knee deep water. What to speak of the other Bills which lapsed due to the dissolution of the Lok Sabha twice, the Judicial Accountability Bill and the Judicial Enquiry Act. What about the corruption Tyagiji was talking about, corruption in Judiciary?

Lastly, Sir, I say that an eminent jurist, who subsequently became the Speaker of the other House, made a public statement once that nowadays justice is a purchasable commodity. At that time, there was uproar in the country. Being a lawyer, I could not support this. I asked a few of my clients, "Do you support this view?" All of them said, "Yes." With these words, Sir, I conclude my speech, and I request the hon. Minister to look into the suggestions that I have made. Thank you, Sir.

SHRI PAUL MANOJ PANDIAN (Tamil Nadu): Sir, due to paucity of time, I wish to bring to the notice of the Government certain issues confronted by the Department of Law and Justice with regard to the functioning of the Ministry, the allocations that are made, the issues confronted by the Judiciary, confronted by the advocate community and the general public.

Sir, as regards the pendency of cases before the various courts, I wish to state certain statistics. Sir, as for the working strength of the judges, in the Supreme Court, there are about 28 judges, and there are about three vacancies. Sir, in the High Courts, the working strength is 640; in the district courts, the working strength is 15,115. Sir, the pending cases in the Supreme Court is about 67,000; the number of pending cases in the High Courts is about 44.06 lakhs; and the number of pending cases in the subordinate courts is 2.7 crores. Sir, the burden per judge was calculated. In the Supreme Court, it is 2,288

cases per judge. The burden per judge in the High Courts is 6,983, and the burden per judge in the district courts is 1,776. Sir, there are so many cases pending. What are the reasons for the pendency? Why the temple of justice is not being accessed by the general public? And what faith will the general public have in the Judiciary? Sir, all these issues have been analysed, have been gone into, and several mechanisms have been drawn, but without yielding any result.

Sir, my suggestion to this and the functioning of the Ministry with regard to the disposal of the cases is filling up the vacancies of the judges. We know that the matter is pending before the Supreme Court, but a mechanism must be drawn. Sir, I also went through the Report presented by the Standing Committee on Law and Justice. Sir, the Committee has already recommended to draw a mechanism to identify the vacancies in advance, and thereafter make appointments so that the process of appointment does not exceed one month.

Sir, in the same way, there are many obsolete laws; there are many laws which have to be repealed. Sir, we have to identify those laws which are no longer needed or relevant and can be immediately repealed. Sir, we have to consider in a wider connotation, in a wider perspective the suggestions for revision amendments given by expert groups in various Ministries and Departments with a view to coordinating and harmonizing them. In the same way, Sir, we have to consider the reference made to it by Ministries and Departments in respect of legislations.

Sir, I would also like this august House to examine the law with regard to matters concerning poverty; that has also to be given primacy. We will have to examine the law which affect the poor and carry out post-audit for socio-economic legislations. Sir, we also have to take up all such measures as may be necessary to harness law and the legal services in the service of the poor. It is the need of the hour. Sir, all these issues are important. We also have to eliminate the delays, ensure speedy clearance of arrears and reduction in cost so as to secure quick and economic disposal of the cases without affecting the cardinal principle that the decision should be fair and just. We have to examine that. Sir, there must also be simplification of procedure to reduce and eliminate technicalities and devices of delay so that it operates not as an end in itself but as a means for achieving justice.

Sir, at this juncture, I would also like to draw the attention of this august House to this important issue also. With regard to several issues, a person has to access the Supreme Court. A person in the South, a litigant in the South, confront with several

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situations, several difficulties to access the temple of justice, which is the Supreme Court. The Members of this hon. august House know that article 130 of the Constitution of India reads, and I quote, "The Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time appoint." Sir, taking this constitutional provision into consideration, I would only urge the Government to set up a special Bench, a regional Bench for catering to the needs of the general public of the Southern States in Chennai. That is my request and we request the Government to study, to take adequate steps to also consult the Supreme Court in this aspect.

Another issue to which I would like to draw the attention of this House is the issue pertaining to the use of the regional languages in the High Court. Sir, we know that article 348(2) of the Constitution read with Section 7 of the Official Languages Act, 1963 clearly envisages the use of the State official language in judgements, decrees and proceedings of the High Court." Sir, it has been a long-pending demand of the people of Tamil Nadu -- and it has also been urged several times by our people's Chief Minister, Puratchi Thalaivi Amma -- that Tamil must be used and it must be used in the High Courts, and the Government must take adequate steps. Hon. Amma had urged the Government several times about this. Sir, I also raised a Special Mention before this august House and the reply received by me from the hon. Minister states that they had taken the issue before the Supreme Court and it was not acceded to. Sir, I only urge upon the Minister that the matter may be reconsidered, taken up again with the Supreme Court and all the languages, all the regional languages, may be permitted to be used in all the High Courts as it is done in four States. As of now, it is permitted in four States and the same may be permitted in regard to Tamil also.

Sir, I also wish to draw the attention of the House to the appointment of Notaries. When Ravi Shankarji was the Law Minister, I raised a Special Mention and I received a reply with regard to that. Sir, there was an amendment which restricted the appointment of Notaries. There is an amendment. However, due to the growing commercial transactions and also due to increase in population -- the quintessence at this juncture is that -- several Notaries have to be appointed to cater to the needs of the public. Therefore, I urge upon the Minister to accede to the request of the Tamil Nadu Government seeking additional Notaries for the State of Tamil Nadu. ...*(Time-bell rings)*...

Sir, with regard to the judicial infrastructure, I would only draw the attention of the hon. Deputy Chairman that in the year 2010-11 and 2011-12, no funds were allocated to

the State of Tamil Nadu. Thereafter, for improving the judicial infrastructure, ₹ 19.53 crores and ₹ 73.43 crores, for the years 2013 and 2014, were allocated. I would like to urge upon the Minister to make an allocation of about ₹ 75 crores for improving the judicial infrastructure in the State of Tamil Nadu.

MR. DEPUTY CHAIRMAN: Now, please conclude.

SHRI PAUL MANOJ PANDIAN: Sir, I wish to draw the attention of the House to the filling up of vacancies in several tribunals which are now headless. For example, the Cyber Crime Appellate Tribunal is now headless. According to the National Crime Records Bureau, there are about 2,876 cyber crime cases which are pending with the Cyber Crime Appellate Authority, under the IT Act, 2012, and about sixty per cent of these cases have not even been heard.

MR. DEPUTY CHAIRMAN: Yes, Pandianji, please conclude.

SHRI PAUL MANOJ PANDIAN: Therefore, I urge upon the hon. Minister to fill up the vacancies in the appellate authorities which are headless now.

Finally, I would like to conclude by saying that there are several achievements in the State of Tamil Nadu, in the judicial department. I would just highlight three, Sir. For improving the quality of legal education, National Law Schools, like the IITs for Engineering, AIIMS for Medical Sciences, must be established to improve the education of the law students in all the States. For instance, Law School has been established by our revered leader, the people's Chief Minister, Puratchi Thailaivi Amma, at Srirangam. Therefore, on the lines of the School of Excellence, on the lines of the Law School established at Srirangam, National Law Schools must be established in every State of this country.

Thank you very much for giving me this opportunity.

SHRI SATISH CHANDRA MISRA: Thank you, Mr. Deputy Chairman, Sir. A lot has already been said on this subject. हमारे पूर्व वक्ताओं ने कोर्ट्स के बारे में और functioning of the judiciary के बारे में ज्यादातर बातें कह दी हैं। समय इतना कम है, जिसमें इतने गम्भीर टॉपिक को सामने रखा जाना है, इसलिए मैं कोशिश करूंगा कि उन बातों को रिपीट न करूं। हमने अपने कैरियर में जो एक एक्सपीरिेंस किया है, हमारा तहसील से लेकर सिविल कोर्ट तक, कलेक्टर से लेकर डिस्ट्रिक्ट कोर्ट तक और हाई कोर्ट से लेकर सुप्रीम कोर्ट तक 40 सालों का वकालत करने का एक्सपीरिेंस रहा है। इसके बाद बार एसोसिएशन और बार काउंसिल की मेम्बरशिप से लेकर बार काउंसिल की अध्यक्षता करने तक का मुझे मौका मिला। फिर उत्तर प्रदेश में, जहां 20 करोड़ लोग रहते हैं, उस समय की माननीय मुख्य मंत्री और हमारी पार्टी की लीडर, सुश्री

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मायावती जी ने हमको वहां का एडवोकेट जनरल बनाया। इस सारे एक्सपीरिअंस को ध्यान में रखते हुए, आज जो बातें मेरे मन में हैं, मैं अपनी उन बातों को रखना चाहूंगा।

महोदय, जहां तक न्याय देने की बात है, हमारी लीगल अफेयर्स मिनिस्ट्री, जिसके ऑनरेबल लॉ मिनिस्टर साहब यहां पर बैठे भी हुए हैं, का दायित्व बनता है कि जो गरीब व्यक्ति है, उस तक न्याय पहुंचे। हम यह नहीं कहते हैं कि अमीरों को न्याय नहीं मिलना चाहिए, लेकिन जो वंचित हैं, जो गरीब हैं, जो गाँव में रहते हैं और जो तहसील तक भी आने के लिए सक्षम नहीं है, उन तक आप किस तरह से न्याय पहुंचाएं, यह आपका दायित्व बनता है। यह बहुत ही महत्वपूर्ण दायित्व है, लेकिन आज सरकार इसके लिए क्या कर रही है? हम लोगों ने ज्यूडिशियरी के बारे में ऑलरेडी बहुत कुछ कह दिया है। इस पर और अधिक समय खर्च न करते हुए मैं यही कहना चाहूंगा, आज जो हमारे लॉ मिनिस्टर साहब हैं, इनसे पहले हमारे सम्माननीय रवि शंकर प्रसाद जी लॉ मिनिस्टर थे, जो स्वयं इस क्षेत्र में बहुत एक्सपीरिअंस रखते हैं। चांस की बात है कि आज जो इस देश के फाइनांस मिनिस्टर हैं, वे स्वयं भी कंट्री के एक बहुत ही एमिनेंट लॉयर है। इन सबको सभी अदालतों का एस्पिरिअंस है। जो परेशानियां हैं, चाहे वे लिटिगेंट सफर कर रहे हों, चाहे वे एडवोकेट सफर कर रहे हों, चाहे वे ज्यूडिशियरी के लोग सफर कर हों, उनका पूरा-पूरा ज्ञान इन लोगों को है। मैं चाहूंगा कि उन चीजों को ध्यान में रखने की जरूरत है। जब आज हम लोग यहाँ लॉ मिनिस्ट्री पर चर्चा कर रहे हैं, तो हम लोग कैसे इन चीजों को इम्प्रूव करें, जिससे कि हम लोग सस्ता न्याय, निर्धन को न्याय, उनको त्वरित न्याय दे सकें, इसकी तरफ आगे बढ़ें। उसके लिए जब मैं बजट को देखता हूँ तो बहुत ही शॉकिंग सीन देखने को मिलता है। डा. बाबा साहेब भीमराव अम्बेडकर ने जब कांस्टीट्यूशन बनाया, तो उन्होंने उसको इस तरीके से बनाया कि आप एग्जिक्यूटिव भी हैं, लेजिस्लेटिव भी हैं और ज्यूडिशियरी भी हैं। उन्होंने ज्यूडिशियरी के लिए जो प्रोविजंस बनाये, चाहे वह लोअर कोर्ट्स से लेकर सुप्रीम कोर्ट तक हो, इसी को ध्यान में रख कर बनाया कि जो गरीब जनता है, जो गरीब लोग हैं और जो इस देश के नागरिक हैं, वे चाहे किसी भी वर्ग के हों, उनको न्याय मिल सके, लेकिन आज उसके ठीक विपरीत हो रहा है। बजट बढ़ाने की जगह बजट घटाया गया है। यह मैं इसलिए भी कह रहा हूँ कि हम सदन में जो अपनी बात रख रहे हैं, शायद आप ऑनरेबल फाइनेंस मिनिस्टर के सामने इन बातों को रख सकते हैं और उससे शायद आपकी मिनिस्ट्री को थोड़ा फायदा हो जाये।

सर, जो पिछली बार का बजट था, उसको घटा दिया गया है। आज के दिन जो इनका बजट है, आप सिर्फ उसको देखें। उसमें जहाँ मिनिस्ट्री ऑफ लॉ एंड जस्टिस, सुप्रीम कोर्ट का बजट है, तो आपने उसमें 562 करोड़ रुपये रखा है। यह सिर्फ सुप्रीम कोर्ट के लिए है, जहाँ पर कुछ मुकदमे हैं, 40 लाख या 45 लाख मुकदमे हैं। आंकड़े आपके सामने पहले से रख दिए गए हैं, इसलिए मैं उनको रिपीट करना नहीं चाहूंगा। आपने पूरे देश में इन्फ्रास्ट्रक्चर के नाम पर, डेवलपमेंट एंड इन्फ्रास्ट्रक्चर की फैसिलिटीज के नाम पर बजट में जो प्रोविजन किया है, वह पिछले वर्ष 936 करोड़ था, जोकि बहुत ही कम था। इस देश की अदालतों को ध्यान में रखते हुए, 3 करोड़ मुकदमों की पेंडेंसी को देखते हुए, नम्बर ऑफ जजेज को देखते हुए और नम्बर ऑफ कोर्ट्स को देखते हुए वह बहुत ही कम था। लेकिन, उसके बावजूद आपने उसको घटाकर 562 करोड़ पर लाकर छोड़ दिया है। 562 करोड़ रुपये में आप

कौन सा इन्फ्रास्ट्रक्चर बढ़ायेंगे, आप कौन सी स्कीम्स लायेंगे या आप कौन से बेनिफिट्स लायेंगे, जिससे ये जो लिटिगेंट्स हैं, इनको जल्दी से न्याय मिल सके?

सर, आज की अदालतों का क्या हाल है? लोअर कोर्ट्स की अदालतों, तहसील की अदालतों और सिविल कोर्ट्स की अदालतों में जो लोग वकालत करते हैं या जो लोग वहाँ मुकदमे के लिए जाते हैं, उन सबको बहुत अच्छे तरीके से मालूम है कि आज वहाँ बरामदों में कोर्ट्स लग रही हैं, पार्टीशन कर-कर के बरामदों में कोर्ट्स लग रही हैं। उत्तर प्रदेश में जब बहुजन समाज पार्टी की सरकार थी, तो कन्नौज में, जो एक जमाने में देश की एक बहुत ही इम्पोर्टेंट कैपिटल भी रही है, वहाँ पर अदालत में मुझे एक बार इनवाइट किया गया कि आप आइए और वहाँ पर आकर देखिए। एक जज साहब मुझे वहाँ लेकर गये और मुझे दिखाया कि वहाँ पर जो एक टॉयलेट था, उसमें ऑफिस चल रहा था। वहाँ उस टॉयलेट में ऑफिस चल रहा था, यह स्थिति थी। यह बात दूसरी है कि जब मैंने यह बात उस समय की मुख्य मंत्री, सुश्री मायावती जी की नॉल्लिज में लायी, तो उन्होंने बजट देकर वहाँ पर पूरी नयी अदालत बनवाई, वहाँ सारा इन्फ्रास्ट्रक्चर दिया और उसको ठीक किया। लेकिन, आज पूरे देश में क्या स्थिति है? इसी तरह की स्थिति पूरे देश में है। आप जजेज की अप्वायंटमेंट नहीं कर रहे हैं। उत्तर प्रदेश में सिर्फ हाई कोर्ट में ही 90 वैकेंसीज़ हैं, लोअर कोर्ट्स में भी वैकेंसीज़ हैं, जहाँ 8 से 10 लाख मुकदमे पेंडिंग हैं। आज आप कह सकते हैं कि हम वैकेंसीज़ नहीं भर सकते, लेकिन इसके पहले भी क्या बात थी? चाहे ये लोग सरकार में रहे हों या आप लोग सरकार में इसके पहले भी थे, आपके पास मौका था कि इन वैकेंसीज़ को भरते। हमने एक बार नहीं, कई बार इस बात को वहाँ उठाया। आज से 15 वर्ष पहले आपने आंकड़ा निकाल कर कहा था कि जिस हाई कोर्ट में 160 जजेज की जरूरत है, उन 160 जजेज की जगह पर वहाँ 80 जजेज भी नहीं हो पाते हैं। ऐसी स्थिति इलाहाबाद उच्च न्यायालय में है। हमारे साथी त्यागी जी ने वेस्टर्न यूपी की बात कही। हम लोग कई बार इस बात को उठा चुके हैं कि वेस्टर्न यूपी की एक बेंच होनी चाहिए। 36 वर्षों से तो मुझे ही एक्सपीरिएंस है और मैं देख रहा हूँ। जब मैं 1993 में उत्तर प्रदेश में बार काउंसिल का चेयरमैन था और वहाँ गया था, तो उस समय मैंने वहाँ देखा था कि वेस्टर्न यूपी की बेंच के मामले पर एक स्ट्राइक, एक दिन की स्ट्राइक continuous for 40 years चल रही है, वह इस बात के लिए कि वहाँ पर वेस्टर्न यूपी की एक बेंच बने, लेकिन उस पर कोई तवज्जो नहीं दी जा रही है। यह आपके ज्यूरिस्ट्रिक्शन में है, इसलिए मैं यह बात कह रहा हूँ। खाली न्यायालय ही आपके jurisdiction में नहीं है। आपको जो पावर्स दी गई हैं, उनमें इन्फ्रास्ट्रक्चर के साथ-साथ हाईकोर्ट की रिलोकेशन करने की भी पावर आपके पास है। वह बात दूसरी है कि इसके लिए स्टेट गवर्नमेंट की रिक्वेस्ट आपके पास आनी चाहिए। उत्तर प्रदेश में जब सुश्री मायावती जी मुख्य मंत्री थीं, तब उन्होंने स्टेट के दोनों सदनों से यह प्रस्ताव पास करा कर सेंटर के पास भेजा था कि आप वेस्टर्न यूपी में एक बेंच बनाइए। आप इसको चाहे किसी भी जिले में बनाए, लेकिन वेस्टर्न यूपी की एक बेंच बनाइए। यह बहुत जरूरी है, क्योंकि यह स्ट्राइक खत्म होनी चाहिए। इलाहाबाद उच्च न्यायालय के सात जजों की बेंच बना कर रोज की सिटिंग करके या अल्टरनेट डेज की सिटिंग करके वकील हड़ताल क्यों करते हैं, इस पर निर्णय करना है। उस पर सुन रहे हैं कि वकील हड़ताल क्यों करते हैं और उनके ऊपर क्या एक्शन लिया जाए। लेकिन जो इश्यू है, वह यह है कि हड़ताल क्यों हो रही है, पिछले चालीस वर्षों से हड़ताल क्यों चली आ रही है, उस पर जाने की जरूरत नहीं समझी। इस बात को न न्यायालय समझ रही है और न केन्द्र की सरकार समझ रही है, वे इसको इसी तरह से

[Shri Satish Chandra Misra]

रखना चाहते हैं। इसलिए मेरा आपसे यह अनुरोध है कि इस विषय को अब आगे और पेंडिंग मत रखिए। वेस्टर्न यूपी के वकीलों ने पिछले सेशन में पार्लियामेंट का घेराव भी किया था, ठीक है, आपने उनके ऊपर वाटर कैनन चलाया, लाठियां चलाई और उनको भगा दिया, लेकिन आप उनको इतना मजबूर मत कीजिए कि ऐसा स्टेज आ जाए कि वेस्टर्न यूपी के सारे काम बंद हो जाएं। ऐसी स्टेज मत आने दीजिए। उसके पहले इस पर निर्णय लीजिए। चूंकि जूडिशियरी के बारे में बहुत कुछ कह दिया गया है, इसलिए उसको मैं रिपीट नहीं कर रहा हूँ।

सर, मैं यह जरूर कहना चाहता हूँ कि आज हम लोग जब यहां राज्य सभा में बात करते हैं, हम चर्चा कर रहे हैं, लोक सभा में जो चर्चा हो रही है, उसको पूरा देश देख रहा है। वह पूरे देश में टेलिकास्ट होता है, लेकिन कोर्ट के अंदर क्या हो रहा है? कोर्ट के अंदर किस तरह से प्रोसीडिंग्स हो रही हैं, कोर्ट के अंदर किस तरह से वकीलों के साथ बर्ताव हो रहा है, वहां किस तरह से निर्णय लिए जा रहे हैं, इसका कहीं कोई लिखित में क्या, देखने को भी नहीं मिलता है। इसलिए मेरा यह अनुरोध है कि केन्द्र सरकार को इसको देखना चाहिए और इस पर इस तरह का कोई लेजिस्लेशन लाना चाहिए और इस तरह की व्यवस्था बनानी चाहिए, जिसमें जो कोर्ट्स की प्रोसीडिंग्स हैं, वहां पर किस तरह से काम हो रहा है, यह पता चल सके। आज वकील अगर कोई बात कह देता है, तो Contempt of Courts Act में उसको जेल हो जाती है। एक पूर्व चेयरमैन, बार काउंसिल ऑफ यूपी ही नहीं, वे बार काउंसिल ऑफ इंडिया के भी थे, उनको जेल हो गई थी, क्योंकि उन्होंने कुछ बात कह दी थी। Contempt of Courts Act यह कहता है कि अगर आप तथ्यों को सत्य भी कह रहे हैं, लेकिन उनकी गरिमा के खिलाफ है, उनका contempt है, तो आपको जेल हो जाएगी। वे contempt हो जाएंगे और आपकी सर्टिफिकेट छिन जाएगी। इस तरह का Contempt of Courts Act किसने बनाया है? इस पार्लियामेंट ने बनाया है। इस तरह की पावर देने के लिए हम जिम्मेदार हैं। हमको सोचना चाहिए, कुछ चीजें, जो हमारे अधिकार में हैं, उनको तो हम लोग देखें। हम लोग जब जूडिशियरी की बात कर रहे हैं, हम लोग कह रहे हैं कि किस तरह से मिसयूज हो रहा है, abuse हो रहा है, किस तरह से बर्ताव हो रहा है, किस तरह से जजमेंट्स हो रहे हैं। जब पेंडेंसी इतनी हो जाती है, तो कहा जाता है कि पेंडेंसी इतनी क्यों हो गई। गवर्नमेंट ऑफ इंडिया ने मिल करके एक मेथड बना दिया कि दूसरे स्टेट के चीफ जस्टिसेज स्टेट में आएंगे और वे आकर वहां पर बैठेंगे। उस स्टेट का चीफ जस्टिस वहां नहीं होगा। इस तरह से इस सिस्टम का total failure हुआ है। वह समझ भी नहीं पाते हैं, तब तक वह इसी तैयारी में रहते हैं और जो वेकेंसीज हैं, उसके पीछे भी मुख्य कारण यही है, क्योंकि वे जो दूसरे प्रदेश से आते हैं, वे यह देखते हैं कि कब हम सुप्रीम कोर्ट पहुंच जाएं और हम अपने यहां कोई ऐसा काम न करें, जिससे हमारे खिलाफ लोग हो जाएं। इसी वजह से वेकेंसीज पेंडिंग रहती हैं, जो अनवरत चलती आ रही हैं। ऐसी जगह पर वेकेंसीज पेंडिंग हैं, जहां पर जिस दिन अप्वाइंट होता है, यह नहीं है कि आज अचानक वेकेंसी हो गई है। जिस दिन जज का अप्वाइंटमेंट होता है, उस दिन उसकी डेट ऑफ रिटायरमेंट पहले से फिक्स होती है, यह मालूम होता है कि इस तारीख को ये 62 साल के हो जाएंगे और ये रिटायर हो जाएंगे। इसके बावजूद भी हम उसको पूरा नहीं कर पाते हैं। हम उस सिस्टम को ऐसा बनाए हुए हैं कि हम उसको पेंडिंग रखना चाहते हैं और पेंडिंग रखते हैं। हम उसमें उनके भागीदार बन जाते हैं। इस वजह से वहां पर केसेज भी पेंडिंग रहते हैं और अप्वाइंटमेंट भी पेंडिंग रहते हैं।

आज आपको पावर दी गई है कि आप सिस्टम को ठीक कीजिए। इस सिस्टम को ठीक करने के लिए आपको इसमें कुछ कंडीशन्स डालनी पड़ेंगी। गरीबों को न्याय मिले, इसके लिए लीगल एड कैम्पस लगाए जाते हैं और आपने इसके लिए लीगल सर्विस अथॉरटी एक्ट बनाया। लीगल सर्विस अथॉरटी एक्ट के तहत क्या होता है? Legal Aid camps लग जाते हैं, जिनमें हाई कोर्ट के चीफ जस्टिस या जजेज़ आकर बैठ जाते हैं और फिर वे वहाँ आकर निर्णय लेते हैं। वहाँ कौन-से मुकदमे लगते हैं? अखबारों में निकलता है- 'इस कैम्प में 5,000 मुकदमे तय कर दिए गए, 15,000 मुकदमे तय कर दिए गए, इतना बड़ा डिस्पोजल हो गया।' लेकिन, किस मामले का डिस्पोजल हुआ? जो गाड़ियों के चालान हुए हैं, जो फाइन है, जिसमें या तो आप फाइन दे दीजिए या चालान भर दीजिए, उस तरह के मुकदमे पूरे तीन महीने तक ढूँढ़े जाते हैं और उसके बाद चीफ ज्यूडिशियल मजिस्ट्रेट से कहा जाता है कि इनको लगा दीजिए। कैम्प में जितना खर्चा होता है, उनके रहन-सहन के लिए बनाने में जितना खर्चा होता है, उससे शायद कम फाइन वहाँ पर मिलता है, लेकिन यह कहा जाता है कि इतने हजार केसेज़ का डिस्पोजल हो गया।

कोर्ट्स में क्या हो रहा है? जैसा कि हमारे साथियों ने कहा और जैसा कि सुखेन्दु शेखर राय जी ने कहा कि Paise Income Litigation, Personal Interest Litigation और Political Interest Litigation आजकल सबसे ज्यादा फाइल हो रहे हैं। इस चीज़ का मैंने खुद एक्सपीरिंस किया है। हमारे उत्तर प्रदेश में बहन मायावती जी की जो पाँच साल की सरकार रही, उसमें हमने 107 PILs को डिफेंड किया है। 107 PILs against petitions in those five years. जिन्होंने PILs फाइल किए हैं-- चेयर ने कहा था कि उसमें सुप्रीम कोर्ट की एक जजमेंट आई है, जिसमें कहा गया है कि उसको डिटेल्स देने पड़ते हैं। आपने सही कहा। यह जजमेंट उत्तराखंड के हाई कोर्ट की थी, जिसमें एडवोकेट जनरल के बारे में एक PIL फाइल हुई थी कि एडवोकेट जनरल की अप्वाइंटमेंट इल्लिगल डिक्लेयर की जाए। क्यों, क्योंकि वे incompetent हैं। Constitution में लिखा है कि एडवोकेट जनरल वह बन सकता है, जिसकी क्वालिफिकेशंस हाई कोर्ट जज बनने के लायक हैं। उसमें कहा गया कि ये 62 साल के ऊपर हो गए हैं, हाई कोर्ट जज नहीं बन सकते, इसलिए इनकी अप्वाइंटमेंट unconstitutional है। इस इश्यू को लेकर इससे पहले एक बार नहीं, तीन बार निर्णय हो चुके हैं, लेकिन फिर PIL फाइल हो गई। उसके बाद जब वह मैटर सुप्रीम कोर्ट तक आया तो सुप्रीम कोर्ट ने सारे हाई कोर्ट्स को यह डायरेक्शन दिया कि आप गाइडलाइंस फ्रेम कीजिए, अपने हाई कोर्ट्स रूल को अमेंड कीजिए और वहाँ डालिए कि वन, टू, थ्री, फोर, ये सब चीज़ें देखी जाएँ। उन्होंने गाइडलाइंस बनाई, लेकिन गाइडलाइंस बनाने के बाद क्या हुआ? PILs कम नहीं हुईं, PILs उससे ज्यादा बढ़ती गईं और उसमें एक कमी रह गई। आज अगर सरकार सिर्फ एक चीज़ कर दे कि PILs के बारे में एक लेजिस्लेशन लाकर, जिसमें सुप्रीम कोर्ट भी आपके एक्शन पर इंटरफियर न करे, आप सिर्फ इतना कह दीजिए कि जो PIL फाइल करते हैं, उनको अपना असेट्स भी डिक्लेयर करना पड़ेगा। जिस दिन वे PIL फाइल कर रहे हैं, उस दिन उनकी क्या इनकम थी, उनके क्या असेट्स थे, उनकी क्या लाइबिलिटीज़ थीं, उसको वे बताएँ। आप यह जानकारी ले लीजिए और उसके पाँच साल बाद यह देखिए कि उनकी क्या लाइबिलिटीज़ हैं और उनके क्या असेट्स हैं। मैं ऐसे लोगों को जानता हूँ, जिन्होंने पाँच साल पहले PIL फाइल की थी, तब उनकी यह हैसियत थी कि उन्होंने कहा था कि हम एक सोशल वर्कर हैं और हमारे पास कुछ नहीं है, हम सोशल वर्कर हैं, इसलिए हम PIL में आ गए हैं।

[Shri Satish Chandra Misra]

आज उनके खाते में 25 करोड़ रुपये मौजूद हैं। ऐसे PIL petitioners हैं। वह रुपया कहाँ से आ रहा है, किस तरह से आ रहा है? आज के जो PIL एक्सपर्ट्स हैं, उनका यही काम है। अगर आप उनकी आमदनी के बारे में जानकारी लेने लगेंगे और यह इश्योर कर लेंगे तो आधी नहीं 1/10 PILs रह जाएँगी। जो प्रोफेशनल PIL वाले हैं, वे सामने नहीं आएँगे, बल्कि ऐक्चुअल PILs वाले आएँगे।

आपकी एक ड्यूटी एडवोकेट्स के बारे में भी ध्यान रखने की है। ...**(समय की घंटी)**... Sir, I will conclude in a few minutes. आपकी एक ड्यूटी यह भी है और Advocates' Welfare Fund Act के तहत यह लिखा है कि आपको उनको देखना है, लेकिन आप एडवोकेट्स के बारे में क्या करते हैं? हमारे एक साथी ने कहा कि आप एडवोकेट्स के बारे में भी ध्यान रखिए, लेकिन Advocates' Welfare Fund के बारे में आप क्या देते हैं? केन्द्र की सरकार कुछ नहीं देती है। केन्द्र की सरकार को Advocates' Welfare Fund में एडवोकेट्स के लिए, जिससे कि अगर उनकी रिटायरमेंट हो रही है या वे infirm हो गए हैं अथवा वे नहीं जा सकते हैं और उनको मजबूर होकर कोर्ट जाना पड़ रहा है, तो उनकी social security purposes से आप कोई स्कीम शुरू कर दीजिए। आप कह दीजिए कि हम इसी स्कीम में देंगे। आप स्टेट गवर्नमेंट्स को कुछ तो फंड दीजिए या Advocates' Welfare Fund Act के तहत हर स्टेट में जो बॉडी बनी हुई है, उसको दीजिए, so that they are enabled to do something for the advocates.

आपने जो बजट दिया है, वह सामने रखा हुआ है। मैं लॉ मिनिस्टर साहब से यह जरूर कहना चाहूँगा कि पूरे देश में आप जो कोर्ट फीस लेते हैं, वह बहुत heavy कोर्ट फीस होती है। उस कोर्ट फीस की वजह से आधे आदमी तो कोर्ट ही नहीं जा पाते, इसलिए वे सीधे हाई कोर्ट जाते हैं। वह लोअर कोर्ट नहीं जाता है। वह सीधे हाई कोर्ट जाता है कि वहां सौ रुपए की स्टाम्प ड्यूटी लगाकर सौ करोड़ रुपए के बारे में पिटीशन कर लेगा और सुप्रीम कोर्ट चला जाता है, क्योंकि सौ करोड़ रुपए के बारे में पिटीशन सौ रुपए में कर लेता है और अगर वह लोअर कोर्ट में जाएगा तो उसे करोड़ों रुपए की स्टाम्प ड्यूटी देनी पड़ती है। इसके बारे में आप सोचिए कि हाई कोर्ट्स का और सुप्रीम कोर्ट का बर्डन कैसे कम किया जाए और कोर्ट फीस एक्ट में फीस को ईज करने का कुछ प्रोविजन कीजिए। चूंकि जो गरीब आदमी है, वह हाई कोर्ट में जाकर हाई कोर्ट के वकीलों की फीस और सुप्रीम कोर्ट में जाकर सुप्रीम कोर्ट के वकीलों की फीस बीयर नहीं कर सकता, इसलिए कम से कम वह लोअर कोर्ट में जाने का तो रहे, इसलिए आपको इसमें इस तरह का इंतजाम जरूर करना चाहिए।

उपसभापति जी, जो सरकारी वकील हैं, उनको आप अच्छी खासी फीस देते हैं। आप सरकारी वकीलों को फीस देते हैं, तो उनका जब आप अपायंटमेंट करते हैं, उस समय उनके अपायंटमेंट में एक मेंडेटरी प्रोविजन कर दीजिए। आपके यहां बहुत लोग चक्कर लगाते हैं कि आप हमें सरकारी वकील बना दीजिए। हमें भी इसका एक्सपीरिएंस है, इसलिए हम कह रहे हैं और उस समय वे हर चीज करने के लिए तैयार रहते हैं। आप उनके लिए एक कंडीशन यह डाल दीजिए कि अगर आप सरकारी वकील बनना चाहते हैं, तो आपकी टर्म्स एंड कंडीशंस में यह भी होगा कि जो गरीब लोग हैं, जो किसी भी जाति या किसी भी धर्म के हों, जो अफोर्ड नहीं कर सकते हैं, जो बिलो पावर्टी लाइन के हैं, उनके लिए आपको फ्री मुकदमा लड़ना पड़ेगा और फ्री एडवाइज देनी पड़ेगी। अगर कोई कंप्लेंट आएगी, तो

आपके खिलाफ हम एक्शन लेंगे और हम आपको हटा देंगे। ऐसा नहीं है कि ऐसा नहीं हो सकता है। उत्तर प्रदेश में बहन मायावती जी ने यह करके दिखाया है, It was done in the State of UP. इस तरह का डिस्मिशन लेकर उसको इंप्लीमेंट कराया गया। वह बात दूसरी है कि सरकारी वकीलों की फीस उस समय कम थी, उस को भी कई गुना बढ़ाकर उसको एक लेवल पर लाकर यह कंडीशन डाली गई कि आप उनको फ्री सलाह देंगे, फ्री उनके लिए मुकदमा लड़ेंगे। इस बात को उनको कहा गया।

उपसभापति जी, बस आखिरी बात कह कर के मैं अपनी बात समाप्त करूंगा। जहां तक जुडिशियरी का सवाल है, जुडिशियरी में क्या हो रहा है, उस पर ऑलरेडी सबने कह दिया है, जिसको मैं रिपीट नहीं करूंगा, लेकिन हमें इस बात को भी ध्यान में रखना है कि लोअर कोर्ट जुडिशियरी को भी हमें देखना चाहिए। लोअर कोर्ट जुडिशियरी की कंडीशन आप इम्प्रूव नहीं कर रहे हैं। हाई कोर्ट और सुप्रीम कोर्ट के पास तो पावर है, वह 226 में यह कह सकते हैं, जैसा कि हो चुका है, उत्तर प्रदेश में हो चुका है, उन्होंने डायरेक्शन दी, बेंच बनाकर बैठ गए, उन्होंने कहा कि जजों को लाल बत्ती दीजिए। फिर उन्होंने कहा कि लाल बत्ती ही नहीं, आप एस्कॉर्ट भी दीजिए, आप इतनी पुलिस दीजिए, आप यह वाली गारद लगाइए। वे सब डायरेक्शंस दे सकते हैं, आपको मानना है, क्योंकि आप बाउंड हैं और अगर नहीं मानेंगे तो आप काँटेम्प्ट ऑफ कोर्ट झेलेंगे। सुप्रीम कोर्ट जो कहेगी, वह आपको मानना पड़ेगा, लेकिन लोअर कोर्ट जुडिशियरी की ओर भी हमें थोड़ा ध्यान देना है, जहां ढाई लाख मुकदमों पेंडिंग हैं। लोअर कोर्ट्स के जो जजेज हैं, आप उनकी कंडीशन पर भी ध्यान दीजिए कि किस कंडीशन में वे रह रहे हैं, किस जगह वे बैठ रहे हैं, उनके कोर्ट रूम्स किस तरह के हैं, आप उनको किस तरह की सुविधाएं दे रहे हैं। आप उनको कोई गाड़ी नहीं देते, आप उनके ठीक से रहने के लिए कोई प्रोविजन नहीं करते, आप उनके घरों की तरफ नहीं देखते हैं, वहां कोई जाता ही नहीं, क्योंकि जाने की कोई जरूरत ही नहीं पड़ती है। हमें तो हाई कोर्ट के जज के घर जाना है, या सुप्रीम कोर्ट के जज के घर जाना है, जो बंगले में रह रहे हैं। लोअर कोर्ट जुडिशियरी कहां रह रही है, किस तरह के कमरों में बैठ रही है, जैसा मैंने उदाहरण दिया, उस तरह से बैठकर निर्णय दे रहे हैं। इसके बारे में देखने की जरूरत है, उनके सेलरी स्ट्रक्चर को इम्प्रूव करने की जरूरत है, उनकी टर्म्स एंड कंडीशंस को और इम्प्रूव करने की जरूरत है। इस बात को भी एन्शोर करने की जरूरत है कि जहां महिला जजेज हैं, जो लोअर कोर्ट्स जुडिशियरी में हैं, उनको पूरी सुविधाएं मिलें। आप उनके लिए सुविधा करिए कि उनके साथ कोई भी हरेसमेंट न हो, जिस तरह का हरेसमेंट एक लेडी जज के साथ हुआ और हम लोगों ने यहां राज्य सभा में मोशन मूव किया था कि उसको इम्पीचमेंट के लिए देखा जाए। तो इसके लिए इस तरह की व्यवस्था कीजिए कि कोई हिम्मत न करे, चाहे वह हायर कोर्ट जुडिशियरी वाला हो, चाहे कोई दूसरी जुडिशियरी वाला हो। लोअर कोर्ट में ही जो हायर कोर्ट जुडिशियरी वाले हैं, वे महिलाओं को तंग न कर सकें, हरेस न कर सकें, जिससे कि महिलाएं कम से कम जुडिशियरी की तरफ तो आएंगे। आज हाई कोर्ट में और सुप्रीम कोर्ट में कितनी महिलाएं जज हैं, यह आपसे छुपा नहीं है।

...(समय की घंटी)...

उपसभापति जी, इसके साथ ही मैं आखिरी बात कहता हूँ कि आपको सभी वर्गों का ध्यान रखना है। आपका जो यह कहना है, जो आप बार-बार कहते हैं, माननीय प्रधान मंत्री जी से हर बार आप

[Shri Satish Chandra Misra]

कहलवा देते हैं कि हम हर दिन एक पुराना कानून खत्म कर रहे हैं। आप उनको असली फैक्ट बता दीजिए कि कौन से कानून आप खत्म कर रहे हैं। उनसे आप ऐसी बात कहलवा देते हैं, पब्लिकली कहलवा देते हैं कि हर दिन हम कानून खत्म कर रहे हैं, इतने हजार कानून हमने खत्म कर दिए, लेकिन जो नया एक्ट बनता है, उसमें जो पुराना प्रोविजन है उसको आप डिलीट कर रहे हैं, जो ऑलरेडी ऑब्सोलीट हो गया है। महोदय, उसकी आपने एक गिनती बना ली है और प्रधान मंत्री जी को बता दिया कि ये देखिए हमने 1,000 पुराने कानून खत्म कर दिए। वे लॉ खत्म नहीं किए, जो ऑब्सोलीट चीज है, उसे डिलीट कर दिया है। इसलिए इस प्रकार की चीजें मत करिए, बल्कि जो वाकई में ऑब्सोलीट चीजें हैं, उन्हें खत्म कीजिए।

महोदय, मैं लास्ट बात कहकर अपनी बात खत्म करूंगा। अगर आप सबका ध्यान नहीं रखेंगे, तो न्याय नहीं दिला सकते हैं। आज पूरे देश में गिनती कर के देख लीजिए कि कितने शेड्यूल्डकास्ट्स के लोग हाई कोर्ट में बैठे हुए हैं और कितने शेड्यूल्ड कास्ट्स के लोग सुप्रीम कोर्ट में बैठे हुए हैं। हम लोग जब रिजर्वेशन की मांग करते हैं कि हायर जुडीशियरी में हाई कोर्ट और सुप्रीम कोर्ट में भी रिजर्वेशन होना चाहिए, वह इसीलिए करते हैं, मजबूर होकर करते हैं, क्योंकि आज पूरे इलाहाबाद हाई कोर्ट में जहां 160 की स्ट्रेंथ है, वहां एक भी शेड्यूल्ड कास्ट्स का जज नहीं है। यह बात मैं पिछले आठ साल से यहां कह रहा हूं। जब उन्हें न्याय देने की बात होती है, तो जो मानसिकता होती है, जिसके तहत आप उन्हें जज नहीं बनने दे रहे हैं, जिसकी वजह से आप उन्हें वहां नहीं आने दे रहे हैं, फिर उसी मानसिकता से उनके मामलों में निर्णय भी होता है। इसलिए इस पर आप जरूर ध्यान दीजिए। अब चूंकि आप अपाईंटमेंट्स करेंगे, इसलिए इस बार इस तरह की गलती न हो। **(समय की घंटी)** उसे मैनटेन रखते हुए, क्योंकि श्री रवि शंकर प्रसाद जी ने, जब वह एक्ट पास हो रहा था, तब इस बात का प्रॉमिस किया था और उनकी यह बात रिकॉर्ड पर है, एश्योरेंस है कि हम इस बात का ध्यान रखेंगे।

MR. DEPUTY CHAIRMAN: Okay. Misraji, please.

श्री सतीश चन्द्र मिश्रा: उन्होंने तब कहा था कि हम इस बात का ध्यान रखेंगे कि शेड्यूल्ड कास्ट्स के लोगों को हाई कोर्ट की जजशिप में रिप्रजेंटेशन मिले। इस बात का उन्होंने प्रॉमिस किया था। इसलिए इस बात का आप भी ध्यान रखिएगा। इतना कहकर ही मैं अपनी बात समाप्त करता हूं, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you very much. Now, Shri Bhupinder Singh.

SHRI BHUPINDER SINGH: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The House is very rich with a number of advocates. This kind of discourse is very interesting.

SHRI SATISH CHANDRA MISRA: Sir, I will only take ten seconds. In the court

also, when we speak, judges sometimes say: 'Please, enough. Sit down! Enough of nonsense.' Then we have to tell them we are paid for speaking nonsense and you are paid to listen nonsense. So, you have been made to sit at a place ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is there. But I was listening 'no nonsense'. I was listening only sense, more or less.

SHRI SATISH CHANDRA MISRA: You have been made to sit there. So, you have to listen to all this.

SHRI RAVI SHANKAR PRASAD: Mr. Deputy Chairman, Sir, but here, they are not paid to speak!

MR. DEPUTY CHAIRMAN: Yes, that is the point. Therefore, it is not nonsense. It is only sense. Now, Shri Bhupinder Singh!

SHRI BHUPINDER SINGH: Mr. Deputy Chairman, Sir, as we have been discussing that there are many lawyers and advocates in this House, I would like to say that everyone of us is an advocate and advocating for the cause of the people for whom we are here. As our friend from that side, Natchiappanji, initiated the discussion on Law and Justice and since the time is very less, I join him fully for the suggestions he has made. As you know, every man today is an international man, whether you may accept it or you may not accept it.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair*

When we are talking of world leader, India will become a world leader. When we say that India will become a world leader, a Department of International Law and Justice is to be established in the Government of India. I strongly support this cause and it is better late than never. It should be done as early as possible for all international treaties, which are there to be solved.

Mr. Vice-Chairman, Sir, as you know, you were in the House when we were having the Constitutional amendment on the National Judicial Appointments Commission. At that time, I told the Government – and I questioned the Government also – let the dignity of this Parliament, which will make an Act, not be challenged. Let there be no challenge between the Judiciary and the Legislature. Let there be no ego fight between the Legislature and the political Executive, the Government, and the Judiciary. Now, some of our Members say that India is the only country, at this time, where judges appoint the judges. At the same time, the Supreme Court and the Judiciary say that how the Government and the political Executive of the day will appoint judges.

[Shri Bhupinder Singh]

5:00 P.M.

The matter is *sub judice*. Why are we congratulating ourselves on making such a Commission after 28 years of debate? At present, 32 million cases are pending in various courts of the country. How do we dispose of the cases? It is not that this was the concern of this House just in the last session. The Parliament is concerned about it for many years. In the last 28 years, we were trying to find the solution to this problem. The strength of judges in the Supreme Court and the High Courts is 998. Out of that, 358 positions are vacant today. In the Allahabad High Court alone, out of the sanctioned posts of 160 judges, 78 positions are vacant. That is why an amendment to the Constitution was made by the House to create the National Judicial Appointments Commission which would make the appointments quicker. Now what has happened? I am sure nobody can say what will happen to it. Hon. Minister cannot give an answer to it because there is already a PIL in the Supreme Court and the matter is *sub judice*.

Every day we are making certain changes in our laws. Just now Misraji was referring to it. We were in the Select Committee on the Repealing and Amending Bill. I gave my suggestion to it. There are many laws which are obsolete today. There may be 1,200 laws which are obsolete today. Yesterday, we were debating the Payment and Settlement Systems (Amendment) Bill. I said, "There are two Acts. One is the Companies Act, 1956. Another is the Companies Act, 2013. How come both are there?"

I would like to mention one thing here. If the House and the Government feel this way, how can we deliver justice to the people of this country quickly as enshrined in the Constitution of India? This is my appeal. Justice delayed is justice denied. The Thirteenth Finance Commission has allotted ₹ 5,000 crore for this system and ₹ 2,500 crore were sanctioned for morning and evening courts.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Take one or two minutes more.

SHRI BHUPINDER SINGH: Sir, please allow me a few minutes more. Out of ₹ 2,500 crore, we have been able to spend ₹ 235 crore for morning and evening courts. We have been talking about delivery of justice at the door. There is no doubt that the State Governments at their level, whoever may be in power in the previous decades, tried to deliver justice at the door of the people of this country, but not judicially. That is why we have Lok Adalats. The Thirteenth Finance Commission has sanctioned ₹ 300 crore for Lok Adalats. But we could spend only ₹ 65 crore. Hon. Minister, the heavens will not

fall if we take a decision today. The poor person, who does not approach a higher court for his right, should be helped.

As far as reservation is concerned, the IAS, the IPS and the IFS...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You have made valuable points.

SHRI BHUPINDER SINGH: Sir, I know that I am making valuable points. Members who got six minutes have spoken for 24 minutes. I am not doing that. When you are in the Chair, you should understand that we are all equal. We are all equals. Today, we are discussing justice in this House. We should be just. Sir, I am on the subject. I am giving you that figure which has not yet been discussed. We are talking about IAS, IPS, IFS and other Services. There is reservation at every level. What prevents reservation in this? If the Scheduled Castes, the Scheduled Tribes, OBCs and minorities can become part of that, why not in this? In my Government in Odisha, under the leadership of our Chief Minister, hon. Naveen Patnaik, we have an Act. But, again, that has been challenged. We have an Act where at the lower level of the judiciary, we are giving reservation to the Scheduled Castes and the Scheduled Tribes. That has been discussed here. We should find out a way. Now, through you, I request the hon. Minister that it is high time – last time also, I suggested this – that we should go for an amendment of Article 217(2) where minimum ten years' practice in a High Court is provided for. An amendment should be brought forward. I have told you that there are very eminent lawyers who are practising in district courts and lower courts. They deserve to be Judges of High Courts and to go to the Supreme Court. Why should we prevent them? Why cannot they? There is no reason. Nobody is able to address it. Nobody is able to give any reason as to why they are prevented and why they will not be allowed. Let the Constitution be amended in that respect. *(Time-bell rings)*

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you.

SHRI BHUPINDER SINGH: Sir, last two minutes. In this case, Sir, I would like to request that they should be allowed. It has been discussed that there should be a book or a directory of the advocates, the eminent advocates, practising in different courts in the country.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please.

SHRI BHUPINDER SINGH: Sir, last two minutes. Thirty-two million cases are pending. Dr. Natchiappan has rightly raised that point. Out of them, how many cases are

[Shri Bhupinder Singh]

at the Government level, because of the Executive in different departments like Education, Irrigation and other Departments and banks? The client has gone to court because of their fault and that is pending. You have heard that teachers and the wife of a Padmashree Awardee, for the last seven days, are on hunger strike. Such cases are there. People are running to courts for 40 years. Their cases are not decided. Let there be a new Article. A new Article should be inserted in the Constitution of India that there should be a limit for taking a decision in a case.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you.

SHRI BHUPINDER SINGH: Who is responsible? Will action be taken against them or not? (*Time-bell rings*)

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please.

SHRI BHUPINDER SINGH: Lastly, hon. Minister, you must understand that Law and Justice is not a small Department. Honestly speaking, you should be assertive. You have the right to give legal advice to all the Departments of the Government of India which are going astray and those which are not able to spend their money. Time saved is money saved.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you.

SHRI BHUPINDER SINGH: You adopt it. Let the Law and Justice Department ensure that in each Department, the projects of the Government of Odisha are cleared and litigation is avoided.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you very much.

SHRI BHUPINDER SINGH: You have that right.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): With these words, I expect you to conclude.

SHRI BHUPINDER SINGH: Sir, with these words, I expect that something would come out of this debate as to how we will give timely justice.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you. Now, Mr. Balagopal.

SHRI BHUPINDER SINGH: At the lower levels, courts should be established. Thank you.

SHRI K.N. BALAGOPAL (Kerala): Sir, this subject is very, very important and very many discussions helped us open our eyes about the existing situation of the legal system in the country. ...*(Interruptions)*...

SHRI BHUPINDER SINGH: Sir, I have one more point. Balagopalji, please. ...*(Interruptions)*... Last word is about the Benches of the High Courts. Our Chief Minister has also suggested for a permanent Bench of the High Court and a permanent Bench of the Supreme Court. We have completed 67 years of Independence. We have been a Republic for 65 years.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Okay. Your point is taken. Please.

SHRI BHUPINDER SINGH: We should have Benches of High Courts in different places in States.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Mr. Balagopal, you please resume.

SHRI BHUPINDER SINGH: And in five zones, there should be permanent Benches of the Supreme Court.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Only Mr. Balagopal now.

SHRI K. N. BALAGOPAL: He is overlapping my time, Sir. And my speech is being overlapped by his remarks about the Odisha High Court, even though I support that.

Sir, we all know that the symbol of justice is Lady Justice. She is depicted as a goddess with three items, a sword symbolizing the coercive power of a tribunal, a scale representing an objective standard by which competing claims are weighed, and blindfolded, indicating that justice should be impartial and meted out of objectivity without fear or favour and regardless of money, wealth, power or identity.

Sir, we all know about this goddess. But, in India, day by day, a large majority of common people are not getting justice based on these objectives, goals and values from the judicial system in the country. We collectively discussed it and we did something. But when we went into the Report of the Ministry, it was very clear that the Government was giving the least importance to the judicial system and the legal system in the country. Already, ten Members spoke here about the Budget. Year after year, the Budget has been coming down. In regard to the facilities, we find that there are some externally-

[Shri K. N. Balagopal]

aided schemes for providing access to justice. For expanding the access to justice, we are getting the UN aid for purposes of providing basic infrastructure for new courts, for family courts, etc. If we go through the report, the family courts are there, some other courts are also there. But there are many vacancies of judges. Even in the Supreme Court, vacancies are there. I think the High Court of Kerala has the maximum number of Judges that are in position. So, judges vacancies are there. But it is not only there in the higher judiciary, but even in the lower judiciary, Sir, vacancies haven't been filled up. Then, the salary scheme is different in different States. But this is a fact that the judges are not being properly paid. That is also a problem in the country. Sir, so far as facilities are concerned, we should have very good courts. Earlier, Misraji narrated his experience and spoke about toilets being used as courts. Toilets had been converted into court rooms, due to lack of accommodation. So, we have toilet courts, although it is not a good thing to say. You have mobile courts, but it is strange we have toilet courts too. But it is a reality, and this is the situation in the country. We have the modern systems working everywhere. We have computerisation, modern equipment and everything else. In the judicial system, there is some funding available. There is the e-court system up to the level of district courts, but they should be there even in the lower courts. Why should we wait for long to get things done? In this era where everything is done online, the reality is that we are not providing enough facilities to the lower courts. There should be a system to computerize the work done in courts and get everything done online. Then, there is a question of reservation in the case of Judges. That point has already been discussed and I support that issue. Even in the Supreme Court and in the High Courts, reservation must be there. Then, about decentralization of courts. There is a proposal about Gram Nyayalayas. We had passed the Gram Nyayalayas law in the Parliament. But it has not been given effect to. Actually, like the Panchayati Raj, many of the problems of local people can be resolved in their own areas. We have to do something about the Gram Nyayalayas. I hope the present Minister will do something during his present tenure. That will be a very good thing if it is done properly in the country. Then, we have been talking about access to justice. Both the aspects are there. One is: where are the courts situated? The other thing is, the cost of litigation. In both these aspects, the Indian judicial system is not friendly to the common people. About courts, earlier, Shri Pandian spoke about the Supreme Court. We, from Kerala, have to come to Delhi after travelling for 3,000 kilometres for filing a case. You have this situation even in States. In Kerala State, there is a High Court in Cochin, in Ernakulam. When it was a princely state, Travancore had a High Court. When State Reorganisation was done, the understanding was that one Bench will be in Trivandrum, that is, in the capital of the State. The High Court Judges were not

allowing that. ... because High Court Judge is not allowing that, we are not able to start a Bench at Trivandrum. These kinds of technicalities will not help our system. At Madurai there is a High Court Bench. In other States, High Court Benches are there. Even in respect of the biggest State of Uttar Pradesh, they are demanding for some High Court Benches. But they are not getting. So, Judges should go to the common people. At the time of British rule, circuit court system was there. What is the meaning of circuit? I also recently understood that circuit houses in many places in the country were for Judges. Earlier the Executive and Judiciary were the same. They were doing both the jobs. So, for the Judges who were going to the Taluka headquarters, there were circuit houses. Now, we are using them as guest houses. At that time circuit houses were used for sitting of the Judges. So, circuit houses were there during the British rule. Now, we do not have enough courts. Even in a district they have to travel 100 KMs. So, more courts should be there. There should be more Benches of High Courts, and also Benches of the Supreme Court. We have to do something on this issue.

Regarding the enforcement of legal issues, we have enough laws. How many laws are we passing in a day? It is just like making some bread. The Ministry is consistent. In a day we are making two or three laws. But how are we implementing?

Regarding the enforcement of labour laws, they are not enforcing any of these laws. I think, the Law Minister and the Labour Minister have to sit together and take a note of it. Sir, lawlessness and failing to enforce rule of law is promoting extremism in the country. If a contract labour or a downtrodden person is not getting even meager wages, they are not getting any justice from the courts. The Executive and Judiciary are not doing it. I am afraid, if it continues like this, then, extremism may aggravate. So, the enforcement system especially for the downtrodden and for labour, should be strengthened.

(Time-bell rings) I will make only two or three points. Regarding the Legal Service Authority and for legal services, the Government has allocated ₹ 134 crores. I do not know whether they will fulfil their promise.

Regarding pendency of cases, I will not go into the details. But today the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill was introduced. For commercial thing, you are going to have a separate court. For big business houses like Vodafone, we have a separate High Court. Fortunately, we are not having a Supreme Court for Vodafone and big business houses. That is very good. But for the poor man there is no separate court. The main issue is crores of cases are pending in various courts. The Government is not doing anything about it.

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Finally, about judicial research and other areas, we are not attracting young lawyers. I request the hon. Minister to formulate a special scheme to attract young lawyers. The young law graduates who are coming from the colleges are joining multi-national corporations. They are getting good salaries. Practising is becoming very difficult. Like JRF in the UGC, there should be a special scheme for law graduates by offering them attractive scholarships. They should be enrolled as Junior Legal Executives for two years, and absorbed against regular vacancies. You should create a few thousand vacancies in order to attract young and bright lawyers. If good Advocates are not coming, our system will be a failure. With these words, I conclude.

SHRI MAJEED MEMON (Maharashtra): Mr. Vice-Chairman, Sir, the subject, namely, Law and Justice Ministry, the administration of justice, the issues connected with the judiciary, is so vast that it would require, at least, an hour even to touch every subject out of it. Since I have only a few minutes on hand, I will only be touching the tip of the iceberg. The hon. Law Minister may please make a note that the goal for the success in this direction is to have speedy and inexpensive justice to the less fortunate Indian populace, more particularly a large number of poor litigants in villages and in remote places. What best can we do with limited resources and means to ensure that justice visits upon the people who are unfortunately so placed as villagers in remote villages; poor people, who cannot afford to even travel to the courts? Mr. Vice-Chairman, Sir, when we talk of inexpensive justice, we will have to ensure that there is a provision under the Code of providing free legal aid. I am sorry to say that our experience tells us in various courts all over the country that the concept of free legal aid is a mere paper tiger. Hardly any worthwhile assistance is being extended to the needy poor who need, in true sense, legal aid. I think we will have to very seriously examine the mandate of our Constitution or the Code of Criminal Procedure in directing us that let us provide free legal aid to less fortunate litigants, who are large in numbers and who succumb to injustice either in the lowest court or in the first appeal court, but they seldom can reach the Supreme Court for want of funds and want of means. Sir, a lot of things have already been spoken about delay and backlog of cases, which I need not repeat. All figures are before us. When we talk of speedy justice, we look down with a sense of guilt that we are not able to deliver justice in time, and as rightly said 'justice delayed is justice denied'. The latest example, Mr. Vice-Chairman, Sir, I would place before the House, which is making me hang my head in shame, is the 1987 incident of Meerut. The trial ended in 2015. You can imagine for a case of 42 multiple murders it took 28 years for windup in a trial court. What is this? As many as 19 accused persons, who were all Provincial Armed Constabulary men,

had to be acquitted because it was very difficult to get evidence after more than two-and-a-half decades in establishing a case or reaching the bottom of truth. This is nothing but failure of justice. This is just one instance. There are a large number of cases in our trial courts where murder trials, rape trials, dacoity trials are waiting for disposal, for hearing for over 10 years or 15 years. This is nothing but a mockery of justice. Our prisons are overflowing with a large number of people who cannot afford bail. How do we call it equality before law? How can we claim that we are doing justice to everybody when a poor cannot buy bail because he is not solvent enough? You have to buy bail even in this 21st Century, when we talk of free legal aid, when we talk of dispensing justice to everybody and treating everybody alike. Our prisons are overflowing with undertrial prisoners. The hon. Law Minister will please make a very serious note of this fact that how many undertrial prisoners are languishing in prisons beyond the period prescribed for ultimate punishment, even if they were found guilty. It is a matter of shame. I think we will have to suggest something whereby we can decongest our prisons. I am suggesting briefly that as far as bail applications are concerned, we need to have a relook at our bail procedure. As rightly pointed out, bail, restoration of personal liberty to a presumably innocent person is the mandate of the Constitution, and we must all assure that undertrial prisoners' stay in prison waiting for justice should be minimal. How can we do that? I am sorry to say that in a large number of courts all over the country bail applications are not being heard; bail applications are kept pending for months and months. This is something very shameful. I am, therefore, suggesting that in offences which are not punishable with death or imprisonment for life and for all lesser offences, there must be a mandate of law that bail applications must be decided within a short spell of time, say two weeks or six weeks; something reasonable. And if bail applications for such genuine reasons cannot be heard and disposed of, then, at least, interim bail should be given to the man who is seeking the bail if your Administration is unable to dispose of his petition. I am afraid that unless we take effective steps to ensure that our prisons do not have any more overflow of undertrial prisoners, we cannot be called as a civilized country because, as rightly stated, the country's civilization can be best gauged by the effectiveness with which its Criminal Justice System functions. And we are a failure as far as our Criminal Justice System is concerned, more particularly, in cases of teeming millions, poor people, who cannot afford good lawyers, who cannot approach higher courts. So, I hope, the hon. Law Minister will examine this aspect and take suitable steps. Thank you.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Shri H.K. Dua. Not present.
Shri K.T.S. Tulsi.

SHRI K.T.S. TULSI (Nominated): Sir, I invariably have the distinction of being almost the last speaker in these debates...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No, there are many more, some ten to twelve more speakers.

SHRI K.T.S. TULSI: Then, I am fortunate. Sir, I want to say that in this supersonic age, where India is hoping to reach the Mars, the Judiciary is moving at a bullock cart speed and there is no hope for this bullock cart to speed up at all. If you take into account the fund allocation for infrastructure of the Judiciary, that is, the Ministry of Law and Justice, it has been reduced from ₹ 936 crores in 2014-15 to ₹ 563 crores in 2015-16, that is, a reduction of 39 per cent. It only indicates the priority given to the justice system, and if the justice system enjoys such a low priority with regard to the allocation of funds, there is nothing which the hon. Law Minister will be able to achieve, and I fully sympathise with him. If we take the total Plan and Non-Plan Budget of the Ministry of Law and Justice, it is now pegged at ₹ 977.83 crores. When the total Union Budget is of the order of ₹ 17,77,477 crores, the share of Law and Justice comes to 0.054 per cent. If that is the importance the nation gives to Law and Justice, then, obviously, it will only get bullock cart speed. I can very confidently say that there is no hope for revival of speeding up justice or improving the quality of justice. The anatomy of delay is that the judiciary is, perhaps, running on one tyre being flat, and it won't have the money to replace that tyre. People will have to make do with that. The crime is increasing. But the conviction rate is declining. And there is nothing that we can expect. Prisons are packed with undertrials. The conviction rate is falling as a result of the long delay. If you take into account the attack on the former Chief Justice of India, – at that time he was the sitting Chief Justice of India and there was a murderous attack made on him in the year 1977 – it is only after 40 years that the High Court managed to decide the case. Lalit Narayan Mishra's murder took place in 1975. The judgement came on 10th November, 2014, after full 40 years. Therefore, if that is the speed with which the nation seems to be reconciled, that is what we will get.

I don't want to repeat the points which have already been made, but I want to say that the rough-and-ready solution that is being offered is to increase the number of judges. That is hardly a solution because they work on the Parkinson's law. The Indian judge, on an average, concludes 525 matters in a year whereas an American judge is able to dispose of 1,335 cases per year. The reason is not that our judges are any inferior. The reason is that we give no facilities to the courts with which the modern technology can be made use of. There can be simultaneous transcription. They should be able to have the video recording of the depositions of the witnesses. I don't know why we want our courts to function in a manner in which there will be a maximum delay. There is no

hope for modernisation of police stations by which scientific evidence could be brought before the courts and conviction rate jacked up. We need mobile forensic vans. Where are they going to come from? There are no resources which have been allocated in the Budget even for the purpose of fast track courts. Fast track courts were the pet project of the Finance Minister, but it seems to have been abandoned. For modernisation of courts what was required — according to the Law Commission -- was ₹ 2,765 crores, and what has been allocated is ₹ 227 crores. Sir, it is hardly ten per cent. How is modernisation, when the money value is going down, going to be achieved? So, I have absolutely no hope for any improvement or that there is going to be any improvement. At least those improvements which do not require monetary inputs are with regard to the extension of court time. We can have evening courts so that we can get rid of cases which are 20-year old, 30-year old, 40-year old. There should be annual assessment report for judges which should be put up on the website. Everyone should know who is performing well. There should be compulsory service for lawyers to be able to help the poor. There should be abatement of cases which are more than ten years old. Otherwise, we are only cluttering our courts with cases which are not going to succeed in awarding sentence to anybody because in half of them the parties are dead or the witnesses are dead and nothing is going to come out with these cases. We are putting our good money to bad use. Thank you.

श्री संजय राउत (महाराष्ट्र): सर, इस देश के और हम सबके लिए एक बहुत ही महत्वपूर्ण मंत्रालय, जो कानून मंत्रालय है, न्याय मंत्रालय है, उसके ऊपर हम आज चर्चा कर रहे हैं। सदन में बड़े-बड़े वकील, eminent lawyers बैठे हैं। वे सालों-साल से वकालत कर रहे हैं। सभी ने अपने अनुभव यहाँ बताये। मैं भी जनता का वकील हूँ। मेरी बात थोड़ी अलग हो सकती है, लेकिन सभी का एक ही मानना है कि कानून सरल हो, न्याय सस्ता हो और उसके बाद मैं कहूँगा कि कानून मजबूत भी हो। जो हमारा कानून है, जो न्याय है, वह गरीबों को नहीं मिलता है। कानून के सामने जो क्लायंट खड़ा रहता है और जो बड़े वकीलों की फौज खड़ी होती है, तो उसके साथ कानून की व्याख्या भी बदल जाती है। उस बारे में भी हमें सोचना पड़ेगा।

सर, मैं दो-तीन बातें कहूँगा। हमारा जो संविधान है, संविधान के निर्माताओं ने बड़ी सोच-समझ कर कानून की किताब बनायी है। हम सब इस कानून को मानते हैं, संविधान को मानते हैं। अभी डा. बाबा साहेब अम्बेडकर की 125वीं जन्म शताब्दी चल रही है। मैं उसी भूमि से, महाराष्ट्र से आया हूँ, तो मुझे भी कानून के बारे में कुछ जानकारी है। अभी-अभी, कुछ महीने पहले एक विवाद पैदा हुआ था। सामाजिक न्याय मंत्रालय ने एक बहुत बड़ी advertisement दी, जिसमें से 'secular' शब्द को निकाल दिया। उसके बाद विवाद हो गया कि यह 'secular' शब्द संविधान में है या नहीं है, Preamble में है या नहीं है या बाद में डाला गया है। मुझे लगता है कि हमारे संविधान में 'secular' शब्द का अर्थ क्या है, उस बारे में भी हम सभी को विचार करना पड़ेगा। मैं मानता हूँ कि यह देश सभी का है और हमारी जो कानून की किताब है, जो हमारा संविधान है, वह सभी धर्मग्रंथों से भी बड़ी है और पवित्र है। ईश्वर हो,

[श्री संजय राउत]

अल्लाह हो, जीसस हो, लेकिन सबसे ज्यादा सेक्युलर कोई है, तो हमारी कानून की किताब, हमारा संविधान है, इसीलिए हमारे सर्वोच्च नेता, शिव सेना प्रमुख, बाला साहब ठाकरे जी ने उस वक्त सुझाव दिया था कि अगर हमारे देश से धर्म और जात की राजनीति को हटाना है, तो क्या करें। सबसे पहले कानून के मंदिर से उसको हटाना पड़ेगा। आज भी हम देखते हैं कि न्यायालय में, बाइबल हो या गीता हो या कुरान हो, उसके ऊपर हाथ रख कर हम शपथ लेते हैं, सच बोलने की। इस संबंध में हमारा सुझाव है कि हम संविधान के ऊपर हाथ रखें, हमारी जो संविधान की किताब है, उसके ऊपर हाथ रख कर सच बोलने की शपथ लेंगे और इसके लिए कानून बनना चाहिए और यह कानून सभी के लिए बाध्य होना चाहिए, तभी यह देश सेक्युलर होगा। जब हम न्यायालय से शुरुआत करते हैं और हम यहां से धर्म को निकाल नहीं सकते हैं, तब हम हमारे जीवन से और हमारी राजनीति से कहां निकाल पाएंगे।

सर, दूसरी बात यह है कि अगर हम इस देश से जात और धर्म की राजनीति को हटाने की बात करते हैं, जैसा कि कल जावेद अख्तर साहब बोल रहे थे, उनका बहुत अच्छा सुझाव था। जब हम पैदा होते हैं, तो हमें धर्म लिखना पड़ता है, जात लिखनी पड़ती है। जब हम स्कूल में दाखिला लेते हैं, तो हमको धर्म और जात लिखनी पड़ती है। ये सभी कॉलम हमको निकालने पड़ेंगे। It is not applicable, we are all Indians. इस बारे में हमारे कानून मंत्रालय की तरफ से एक कानून बनना चाहिए, तभी सही मायने में यह सेक्युलर स्टेट बनेगा। अगर हम यह नहीं कर सके, तो हमें इसे सेक्युलर स्टेट कहने का अधिकार नहीं है।

हमारी दूसरी सोच यह है कि चाहे एविडेंस के अभाव से भले सौ अपराधी छूट जाएं, लेकिन एक निरपराध को सजा नहीं होनी चाहिए। यह हमारे कानून की पहली पंक्ति में लिखा है, लेकिन हमारे देश में मसरत आलम आसानी से छूट जाता है। छूटने के बाद वह पाकिस्तान जिन्दाबाद के नारे लगाता है, पाकिस्तान का झंडा फहराता है, लेकिन 18 महीने जेल में रहने के बाद भी आसाराम बापू को बेल नहीं मिलती है। उनका अधिकार है बेल। उनके ऊपर जो आरोप हैं, उनके ऊपर जांच हो सकती है, जांच होने के बाद जो सजा है, वह सजा मिल सकती है, लेकिन उसकी जाँच नहीं होती, उसको बेल नहीं मिलती है। एक व्यक्ति, जिसके ऊपर आरोप साबित नहीं होता, वह 18 महीने से जेल में रहता है, यह देश के कानून, न्याय और अधिकार के खिलाफ है। सुप्रीम कोर्ट के निर्देश के बावजूद एक व्यक्ति को बेल नहीं मिलती है। मुझे लगता है कि कानून मंत्रालय को इसके ऊपर ध्यान देना पड़ेगा।

आज हमारे देश में हम न्याय की बात करते हैं, लेकिन न्याय की राह में बाधाओं का पहाड़ है। जैसा सभी ने कहा कि देश की अदालतों में पेंडिंग पड़े 3 करोड़ 14 लाख मुकदमों का सच क्या है। एक मार्च, 2015 को देश की लोअर कोर्ट्स में लगभग 2.64 करोड़, 24 हाई कोर्ट्स में 46 लाख और सुप्रीम कोर्ट में 62 हजार केसेज पेंडिंग हैं। इसका कारण है कि जजों की संख्या बहुत कम है और अनावश्यक कानून हैं।

दूसरी बात है कि सालों-साल से केस, जैसा तुलसी साहब ने बताया कि बनारस के दोसीपुरा केस का फैसला आने में 130 साल लगे, अयोध्या केस का निर्णय 114 वर्ष के बाद आ गया है, रेल मंत्री

ललित नारायण मिश्र की हत्या का फैसला देने में कोर्ट ने लगभग 40 साल लगा दिए, अभी हाशिमपुरा केस के सभी 16 आरोपी 28 साल के बाद छूट गए। ...**(समय की घंटी)**... अभी सब बरी हो गए, 28 सालों में उन लोगों की जिन्दगी जो बरबाद हो गई है, इसके लिए कौन जिम्मेदार है? व्यवस्था में इस तरह से बदलाव करने की जरूरत है कि आदमी को जीते-जी न्याय मिले। मरे हुए इंसान को न्याय नहीं चाहिए। अभी हम जिंदा हैं, अभी लोगों को न्याय मिलना चाहिए, लेकिन हमें तो न्याय मरने के बाद मिलता है। वह भी नहीं मिलता है, दूसरी पीढ़ी, तीसरी पीढ़ी को भी न्याय नहीं मिलता है। कानून मंत्रालय को जल्दी न्याय देने के लिए उस तरह का सुधार करना होगा।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you.

श्री संजय राउत: सर, अभी तो मैंने शुरुआत भी नहीं की है।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You have taken seven minutes. There are four Members in the 'Others' category. So, five minutes for each. You have taken seven minutes. Kindly take one minute more.

श्री संजय राउत: सर, इस देश में हमेशा समान नागरिक संहिता की बात होती है कि इस देश में एक कानून होना चाहिए, सबके लिए एक कानून होना चाहिए, लेकिन हम बार-बार यह कहते हैं कि इस देश में दो कानून नहीं हो सकते, इस देश में एक कानून होना चाहिए और सभी धर्मों के लिए कानून होना चाहिए। इस बारे में हमारे पूर्व कानून मंत्री रवि शंकर प्रसाद जी ने लोक सभा में लिखित उत्तर दिया है कि समान नागरिक संहिता के ऊपर हम बहस करने के लिए तैयार हैं, लेकिन उस पर अब तक बहस नहीं हुई है। हमको सुप्रीम कोर्ट ने आदेश दिया है, उसने दो बार कहा है कि अगर सामुदायिक नेतृत्व को मान्य है, सभी को मान्य है, तो उसके ऊपर चर्चा होनी चाहिए। ...**(समय की घंटी)**...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You have taken eight minutes. I can understand. You see, the litigations are more and the judges are less. The Members are more and the time is less! Kindly conclude.

श्री संजय राउत: सर, मैं छोटी-मोटी बात नहीं कहूँगा, मेरी बात बहुत बड़ी है। आर्टिकल 370 इस देश के लिए एक बहुत बड़ा ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): I can understand, Mr. Sanjay.

श्री संजय राउत: आप अंडरस्टैंड नहीं करते, सर।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Take only one more minute and conclude.

श्री संजय राउत: सर, उस बारे में कानून मंत्रालय की राय क्या है? दूसरी बात, एक मसला बहुत सालों से पेंडिंग है कि मद्रास हाई कोर्ट का नाम चेन्नई हाई कोर्ट करना है और बॉम्बे हाई कोर्ट का नाम मुंबई हाई कोर्ट करना है। वह भी बहुत सालों से एक पेंडिंग मसला है, तो उस बारे में भी कानून मंत्रालय को जल्दी से जल्दी निर्णय लेना चाहिए।

[श्री संजय राउत]

सर, एक बात और है। ये जो यहाँ बड़े-बड़े वकील बैठे हैं, बात भी करते हैं, लेकिन गरीब लोग उनकी फीस नहीं भर सकते। मिश्रा साहब, आपकी फीस हम नहीं भर सकते। तुलसी साहब बैठे हैं, मेमन साहब बैठे हैं, जेटली साहब बैठे हैं। अगर वकीलों की फीस के ऊपर सरकार कोई नियंत्रण लाती है, तो गरीबों को जल्दी न्याय मिलेगा।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Shri Rajeev Shukla is not present. Shri Shantaram Naik.

SHRI SHANTARAM NAIK (Goa): Mr. Vice-Chairman, Sir, as Law Minister, he must ensure that the Ministry gives justice to the nation. There are certain reasons when I am saying this. Today, Members of Parliament and the House, as such, require to be given justice because, day in and day out, our powers are being snatched away without our realising it. Day in and day out, our powers are being reduced. Today, it is the Judiciary which exercises the powers of the Legislature. The question is, the role of the Judiciary...

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, there is no Cabinet Minister in the House now. If not the Law Minister, at least some Cabinet Minister should be there. *..(Interruptions)..*

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): The Cabinet Ministers are here. *..(Interruptions)..* Shri Dharmendra Pradhan is here. *..(Interruptions)..*

श्री मुख्तार अब्बास नकवी: लॉ मिनिस्टर इतनी देर से आपकी बात सुन रहे थे, वे थोड़ा *...(व्यवधान)...*

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): The Cabinet Minister has come. *..(Interruptions)..*

SHRI SHANTARAM NAIK: The duty of the Supreme Court or any Legislature, which is supposed to interpret, is to clarify the ambiguities existing in the law and not to create new legislations. If any word is ambiguous, they can clarify. That becomes a law! Today, the courts are enacting legislations in the form of interpretation! This is going on for many years. Therefore, the Law Ministry should constitute a Committee to look into the judgments based on which laws have been created. I am saying a more serious thing than this. Today, directions are given to the Government in the matter of Constitutional interpretation. Forget about this. I remember that I had said in the House a year ago that the day would come when courts would give instructions not to admit a Calling Attention, not to admit a particular Question and not to admit a particular discussion! That day will

come! And, today, if you see yesterday's decision of the Bombay High Court in the matter of Shobhaa De, the Privilege Committee of the Maharashtra Legislative Assembly has been restrained from proceeding with the privilege proceedings. Can you imagine this? Whether the notice given by the Maharashtra Legislative Assembly was correct or not is a different issue. But can the High Court give instructions or directions to the Privilege Committee not to proceed with any privilege proceedings? So, this is only the first step, I think, and the day will come when we will get instructions not to admit a particular question, etc. I am not going into the merits or demerits of Shobhaa De's case. I am on a point of procedure.

Secondly, one of the important aspects is this. They are enacting legislation, I said. Who laid down the principle of basic structure of the Constitution? Did Baba Saheb ever say that basic structure of the Constitution exist, and these are the parameters of basic structure? He never said it. Never have you seen in the Constitution anything called basic structure. The Supreme Court laid down a concept called basic structure, and today, we cannot touch that aspect. For any public interest, if we want to amend a particular law, and if the Supreme Court finds that that amendment touches the basic structure of the Constitution, you cannot do it. Therefore, such hurdles are being created by interpretation.

Thirdly, Sir, if national interest is to be fulfilled, laws of the country are to be simplified. Because if you simplify the law, the common man will understand it. For today's law and legal structure, everybody is to be blamed. Today's legal structure and legal procedure, common man does not understand. Therefore, unless you simplify these laws, it won't help. The Prime Minister takes pleasure in saying, "मुझे खुशी होती है, जब मैं कोई लेजिस्लेशन खत्म करता हूँ और मैंने बहुत सारे लेजिस्लेशन खत्म किए हैं।" कौन से खत्म किए हैं? Some obsolete laws have been taken out of the statute books, and that has to be done. उसको लेजिस्लेशन खत्म करना बोलना, "I take pleasure," he says, and not in creating laws, is not a correct proposition.

Sir, in the beginning of his term, the Prime Minister said, "My Government will believe only in single tier, no two tier, no three tier procedure." Where have you done it in single tier? Have you amended the Rules of Business of the Government of India wherein you have reduced the tiers? Have you constituted a Committee for that purpose? The same rules are going on. But the reality, it may be true. Just like in Gujarat, there was one-tier system, where one person was deciding. The same thing, they may be following here, but without any amendment to the Rules of Business of the Government of India.
(Time-bell rings)

[Shri Shantaram Naik]

Sir, the Supreme Court has time and again said, “We are interfering in the Executive because the Executive is not doing the work; the Executive is not doing their duty.” They say that they don’t have power; they don’t say it in very clear terms that they have powers. They say that since the Executive is not doing the job, they are doing the job. Can the Prime Minister of India, in the same breath, say – whichever Prime Minister, I am not saying a particular Prime Minister – that because the Supreme Court is not functioning, there are lakhs of cases pending in the Supreme Court, therefore, he will pass the judgement? Can the Prime Minister of India say so? So, the substance is that the Executive cannot interfere in the affairs of the Judiciary; the Judiciary cannot interfere in the affairs of the Executive.

Sir, passing of judgement is a different thing. But off-the-cuff remarks that are made from the Bench by judges are something which is not acceptable. *(Time-bell rings)* They said once, “What was the Parliament doing? Was Parliament sleeping?” These were the types of remarks made by judges. Sir, I will now come to one local issue. Goa does not have a High Court. There are 28 States and 24 have got High Courts. Other four have been tagged with someone or the other. Even Delhi has got a High Court. Now the provision of having a High Court is incorporated in the Constitution. ...*(Time-bell rings)*.. You cannot tag two States for the purpose of establishing a common High Court. That is not mentioned anywhere. So, it is the right of every citizen to have an independent High Court.

Secondly, Sir, we had a High Court in Goa for many years and that Goa High Court had jurisdiction over other territories like Macau. You can imagine that it has jurisdiction even over Macau territory ...*(Time-bell rings)*... Sir, I was supposed to initiate this debate actually.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): There are two more speakers from your Party.

SHRI SHANTARAM NAIK: I am the ex-Chairman of the Standing Committee and he is the present Chairman.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Sir, I am aware of it. You can take two more minutes. Kindly adjust to the time.

SHRI SHANTARAM NAIK: Secondly, Goa deserves an independent High Court. We have got excellent Judges who have shone from time to time. Even our Judges are

in Supreme Court of Portugal. They are doing good work there. Sir, I come from a small village. But three High Court Judges were born in my own village. One is working, two have retired. Out of three, two were Chief Justices of High Court, one is of Bombay High Court and one is of Allahabad High Court. Out of three Judges, two were Chief Justices. Then, in the same village, there are two Members of Parliament – one is myself and there is an other Member. So, just imagine that one village produced three High Court Judges, including two Chief Justices.

Now, I come to my last point. Yesterday there was some discussion. Article 324 is there in the Constitution which is being largely misused by the Election Commission. As far as the seamen from Kerala and Goa are concerned, they were deprived of their rights. Lakhs of voters of Kerala and Goa and other places were deprived of their rights. By whom? It is by the Election Commission saying that they are not residing in their houses. Seamen were working on board the ship and others were in the Gulf countries. So, temporarily, when they are out on a job, you are depriving them of their voting rights and today you want to have proxy voting, e-voting, this voting, that voting. When they had not given up their rights, when law did not say that they did not have it, the Election Commission took their right. Sir, I am giving you a figure. As a result of that, when three lakh voters of Goa are outside, only 27 have been registered as voters. This is because of the Election Commission's attitude of depriving the genuine voters their right and now you have done this. Then, subsequently, when Vayalar Raviji was the Minister, he had to bring an amendment to restore our rights and they put the condition that you have to legislate in a particular manner. Because of that, ultimately, out of three lakh voters, only 27 are there from Goa and in the other places, similar thing is there.

Therefore, I appeal to the Law Minister to first restore the rights of the Parliamentarians and the Parliament before giving any justice to others.

SHRI RANGASAYEE RAMAKRISHNA (Karnataka): Sir, today I will follow a very unconventional method of intervention. I would like to make about eight or nine bullet point recommendations and then I will come to the narration because I am rather paranoid of your bell.

Sir, everyone has talked about the large-scale pendency in the courts. So, the courts have resorted to some method of resolving this thing by claiming that we are disposing. I will come to the statistics later on. But phoney figures of disposal are being given. So, the first bullet point is, we should aim at settlement-oriented delivery of justice rather than disposal-oriented delivery. Secondly, there are a lot of procedures and legal mumbo-

[Shri Rangasayee Ramakrishna]

jumbo which we inherited in the colonial era and they still continue. I think these Augean stables should be cleared. There are a lot of pre-hearing formalities, inherited from the colonial era and, in fact, it takes a hell of a lot of time before the case moves from the Registry to the Benches. I think we should bring a lot of information technology into these areas in a substantial manner. In a country which boasts of its IT supremacy, we have still not thought of online filing of cases. I think we should do that. There should be a meaningful digitalization. We should also do away, at least in appeals, with the reconstruction of the paper books.

The third point is, there are very good experiments in UK and in the State of Victoria, in Australia, where all the procedures and formalities, pre-hearing formalities, have been converted into a corporatized structure. This, in the United Kingdom, is called Her Majesty's Courts and Tribunal Services. I think we should study this procedure and introduce a system by which all the back office formalities are taken over by a public sector organization and the Judges will be left free for hearing the cases.

Then, we should actually try for a cheaper and speedier dispute settlement mechanism. Actually, every department has experienced retired people who can be engaged in settling all these disputes rather than going to the court. In fact, my complaint is that the state is a predator, which drives the employees to resort to litigation. Forty per cent of the litigation cases are cases in which the state is a party. In fact, I feel that there should be a ban on the state filing appeals in cases which concerns its employees. Okay, let it be there in the first case. But where there is a practice of appealing and appealing again by the Government, this should be stopped.

Then, Sir, we have tried many other things like tribunals, arbitration and other quasi-judicial bodies, but they also emulate the same old practices and they have more of law and less of justice. There is a huge gap in staffing. That is a fact. I will come to the statistics later on. Why don't we think in terms of something like the Army, where you give Short Service Commissions? Why don't you recruit Judges for a short contractual period of two or three years? You may do that and dispose of all these cases. In fact, I don't know why we have not had a commission like the Union Public Service Commission for doing all these recruitments of jobs in the judicial service. When we inherited, from the colonial era, the Indian Civil Service, it had one Executive branch and one Judicial branch. Why don't you do some such thing and fill up all these gaps?

Sir, we had very good traditions earlier. We had *Nyaya Panchayats* in the 60s. We have abandoned them now. We had *Lok Adalats*. Small traffic offences and family disputes can all be taken care of by these *Lok Adalats*. You can engage young and fresh Law graduates to deal with these cases and dispose them of.

6:00 P.M.

Then, I come to arbitration. Arbitration follows the same set of conventions and procedures, and many arbitration cases last for a longer time than even the courts. I think we should have institutionalized arbitration rather than *ad hoc* arbitration.

For instance like the Diamond Merchants' Guild which decides its own cases. Then, lastly, my heart bleeds when I see old people, who should rather spend enjoyable time with their families or attend to their ailments and go to the hospitals, rather than spending time in court-corridors. There is no system of fast tracking of these cases which involve senior citizens. I think that there should be a strict rule, not being left to the discretion of the courts, that there should be automatic fast tracking of cases in which senior citizens are involved. Now, I come to the next point. We have a reputation of excellent track record in common law. We have a fiercely independent judiciary which brooks no interference by the Executive or the Legislature. Consequently, it is its own master of how to conduct its business and, in fact, therein lies its Achilles heel. Over the years, it has degenerated into a structure that cares more for the letter of the law rather than the spirit of the law. The net impact is that the system fails to render justice. Although we boast of our common law traditions, here is the latest finding of the World Bank 2015 Survey of Ease of Doing Business. In this survey, India ranks last three -- out of 189, India ranks 186. Only three notches above that of Angola, Bangladesh and Timor. What is the subject? The subject is, Efficiency in Contract Enforcement. This World Bank Report is based on a very detailed study which has been made of our courts here. The study says that in Hyderabad you need 770 days to enforce a contract after 46 procedural steps costing 17.8 per cent of the disputed claim. In Mumbai, you need 1,420 days and this costs 39.6 per cent of the disputed claim. This is the justice we are rendering.

There is no predictable pattern of procedure or system that is followed on a uniform pattern even among High Courts. Different Benches in the same High Court will give different interpretations of law with the result that litigants fall prey to lawyers who can manage favourable Benches. I have seen cases which get stagnated in the Registry itself for decades. Once you are lucky enough to reach a Bench, the average time of pendency is 15 years. In 2013, the pendency of cases in the District Courts was 2.76 crores; the pendency in High Courts was 46 lakhs and in the Supreme Court it was 66,349. It totals up to 3.25 crores of pending cases.

The courts say that let's expedite disposal. In 2011, there was a Kapadia Committee which claimed that 2 crores cases were disposed during that year leading to an average

[Shri Rangasayee Ramakrishna]

of 1,200 cases annually per Judge, which is 100 cases per month and 3 cases per day assuming that they work 24x7x365. But they don't. They have a long summer vacation; they have a long *pooja* vacation in Kolkata. If you assume that they work 365 days, this is the figure that they are disposing, 1,200 cases annually, a veritable claim for Guinness Records. What is this disposal? This disposal means usually they refer the case back to the lower court, and this is called disposal. Now, I get reminded of a very amusing incident of my bureaucratic days. On the last day of the month when everybody is busy working on how much disposal they have done, I went to meet senior officer, who was an ICS officer. He said, "Don't disturb me today." I asked, "What are you doing?" He said, "I have to complete the disposal." Every file usually has multiple flags. What he did was that he took the flags, threw it out and said, "Where the hell is, flag 'A'?" So, he disposed it of. This type of disposal we are doing in the courts and we are not really settling the cases.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mr. Ramakrishna.

SHRI RANGASAYEE RAMAKRISHNA: Sir, I will take only five minutes.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No; time is already over. We have to rise by 7 o'clock. The Minister has to reply. Take only one more minute.

SHRI RANGASAYEE RAMAKRISHNA: Sir, I will give the example of Australia and U.K.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Just give one country's example.

SHRI RANGASAYEE RAMAKRISHNA: The U.K. and Victoria State in Australia have found a solution to courts getting over-burdened with procedures and formalities. The U.K. has innovated a mechanism by creating an organisation in public sector, called Her Majesty's Courts and Tribunals Services, for taking on the back office provisioning of formats and procedures in courts. I think this is something worth emulating.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please conclude.

SHRI RANGASAYEE RAMAKRISHNA: All the above used systems get replicated in our system of *ad hoc* arbitration.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You have made your points very well.

SHRI RANGASAYEE RAMAKRISHNA: We should prefer institutionalised arbitration, to the present *ad hoc* arbitration.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You have given enough statistics. Thank you very much. Now, Shri A.U. Singh Deo.

SHRI A.U. SINGH DEO (Odisha): Thank you, Sir. I know I have less time.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You don't have time. Kindly restrict yourself.

श्री ए.यू. सिंह दिव: सर, मैंने प्रश्न संख्या 275 स्टार्ड क्वेश्चन में 12 दिसम्बर, 2014 को पूछा था - (a) whether Article 124(7) of the Constitution prohibits a retired Supreme Court Judge to plead or act in any court or before any authority within the country; (b) whether Parliament is deemed to be an authority within the meaning of Article 124(7) read with Article 12. If so, the details thereof, and if not, the reasons therefor; and (c) whether the practice of appointing retired Supreme Court Judges in various political capacities is morally correct, and whether it poses a serious danger to judicial independence, as a large number of Government cases are pending in Supreme Court; the details thereof and the reasons therefor?

मंत्री जी का उत्तर मेरे पास है। मंत्री जी ने उत्तर दिया कि legally सब ठीक है। मैं यह पूछना चाहता हूँ कि खाली legally ठीक है या morally भी ठीक होना चाहिए? जैसे हमारे राम गोपाल जी ने रंगनाथ मिश्रा जी का नाम लिया और जब रिटायर्ड चीफ जस्टिस केरल के गवर्नर बने, तो अंगुलियां उठीं। जब भी जस्टिस को किसी पॉलिटिकल इस्टीम्युशन में रखा जाता है, लाया जाता है, तो लोग-बाग अंगुलियां उठाते हैं, ऐसा होना नहीं चाहिए। सर, मैं आपसे एक मिनट का टाइम ले रहा हूँ, मैं ज्यादा टाइम नहीं लूंगा, इसलिए आप बेल की तरफ न देखें।

Sir, as the Leader of the Opposition in Rajya Sabha, Shri Arun Jaitley, once suggested an embargo on the appointment of retired Justices of the Supreme Court or the High Court to the Commissions. Senior lawyer, Raju Ramachandran, says that all laws which require appointment of retired Supreme Court/High Court Judges must be amended to ensure that they are not given post-retirement benefits. It is possible to bring such amendments if Parliament wants revamping of various laws and applies its mind to the change.

सर, मैंने इसके बारे में प्रधान मंत्री जी को 5 जनवरी, 2015 को एक चिट्ठी लिखी थी। मैं इसको थोड़ा पढ़ देता हूँ, उसके बाद मैं बैठ जाऊंगा, क्योंकि मैं जानता हूँ कि समय की पाबंदी है। I quote, "Sir, the makers of our Constitution were anxious to insulate Supreme Court Judges from Executive and political pressures/influence, and to place them beyond the reach of any allurements or temptations which might cloud their judgment and deflect them from

[श्री ए. यू. सिंह दिव]

doing their duty. During deliberations by the Constituent Assembly regarding adoption of elective principles as basis for appointment of Judges, Dr. Ambedkar emphasised that Judges in India should be non-political and free from political pressures. The Constituent Assembly thus abandoned the idea of elective principles, transplanting its purpose, intent and mandate into Article 124(7) read with Article 12 of the Indian Constitution, which held that no retired Supreme Court Judge shall plead or act in any court or before any authority within the territory of India, thus enunciating the salutary principle that Supreme Court Judges should be above all political parties and considerations. It further stated, "The Law Commission in its 14th Report on 'Reform of Judicial Administration' states that the Government is a party in a large number of cases in the highest court and the average citizen may get the impression that a Judge who might look forward to being employed by the Government after his retirement, does not bear on his work that detachment of outlook expected of a judge in cases where Government is a party. This may seriously affect independence of judges and should be discontinued."

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please conclude.

SHRI A.U. SINGH DEO: Sir, I am just concluding. Further it says, "Over hundred Members of Parliament have earlier written to the President on this issue. It may be perfectly all right for the justices to be appointed as heads of Judicial Commissions, etc., but since judicial reforms are being welcomed and taken up by you, I would sincerely request that this particular aspect should be taken up for consideration and a standard be set to bar SC and HC justices from taking up political posts on their retirement, in the larger public interest." Thank you.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you. Now, Shri D.Raja.

SHRI D. RAJA (Tamil Nadu): Sir, while discussing the working of the Ministry of Law and Justice, I recall the profound words of Dr. Ambedkar. Much before we attained Independence, Dr. Ambedkar had said, and, I quote -- the Law Minister should take note of it -- "Law is the greatest disinfectant against inequality". This is what Dr. Ambedkar had said.

Sir, Dr. Ambedkar defined the Indian society as a society with graded social inequalities. Dr. Ambedkar wanted that the law should be used as an instrument for empowering the individual in our society. But the continued oppression of Scheduled Castes and Scheduled Tribes -- in spite of a plethora of laws to protect them -- is indicative

of the failure of the State, failure of the Government to use law as the greatest disinfectant against inequality, as Dr. Ambedkar wanted.

Sir, the Government must be duty-bound to uphold the majesty of law against exploiting classes, exploiting forces in our society. This failure of the Government to implement law for protection of weaker sections of our society is totally unacceptable.

(MR. DEPUTY CHAIRMAN *in the Chair*).

Sir, I would like to tell the House about a judgement, which was given some time back, acquitting all those who belonged to *Ranvir Sena* in Bihar, who were accused of the murder of more than fifty dalits. They were murdered. It is a fact; nobody can hide it, but those accused were acquitted. Who committed that murder? Government is silent; law is silent. Some years back, dalits were murdered in Tsundur in Andhra Pradesh. All accused were acquitted and nobody has been punished but dalits were killed. What is the Government doing or what is the law doing? This is what one should take note of while we discuss the working of Ministry of Law and Justice. These are bitter realities, harsh realities, and, we will have to face these realities.

In this regard, I think, the Government should take note of certain other issues. First of all, there are under-trials, thousands of under-trials, who are mostly Scheduled Caste people, Scheduled Tribe people and also Muslims. No chargesheet, no trial, but they are under-trials and they are in prison. And, our law is silent, the Government is silent. This is the time that the Ministry of Law and Justice must play a pro-active role but it is not doing that. That is what I am trying to say. Sir, many issues have been raised. Again, I quote Dr. Ambedkar. He said, "Law has to be in tune with the evolving society and culture." Sir, I recall the Bar Association of India some time back adopted a Resolution that the climate change or global warming constituted a grave threat to life in an era when we face natural disasters which have become so frequent and so recurrent due to global warming and climate change. We need to have law and jurisprudence which would be consistent with the realities of life. This is one part. The other part I am asking the Law Minister. There are demands from different States. After all, India is a diverse country where we have different languages, different cultures, and we should be proud of our languages. They are all developed modern languages and developing modern languages. As my colleague said, Tamil Nadu is demanding that Tamil should be used as court language in High Court of Tamil Nadu and other courts of Tamil Nadu. Why can't we take a decision? Parliament is supreme. It can frame rules and laws, enact legislations. We can do it. Why is this delay? How long can we delay it? This is what we should look into -- how

[Shri D. Raja]

law should evolve. Then, my colleague said about the High Court Bench in Kerala. The High Court is there in Cochin, but the Bench should be in Thiruvananthapuram. They are asking this. Why not to accept it? Why is this delay?

MR. DEPUTY CHAIRMAN: Why do you want it to be in Thiruvananthapuram? Do you want to contest from there?

SHRI D. RAJA: Sir, it is not that I am going to contest. My party contests. That is a different thing. But I am talking about the people of Kerala. They want the High Court Bench to be in Thiruvananthapuram. What is the difficulty in deciding on that? In the same way, there is a demand that Supreme Court Bench can be situated in South, and there is a demand that it should be in Chennai. We can take a decision. ...*(Interruptions)*... Now, I find that there is a demand that it can be in East also. So, India is a diverse country. There are demands. These demands are reasonable and law has to be evolved according to the requirements and according to the realities of our time.

Sir, coming to other issues, corruption is the most burning issue in our society, in our country. But how are we having the law to fight corruption? I am not going into the details, but with liberalization of economy, the corporate sector assumes the commanding heights of our economy, and corruption is mounting. Once we talked about public sector having commanding heights; now it is the corporate sector. You are allowing it to have the commanding heights of our economy. But corruption is mounting. I quote the Fourth Report of Second Administrative Reforms Commission on 'Ethics in Governance'. It observed, "Corruption in the private sector does not come under the purview of the Prevention of Corruption Act." This is the Government Commission's Report. It says, "As the corporate sector is considered to be the engine of economic growth in our country and is providing several services to people, which were being provided earlier by the Government, it is important to amend the law to bring the corporate sector within the ambit of the Prevention of Corruption Act." Now, I would like to know whether the Minister is prepared, the Government is prepared. You keep talking too much about corruption, but when it comes to action, where is your action? We want to see that. Sir, coming to other issue of electoral reforms, I can quote Shri Lal Bahadur Shastri ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is another subject.

SHRI D. RAJA : I am coming to the end of my speech, Sir. Do not press the bell.

MR. DEPUTY CHAIRMAN: I said that is another subject. ...*(Interruptions)*... That is a big subject. ...*(Interruptions)*...

SHRI D. RAJA: No, no. I am not talking about electoral reforms in detail.

SHRI SUKHENDU SEKHAR ROY: Election Commission of India is also related to the Ministry of Law and Justice.

MR. DEPUTY CHAIRMAN: I said electoral reforms is a big subject. ...*(Interruptions)*... For that, another discussion is needed!

SHRI D. RAJA: No, no. I am not going into the details. What I am trying to say is that when Shri Lal Bahadur Shastri was Prime Minister, he appointed a Commission on corruption. But the point here is that while there is a ceiling on expenditure to be incurred by individual candidates in elections, there is no ceiling on expenditure of political parties. That becomes a source of corruption. That becomes a source of use of black-money and our law is not adequate. That is where the Law Ministry must get its act together.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI D. RAJA: Sir, there are several legislations such as the Whistleblowers Bill, the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011, which must be taken up without any delay. How long can you delay it? This is what the Law Ministry have to address.

Finally, I should talk about Judiciary.

MR. DEPUTY CHAIRMAN: You are taking a lot of time.

SHRI D. RAJA: Sir, there is only one point about Judiciary. There is a wide perception that Judiciary is very much * It is spilling danger to the justice delivery institution. I would like to quote ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; listen to me. I am not allowing that statement. You can say that there may be corrupt judges. You do not say that the whole judiciary is corrupt.

SHRI D. RAJA: I am not saying that.

MR. DEPUTY CHAIRMAN: You said that.

SHRI D. RAJA: I am not saying that. There is corruption ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; you said that. I am telling you that even today, I have to say it, even today the ultimate hope of the citizens is Judiciary. I am telling you. ...*(Interruptions)*... There are corrupt judges. That I agree.

SHRI D. RAJA: Okay; I amend this statement. There are problems of corruption. So, it affects justice delivery institutions. Sir, I would like to quote Shri K.R. Narayanan, the former President of India. He was Vice-President also. He occupied that Chair also. While inaugurating the Golden Jubilee Celebrations of Supreme Court, he quoted British Editor Mr. Richard Ingrams, who wrote an article entitled 'Rich man's law'. In that article, he observed that the law courts are no more considered as cathedrals but as casinos where things are decided on the throw of dice. We need to address this challenge by reforming the Judiciary. Here comes the question of giving representation to socially oppressed classes – Scheduled Castes and Scheduled Tribes – in Judiciary. ...*(Interruptions)*... You can call it reservation. Social representation of the oppressed classes ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. That is over. Now, Shri Rajeev Shukla. ...*(Interruptions)*... No, please. You have taken everybody's time.

SHRI D. RAJA: Otherwise, there is bound to be a severe crisis in our system of governance. I am talking in terms of good governance. If we have to ensure good governance, we must do this. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Mr. Raja is Raja. He is not listening to me. What can I do? Now, Shri Rajeev Shukla.

श्री राजीव शुक्ल (महाराष्ट्र): माननीय उपसभापति जी, धन्यवाद, लॉ एंड जस्टिस मिनिस्ट्री पर हमारे सदन में जो बहस हो रही है, मैं इस पर बोलने के लिए खड़ा हुआ हूँ।

सर, ज्यूडिशियरी को लेकर हमारे पहले के वक्ताओं ने तमाम तरह की बातें रखी हैं। सभी लोग इस बात को मानते हैं कि जो न्याय है, वह धर्म की तरह है और इसको उतना ही महत्व दिया जाता है, लेकिन मैं यह देख रहा हूँ कि बजट के जो प्रावधान आए हैं, उनमें लॉ एंड जस्टिस मिनिस्ट्री के लिए जो प्रावधान होने चाहिए, जो रोडमैप होना चाहिए, वह बिल्कुल कहीं भी दिखाई नहीं देता है। न कोई इस तरह का धन सेंक्शन किया गया, आवंटित किया गया कि कोई बहुत बड़ा reform judiciary में हो पाए, न infrastructure के लिए इतना पैसा दिया गया कि judiciary में कुछ हो पाए और न ही ऐसी योजनाएँ पेश की गईं कि आप देश की न्याय व्यवस्था को सुधार सकें। जहाँ तक इस मंत्रालय का ताल्लुक है, तो बजट के मामले में बहुत निराशा है और मुझे लगता है कि मंत्री जी भी इस बात से सहमत होंगे। जहाँ तक राज्यों को पैसा देने की बात है, तो ...*(व्यवधान)*...

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): सर, ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: What is your problem?

श्री विशम्भर प्रसाद निषाद: सर, मुझे अपना स्पेशल मेंशन ले करना है।

श्री उपसभापति: आप डिस्कशन के बाद उसे ले कर लीजिए।

श्री राजीव शुक्ल: ऐसा भाषण के बीच में नहीं होता।

श्री उपसभापति: मैं आपको टाइम दूंगा।

श्री राजीव शुक्ल: भाषण के बीच में ले नहीं किया जाता है। ...**(व्यवधान)**...

DR. K. KESHAVA RAO (Andhra Pradesh): Since he is leaving, he wants your permission to allow other Member to lay it on his behalf.

श्री उपसभापति: यह अभी ले नहीं हो सकता। यह डिस्कशन के बाद हो पायेगा।

श्री राजीव शुक्ल: सर, राज्यों के लिए भी कोई प्रावधान नहीं है कि उनको कम से कम इस मंत्रालय के लिए कोई पैसा दिया गया हो। हमारे यहाँ तो आम आदमी यह कहता है, वह भगवान से एक ही प्रार्थना करता है कि उसे न तो अस्पताल जाना पड़े और न ही अदालत में जाना पड़े। लोग यही मनाते हैं कि कोर्ट-कचहरी न जाना पड़े, क्योंकि जो एक बार इसके चक्कर में फँसा, तो उसके लिए बड़ी मुसीबत हो जाती है और वह उसी में जिंदगी भर लड़ता-सड़ता रहता है। सर, आपको भी एक केस का पता होगा। एक पोस्टमैन था, जिसका नाम उमाकांत था। यह किस्सा दो साल पहले अखबार में आया था। वह सस्पेंड हो गया। उस पर 29 साल केस चला। 29 साल के बाद वह बरी हुआ, क्योंकि उसके ऊपर कोई आरोप साबित नहीं हुआ। इस तरह, वह 29 साल तक सस्पेंड रहा और 29 साल बाद तनखाह के 57 रुपये मुआवजे के रूप में उसे मिले, लेकिन तब तक वह बूढ़ा हो चुका था। यह तो इस देश में ज्यूडिशियरी का हाल है, तो आप कैसे इसको सुधार सकते हैं? मैं इसके लिए किसी एक सरकार को ब्लेम नहीं करता हूँ। यह लगातार चलता आ रहा है। न्यूयॉर्क टाइम्स ने खुद लिखा था कि the wheel of justice in India has come to a standstill. Only God can save it. तो सोचिए कि क्या हाल है। मैंने पिछले दिनों एक सवाल लगाया था, जिसके जवाब में मंत्री जी ने खुद बताया है कि जो केसेज की पेंडेंसी है, उसमें 61,300 केसेज सुप्रीम कोर्ट में पेंडिंग हैं, 41.53 लाख केसेज हाई कोर्ट्स में पेंडिंग हैं और 2 करोड़ 64 लाख केसेज district and lower courts में पेंडिंग हैं। तो सोचिए कि यहाँ क्या हाल है। जो fast track लगाया गया था, तो fast track काफी successful हुआ, लेकिन मेरा मानना है कि ज्यादातर केसेज मजिस्ट्रेट्स के पास हैं। तो जो magisterial system है, उसके अन्दर भी fast track courts हमें लगाने चाहिए, तभी इसका हमें advantage मिल सकता है। Law commission की एक recommendation है कि there should be 50 judges per million population. So far, we have got 11 judges per million population. That number should also be increased. लेकिन, वह बढ़ाने की बात आप छोड़ दीजिए, इस समय 251 vacancies High Courts में हैं और 3 सुप्रीम कोर्ट में हैं। अभी जो हाल चल रहा है, उसमें यह है कि National Judicial Appointments Commission बनाया गया, इसमें सब कुछ हो गया, लेकिन अभी तक वह constitute

[श्री राजीव शुक्ल]

ही नहीं हो पा रहा है। जब पिछली सरकार थी, तो उसने वह बिल राज्य सभा में पास कराया था, लेकिन उस समय हमारे सत्तारूढ़ दल ने उसका विरोध किया था और उसके बाद वह बिल लोक सभा में पास नहीं हो पाया, तो वह चीज़ लटक गयी। अभी तक ये चीफ जस्टिस को नहीं समझा पाये हैं कि कम से कम वे आकर इसमें बैठें और दो eminent persons को nominate करें, जिससे National Judicial Appointments Commission constitute हो सके। उस मामले में बहुत तेज़ी बरतनी चाहिए।

सर, राम गोपाल जी ने जजेज़ के बारे में बात उठाई, पेंडेंसी के बारे में भी बात उठाई और तमाम बातें उन्होंने रखीं। यह बात तो है ही, लेकिन सबसे बड़ी चीज़ quality of judges है। हम कैसे जज ला रहे हैं, यह बड़ी जरूरी बात है। क्या आपको पता है, नीचे के कोर्ट्स को तो छोड़ दीजिए, सुप्रीम कोर्ट और हाई कोर्ट्स में तमाम जजेज़ ऐसे हैं who have got ghost writers. They cannot write judgements properly. They have hired people who are writing judgements for them. Certain judges have got ghostwriters. It is a very serious thing. What kind of people are you bringing in the Supreme Court and the Higher Courts? They cannot write judgements properly. Everybody knows about it. Most of the lawyers know that they have got ghostwriters. But you cannot help it because they have come after a certain process. But they have come without having that kind of competence. यह एक बड़ी प्रॉब्लम है, तो quality of judges के मामले में ध्यान रखना चाहिए। श्री डी. राजा ने अम्बेडकर साहब को क्वोट किया। अम्बेडकर साहब ने खुद कहा है और राज्य सभा टीवी में जो फिल्म दिखायी गयी, उसमें भी यह है कि जजेज़ भगवान के बराबर हैं। मुझे कई बार लगता है कि क्या ये इतने competent हैं कि ये भगवान की तरह फैसले कर सकें? मुझे तो इसी पर शक होता है। हम उनको सारी powers देने तो जा रहे हैं, लेकिन he was not in favour of giving absolute powers to judges. He was against giving absolute powers to the judiciary. But what have we done? We have given absolute powers to them. Or they have usurped absolute powers over a period of time. So, this is the weakness of the Executive and successive political leadership. I am not blaming one Government or the other Government. But successive political leadership has failed on that count.

सर, तीसरी चीज़ यह है कि most of the Judges are living in ivory towers. आज कल जजों में एक फैशन बन गया है कि किसी से बिल्कुल बात न करो, किसी से न मिलो, तभी आप ऑनेस्ट कहलाओगे। अगर आप किसी से मिले, किसी से बात की, तो आपको बड़ा खराब जज माना जाता है। उससे यह होता है, since they live in ivory towers they are not exposed to changes in the world. उनको पता ही नहीं है कि देश-दुनिया में क्या हो रहा है, कितना चेंज हो रहा है, क्या हो रहा है। जब उनके पास केसेज़ आते हैं, हजारों करोड़ के, लाखों करोड़ के, बिलियन्स ऑफ डॉलर्स के केसेज़ आते हैं, so they are not able to figure out कि करना क्या चाहिए। इस स्थिति में वे क्या करते हैं? एक जज ने खुद मुझसे कहा कि साहब, हमारी तो समझ में ही नहीं आता है, हम तो घबरा जाते हैं कि

यह हजारों करोड़ के केस, सैकड़ों करोड़ के केस! यह बात सुप्रीम कोर्ट के एक जज ने कही। ऐसी स्थिति में हम यह करते हैं कि जो वकील आते हैं, उनको तारीख पर तारीख देते हैं और उनसे समझने की कोशिश करते हैं कि यह मामला क्या है। यह इसी कारण से है कि जजेज़ का एक्सपोजर बहुत कम है, क्योंकि उनको यह समझाया गया कि आप बिल्कुल किसी से मत मिलिए, घर के अंदर बंद रहिए, घर से सुप्रीम कोर्ट जाइए, घर से हाई कोर्ट जाइए और वापस आ जाइए। ऐसे में आप worldly-wise हो ही नहीं पाते हैं, समझ ही नहीं पाते हैं और इसका नतीजा यह होता है कि केसेज़ में सही जजमेंट नहीं आ पाते हैं। यह बहुत जरूरी चीज है, जिसको हमें देखना चाहिए कि हम किस तरह के जजेज़ ला रहे हैं। Competent Judges आने चाहिए।

सर, corruption in judiciary की बात उठाई गई, इस संबंध में मेरा यह मानना है कि खुद चीफ जस्टिस ऑफ इंडिया, दो चीफ जस्टिस ऑफ इंडिया ने कहा कि हमें इस बात की बड़ी चिंता है कि जुडिशियरी के अंदर भ्रष्टाचार आ रहा है और उन्होंने इस मामले में सख्त कदम उठाने की बात कही। यह बात सही है, मैं इस बात के लिए सुप्रीम कोर्ट को धन्यवाद दूंगा कि कभी भी किसी जज की कंम्लेंट होती है, they take the cognizance. Immediate action is taken, and inquiries are instituted. वह इस मामले में prompt हैं, लेकिन लोअर जुडिशियरी में तो there is corruption in abundance. लोअर जुडिशियरी में तो ओपनली पेशकार तारीख बढ़ाने का पैसा लेता है, सामने इकट्ठा होता है, लेकिन कोई स्टिंग ऑपरेशन भी नहीं करता है। हायर जुडिशियरी में यह जो शुरू हुआ है, यह बहुत खतरनाक बात है और इसके लिए मैं हायर जुडिशियरी के जो लॉर्ड्स हैं, उनसे ही रिक्वेस्ट करूंगा कि उन्हें ही यह देखना चाहिए, इसको रोकने की कोशिश करनी चाहिए, क्योंकि अगर हायर जुडिशियरी में करप्शन ज्यादा बढ़ गया ---- बहुत अच्छे जज हैं, मैं समझता हूँ कि 70 परसेंट जजेज़ ऑनैस्ट हैं, लेकिन उन 30 परसेंट की वजह से अगर हायर जुडिशियरी में करप्शन बढ़ गया, तो लोगों का जुडिशियरी पर faith खत्म हो जाएगा। इस शिकायत को इनको किसी तरह से कंट्रोल करना चाहिए।

सर, जहां तक अंडर ट्रायल्स का मामला है, मुझे लगता है कि सको कुछ लोगों ने उठाया होगा, लेकिन मुझे पता नहीं है। अंडर ट्रायल्स लाखों की तादाद में जेलों में पड़े हैं, सड़ रहे हैं, उनकी जमानतें नहीं हो पाती हैं। वे अफोर्ड नहीं कर पाते हैं। सबसे ज्यादा अंडर ट्रायल्स दहेज के मामले में हैं। 80-80 साल की बूढ़ी महिलाएं जेलों में पड़ी हैं, बेचारों की जमानत नहीं हो पा रही हैं। इसमें दिक्कत यह है कि इसमें गवाह नहीं मिलते हैं, इसलिए इसके लिए कुछ रास्ता निकालना चाहिए ताकि अंडर ट्रायल्स का कुछ हो।

सर, जजेज़ की accountability भी फिक्स होनी चाहिए। जजेज़ की कोई accountability नहीं है। यह बात राम गोपाल जी ने भी कहा है, सुखेन्दु शेखर राय जी ने भी कहा है तथा और कई लोगों ने भी कहा कि वे कुछ भी कर दें, उसमें कुछ नहीं है। चाहे वे अपने लिए मकान ले लें, कार ले लें, चलिए वह तो ठीक है, सुविधाओं की कोई बात नहीं है, लेकिन उनकी भी कोई accountability फिक्स होनी चाहिए। जब इस देश में राष्ट्रपति से लेकर चपरासी तक की जवाबदेही है, तो जजेज़ की जवाबदेही क्यों नहीं है? दुनिया भर में हर एक के लिए कहते हैं कि आर टी आई लगाइए। जिसको देखिए, उसी को ऑर्डर कर देते हैं कि आर टी आई लगाओ, यह पी आई एल के दायरे में आता है, इसके खिलाफ अपील हो सकती है। इनके खिलाफ क्यों नहीं आर टी आई लगती है? ये अपने खिलाफ आर टी आई

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की इजाजत क्यों नहीं देते? अगर सबको आर टी आई के तहत ला रहे हैं, तो इनको भी आर टी आई के तहत लाना चाहिए। अगर किसी भी politician का फंस जाए, तो समझ लीजिए कि वह रगड़ा गया, वह नहीं बचनेवाला। डेमोक्रेसी में सबके लिए बराबर होना चाहिए, किसी के लिए कोई छूट नहीं होनी चाहिए, या तो फिर यह होना चाहिए कि जो सुविधाएं उनको मिली हुई हैं, सबको वह सुविधा मिलनी चाहिए।

सर, इसके बाद महंगे न्याय की बात आती है। यहां वकील बहुत हैं, हमारे रवि शंकर प्रसाद भी बैठे हैं। सुप्रीम कोर्ट के एक जज से मैंने पूछा कि रिटायरमेंट होने के बाद अगर आपका, भगवान न करे, कोई केस फंस जाए, तो क्या आप सुप्रीम कोर्ट में मुकदमा लड़ पाएंगे? उसने कहा कि हम नहीं लड़ सकते हैं। हमारे पास इतना पैसा ही नहीं है कि हम मुकदमा लड़ सकें। सुप्रीम कोर्ट में आम आदमी तो छोड़ दीजिए, मिडल क्लास भी छोड़ दीजिए, अपर मिडल क्लास का आदमी भी मुकदमा नहीं लड़ सकता है। इतने महंगे वकील हैं। होता यह है कि 14-15 नामी-गिरामी वकील हैं, इन्हीं के पास लोग दौड़ते हैं, क्योंकि अगर वे जज के सामने खड़े होंगे, तो फिर वह फैसला हक में मिल जाएगा और वे इतना पैसा लेते हैं कि आप उसके बारे में सोच भी नहीं सकते हैं। इस संबंध में मेरी सलाह यह है कि इसका एक ही तरीका है कि जज शक्ल देख कर न जाएं, कितना बड़ा नाम है, यह देख कर जजमेंट न दें। जिस दिन ऐसा हो जाएगा, उस दिन इस समस्या का हल हो जाएगा। वे जहाँ देखते हैं कि अच्छा, ये फलां जी हैं, ये फॉर्मर मिनिस्टर हैं, ये फलां रह चुके हैं, ये वो रह चुके हैं, तो फिर they get carried away. They should not get carried away. They should go by the merit of the case and by the arguments made by honourable counsels. यह गड़बड़ वहाँ पर हो जाती है और इस वजह से ये उसका पूरा फायदा उठाते हैं। इनकी फीस बढ़ती चली जाती है, करोड़ों में पहुँच जाती है। सर, अभी रुक जाइए, मेरा थोड़ा ही है। यह बड़ी मुश्किल है, इसलिए affordable justice का कोई प्रोविजन होना चाहिए। इसके लिए कुछ न कुछ करना चाहिए, इस पर कुछ न कुछ कैप लगनी चाहिए कि कौन कितना ले सकता है और अच्छे वकील को एन्करेज करना चाहिए, भले ही वह यंग हो, जूनियर हो, लेकिन अच्छा काम करता हो। इसलिए जजेज को अपना ऐटिट्यूड बदलना चाहिए।

SHRI RAVI SHANKAR PRASAD: Sir, I have to interrupt here. Sir, this is a sweeping remark, that the judges give relief only depending upon the face of the lawyers.

SHRI RAJEEV SHUKLA: I am not talking about all the judges.

SHRI RAVI SHANKAR PRASAD: But this is a sweeping comment.

MR. DEPUTY CHAIRMAN: No, no. That will be removed. That should not be.

SHRI RAJEEV SHUKLA: I am not talking about all the judges. I am talking about certain courts.

MR. DEPUTY CHAIRMAN: Rajeev Shuklaji, I have already said that there may be some corrupt judges, but don't make sweeping comments. And Judiciary, I repeat, is

the last resort for the litigant.

SHRI RAJEEV SHUKLA: Sir, I have said, seventy per cent of judges are honest. This is what I have said. Where have I said that judges, the Judiciary, are corrupt? No, never. Seventy per cent of the judges are honest. ...*(Interruptions)*...

SHRI D. RAJA: How can the Parliament say that there can be corrupt judges?

श्री तरुण विजय (उत्तराखण्ड) : यह 30 परसेंट का आँकड़ा कहाँ से आया? ...*(व्यवधान)*...

श्री राजीव शुक्ल: वह by and large है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: You see, there may be corrupt judges. But you cannot make sweeping remarks. A majority of the judges are not corrupt. No doubt about it.

SHRI RAJEEV SHUKLA: Sir, I have not made sweeping remarks.

SHRI TIRUCHI SIVA (Tamil Nadu): A majority of the judges are honest.

SHRI RAVI SHANKAR PRASAD: You also said that in the Supreme Court, only when eminent lawyers with a proper face appear, they give relief.

SHRI RAJEEV SHUKLA: Mr. Ravi Shankar Prasad, in certain courts, it happens.

PROF. RAM GOPAL YADAV: Whatever he has said is the perception of the majority of the population of the country. I agree with him totally.

SHRI RAJEEV SHUKLA: Actually, he is the beneficiary.

श्री रवि शंकर प्रसाद: वैसे राम गोपाल जी, उनकी पार्टी के कई मित्रों ने वकालत शुरू कर दी है। ...*(व्यवधान)*...

SHRI RAJEEV SHUKLA: Actually, he is also the beneficiary.

MR. DEPUTY CHAIRMAN: Ravi Shankarji, you did not hear his insinuation. He said you are the beneficiary. Yet, you have not reacted.

SHRI RAVI SHANKAR PRASAD: I completely deny that except to remind him that many of his eminent colleagues who have been former Ministers are there in the Supreme Court now. That is what I am saying.

SHRI RAJEEV SHUKLA: I am talking about them also. ...*(Interruptions)*... I am talking about them as well. They are also responsible.

[Shri Rajeev Shukla]

सर, तीसरी चीज़, जो आजकल शुरू हुई है, वह है, media-driven judgments. पता है कि यह केस ऐसा है, इसमें अन्याय हो रहा है, लेकिन मीडिया ने अगर स्टैंड ले लिया, तो certain courts and certain judges get carried away and, then, go by what the media says. ये चीज़ भी रोकनी पड़ेगी, क्योंकि कानून अंधा होता है, उसको टेलीविजन दिखाई नहीं देता और न उसे देखना चाहिए। यह एक बड़ी चीज़ है।

इसके अलावा, जैसा हमने पहले भी कहा था कि जैसे आई ए एस होता है, उसी तरह Indian Judicial Service introduce करनी चाहिए, जिसमें उनकी प्रॉपर ट्रेनिंग हो और वहाँ से IJS बनाकर भी जजेज़ को लाना चाहिए, सिर्फ वकीलों में से ही ये नहीं आने चाहिए। इसी प्रकार, इनकी छुट्टियाँ कम करनी चाहिए। जैसे स्कूलों में छुट्टियाँ होती हैं, उस तरह से ज्यूडिशियरी में भी छुट्टियाँ होती हैं। जैसे स्कूलों में बच्चों की गरमी की छुट्टी डेढ़ महीने के लिए हो जाती है, वैसे ही जजों की भी छुट्टी हो जाती है। ...**(व्यवधान)**... हाँ, उससे भी ज्यादा। इसलिए ये छुट्टियाँ बंद करनी चाहिए, कम करनी चाहिए। अगर आप छुट्टियाँ देते हैं, तो फिर ऐसा न हो कि Judge on Vacation एक बेंच हो, बल्कि there should be at least ten Benches during the vacations. यह प्रावधान लोअर कोर्ट्स तक करना चाहिए, क्योंकि उस समय लोगों को न्याय नहीं मिलता। डेढ़ महीने की छुट्टी हो गई, अब चलो मसूरी, चलो शिमला, चलो दार्जिलिंग। इसलिए ये छुट्टियाँ कम करनी चाहिए।

सर, मेरा एक और सुझाव है। जो भी प्राइम मिनिस्टर होते हैं, उनका यह prerogative होता है, लेकिन मैं इसे मजाक में कह रहा हूँ कि कभी-कभी यह एक्सपेरिमेंट भी करना चाहिए कि जो वकील न हो, उसको लॉ मिनिस्टर बनाना चाहिए। क्योंकि जब प्रॉमिनेंट वकील लॉ मिनिस्टर बना दिए जाते हैं, तो वे इसलिए डरा करते हैं कि अगर कल को मैं मिनिस्टर न रहा तो इसी जज के सामने मुझे केस लड़ने जाना पड़ेगा। So, they always try to woo the judges. Their approach is always soft towards the Judiciary.

SHRI RAVI SHANKAR PRASAD: As a practising lawyer and as a former Law Minister, I brought the National Judicial Commission. That is the reply to you.

SHRI RAJEEV SHUKLA: That is a personal explanation.

SHRI RAVI SHANKAR PRASAD: Not a personal explanation ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्रा: पर्सनल झगड़ा घर पर रहे। ...**(व्यवधान)**...

प्रो. राम गोपाल यादव: घर की लड़ाई यहाँ नहीं होनी चाहिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: You have to conclude now.

SHRI RAJEEV SHUKLA: That is a personal explanation. लेकिन आज जो इस तरह के बड़े-बड़े वकील हैं, वे सर्विस टैक्स के दायरे में आने चाहिए, यह मैं अरुण जेटली जी से अपील करूंगा। इनसे मैं यह अपील करूंगा कि बड़े-बड़े वकीलों को सर्विस टैक्स के दायरे में लाओ, चाहे वे इस तरफ के हों या उस तरफ के हों। यही बात कहकर मैं अपनी बात खत्म करता हूँ। धन्यवाद।

SHRI TIRUCHI SIVA: Sir, it has been noted over the recent years that the Judiciary in our country has been unable to deliver timely justice for the reasons well known to us, like a huge backlog of cases, vacancies in the Judiciary and lack of policies and legislative proposals to improve the functioning of the Judiciary. What are the reasons for the backlog of cases? There are so many reasons, but I would like to take up one or two reasons. The number of cases in courts has risen whereas the number of courts has not increased to match the caseload. Secondly, the number of Government litigations has risen. In the previous year, out of the total number of cases that are pending, 30 to 40 per cent are Government litigations. So, to resolve this issue and to reduce the pendency of cases, the Government introduced, in the year 2009, a National Litigation Policy, which reduced the average time to clear the cases from 15 years to 3 years. In the year 2012, 25 per cent of the cases across the courts were pending for more than five years. Later in the year, 2014, the Law Ministry announced that a new National Litigation Policy would be formulated. The details of this are not available in the public domain. I do not want to reiterate it, but I have to mention again that the number of cases in the Supreme Court, as everyone said, is more than 60,000 which amounts to 0.21 per cent of the total pending cases; in High Courts, there are nearly 46 lakh cases, which amounts to 14.7 per cent and in the subordinate courts, there are around 2.5 crore cases which amount to 85 per cent. What can be done? My colleague, Shri Sukhendu Sekhar Roy, suggested that though non-mandatory, there must be a rationale time frame and the time frame should form the basis for the judges to dispose of the cases that too without compromising the quality of judgement. Just as my other colleagues have said, it should be a settlement and not a disposal. When the cases are disposed of, the quality of judgement should not be compromised. So, the time frame is very essential. There is a need for creation of special courts. As I said, 85 per cent of the cases are in subordinate courts. Out of that, 37.54 per cent cases are very, very minor cases like traffic challan cases, etc. To tackle these cases, we can create special courts, special morning and evening courts manned by the recent law graduates. I think these cases are very, very simple and can be handled very easily. These are petty cases. We need additional courts. Additional courts must be set up for tackling these cases. My next suggestion, with which many of my colleagues would agree, is court vacations should be reduced. Vacations in the higher Judiciary must be curtailed by, at least, 10 to 15 days. It is a legacy of the British colonial system. During the summer season, when the Britishers were here, they used to go to hill resorts, etc. But now we have got air-conditioners everywhere, even in court rooms and halls. So, when the cases are multiplying, when the cases are pending for years together -- many cases were cited here which have been pending for 15 to 30 years -- when so many undertrials are languishing in prisons without having proper trials, the courts are still being given

[Shri Tiruchi Siva]

vacations for a longer period than what even a primary school is given. So, this must be reduced. This is sought in good interest, that is, to lessen the pendency of cases. The traffic is increasing because of the increase in population and we have to address that. So also when the population increases, the number of litigations also will increase. When an ordinary person in this country is hunted by power, is led down by the police, is not supported by the society, the only resort available to him is the court and the judiciary. And when he goes and waits for decades, he gets frustrated. In a democratic country if he loses the faith in the judiciary, his future is a very big question mark. So, I think, these things have to be taken into consideration. And to address these, what are the measures that have been taken? As everyone has spoken here, processes have been taken to amend the Civil Procedure Code, the Criminal Procedure Code as well as the Commercial Division of High Courts. Since commerce and trade have increased and cases with regard to commercial disputes are increasing, a Bill was introduced to the effect that there would be a Commercial Division of High Courts which would deal with cases involving more than ₹ 5 crores. Then, the Select Committee suggested that it should be ₹ 1 crore, and the Bill, I think, lapsed. Again the Supreme Court has also suggested the same thing. The Law Commission has also recommended the same that a separate division of High Courts must be established which will go into cases involving more than ₹1 crore.

Another thing is arbitration. Arbitration is another method of disposing of cases which works, as far as our country is concerned, as per the Arbitration and Conciliation Act, 1996. But, over the years, several problems have been identified. Of course, arbitration is a very good method for disposing of cases. But there are some problems which we have come across. What are they? One is delays and huge costs associated with the arbitration process. Arbitration-related litigations, which remain pending before the Courts and challenged for an arbitral award, make it inexecutable and remain pending for several years. So, this has to be looked into. It has been observed that the framing of appropriate rules for fixation of fees for arbitration, conducting continuous sittings of the Arbitral Tribunal, making the appointment of the arbitrator as a non-judicial act, and hearing international commercial arbitrations in a timely manner by High Courts will help the Arbitration Act in disposing of cases much faster.

Another thing is vacancy of judges. As far as the Supreme Court is concerned, ten per cent posts are vacant; in High Courts, it is 35 per cent and in District Courts, it is 22 per cent. Mr. Misra spoke at length and he was very eloquent. He is a very senior lawyer who has experience in courts. In the Allahabad High Court alone, the place where he lives, 44 per cent of the total vacancies exist. The next is our place with 12 per cent. So, this has

to be addressed. The Department of Law and Justice has suggested that Judges' strength has to be increased by 25 per cent. But we would suggest that it should be 50 per cent. Considering the increasing number of cases and the number of Courts not being increased to match the caseload and the vacancies continuing, I think, the future will face much more problems which have to be addressed very seriously. The incumbent Law Minister has a very huge responsibility before him. It is not a sermon that is being deliberated here in this House. All legal luminaries, with all their experiences and expertise, have given him very good suggestions. I think the Department of Law and Justice has to coordinate with all other Departments and, only then, will the efforts so taken bring some solution to the pendency of cases and vacancies lying in the judiciary.

Then, about the retirement age, the retirement age of Subordinate Court Judges may be enhanced to 62 years and that of High Court Judges may be enhanced to 65 years. So, many High Court Judges, who want to become Judges of the Supreme Court, will, automatically, get their promotions if the age is increased to 65 years.

So also in the case of accountability for removal of judges, the Constitution provides that for removal of a judge of the Supreme Court or a High Court, it is only by way of an Impeachment Motion brought either in the Lok Sabha or in the Rajya Sabha. But this is not enough in the general opinion. All these years, only our House had gone into an Impeachment Motion, say, three or four years back and it was a very great experience to all of us and the deliberations were quite noteworthy. It was only the intervention of the present Leader of the House, who was then the Opposition leader, which helped us in resolving that Motion. In all these years, after the Parliament was established, that was the only one example. Why is there this sort of lacuna? It means the clarity in the misbehaviour is defined to remove a judge. It is being suggested that the creation of an independent body like a National Judicial Council will alone solve. So also by way of 121st amendment we have brought in the National Judicial Appointments Commission which replaces the collegium, which is also pending in the Supreme Court. Sir, why is the Parliament enacting a law? It amends the Constitution for the appointment of judges. But the Supreme Court is holding that. So also, the Impeachment Motion is not enough to satisfy what is to be done. The National Council which is being expected is pending. So also, Sir, as many other Members here share, the Supreme Court Bench is needed in the South. It is being demanded for quite a long time, but only the Supreme Court is rejecting that. The second one is, as far as Article 348 (1) is concerned, the regional languages and Hindi could be used in the High Courts other than English and based on the Constitution when our Leader was the Chief Minister of Tamil Nadu, the Assembly passed a unanimous resolution and it was sent through proper sources; the Supreme Court

[Shri Tiruchi Siva]

again stalled that! What the Supreme Court is losing by way of enabling the High Courts to use the regional languages, we do not know. So, Sir, we need a Supreme Court Bench in the South in order to enable the litigants. Sir, the judges should not only look at the court's functioning, they should also look at the litigants and the regional languages must be allowed to be used as official languages in the High Courts. And thirdly, the most important one is that the reservation policy must be adopted in the appointment of judges it is being adopted in all other cases. With these words, I expect much from the hon. Minister who is capable of and I hope that some light will be thrown in the Department of Law and Justice in the coming days. Thank you very much.

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, when I was the Lok Sabha Member I introduced a Private Member's Bill asking for a Supreme Court Bench in the South. But no ...*(Interruptions)*...

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): The confusion is whether it was in Rajya Sabha or in Lok Sabha.

MR. DEPUTY CHAIRMAN: Here, I don't remember, but it was in the 80s.

SHRI TIRUCHI SIVA: Only the Supreme Court is not allowing. So the Government intervention could solve this issue.

MR. DEPUTY CHAIRMAN: Actually, it is a very genuine demand. It is very difficult for a person from the South to come to the Supreme Court and conduct a case on one account. Second, exorbitant fees have to be paid. So, actually, justice is not being given. That is the real thing.

SHRI BHUBANESWAR KALITA (Assam): Sir, a similar demand was made to set up a Supreme Court Bench in Guwahati.

MR. DEPUTY CHAIRMAN: I am not disagreeing with that.

SHRI BHUBANESWAR KALITA: It has now been eleven years. In the 90s, the demand was made. But till now, it is not under the consideration of the Government. Will the Minister consider it?

MR. DEPUTY CHAIRMAN: Now, Shri Praveen Rashtrapal. He is not here. Dr. K. Keshava Rao. He is not here.

SHRI TARUN VIJAY: Sir, litigants must also be communicated in the language they understand. If Tamil Nadu High Court cannot have Tamil language, will the Tamil language be introduced in Patna or Paris? It is a colonial hangover and the demand of the people is that they have to spend a lot of money to understand the judgments given by the High Court. So it is the demand of the people. Likewise, in Karnataka also, Assembly has passed a resolution. So, will the hon. Minister also give us an idea when Tamil will be introduced in the Tamil Nadu High Court?

DR. BHALCHANDRA MUNGEKAR (Nominated): I will take only two minutes. Sir, thank you very much for allowing me at the fag end of the discussion.

I don't want to comment on details of the functioning of the Ministry of Law and Justice. But, there appears to be some confusion about concepts of the 'basic structure' of the Constitution and the 'judicial activism'. Sir, the basic structure of the Constitution was the outcome of the two contradictory judgments -- one in 1967 in *Golaknath Vs. State of Punjab* and second was in 1973 in *Keshavananda Bharati Vs. State of Kerala*. So far as *Golaknath* judgment is concerned, the judgment says that the Constitutional amendments, pursuant to article 368, are subject to Fundamental Rights review. Article 368 deals with the powers of Parliament to amend the Constitution and the procedure laid down for amending it. Exactly opposite to this, the *Keshavananda Bharati* argument came that though Parliament is having the wide powers, Parliament cannot destroy the basic structure of the Constitution. One of the basic strengths of the Indian Constitution is, without mentioning many concepts explicitly in the Constitution, Constitutional ethos are carried along with those principles. For example, though till 42nd Amendment brought within the Constitution in 1976 and included the word 'Secularism', the word 'Secularism' was not there, it was a secular Constitution. Though word 'federation' is not there in the Constitution, in every possible sense, the Indian polity is federal in nature. So far as the judgment of *Keshwananda Bharti* is concerned, there was a thin margin. It was a Thirteen Judges Bench. It was six versus seven. Then, Justice H.R. Khanna, one amongst seven, vociferously argued for the basic structure. Due to paucity of time, I just mentioned what I felt at this point of time. So, that is why, it is not the judicial activism. Judicial activism would refer to taking decisions on behalf of the executive when the executive is weak. That is not synonymous with the basic structure of the Constitution. For instance, to mention only in half a minute, Parliamentary democracy; Fundamental Rights of citizens without any discrimination, federal character of the Indian polity; secularism; independence of judiciary; and State power to evolve affirmative action for the weaker sections are the basic structure of the Constitution.

[Dr. Bhalchandra Mungekar]

7:00 P.M.

Lastly, though judiciary is not accountable to Parliament, the Minister of Law and Justice is accountable to the Parliament being a Member of either House of Parliament. That is why, it is quite necessary to ensure that the basic structure of the Constitution will always be ensured and not damaged.

हाई कोर्ट के बारे में, for Punjab and Haryana there should be separate High Courts. So, I demand that Telangana and Andhra Pradesh also must have separate High Courts. Mr. Ananda Rapolu is sitting besides me. Thank you.

MR. DEPUTY CHAIRMAN: Now, discussion on this is over. Reply will be tomorrow.

Now, Message from the Lok Sabha.

MESSAGE FROM LOK SABHA

The Appropriation (No. 2) Bill, 2015

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 2) Bill, 2015, as passed by Lok Sabha at its sitting held on the 29th April, 2015.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

Sir, I lay a copy of the Bill on the Table.

SPECIAL MENTIONS*

MR. DEPUTY CHAIRMAN: Now we shall take up Special Mentions. I request hon. Members to lay them on the Table.

*Laid on the Table.